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LOK SABHA

Thursay, June 4, 1964/Jyaistha 14, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

ORAL ANSWERS TO **QUESTIONS** Hydraulic Power Stations 5 4 1

Shri Rameshwar Tantia: Shri Onkar Lal Berwa: Shri Dhaon:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the Soviet Government have agreed supply equipment for the setting up of hydraulic power stations in several parts of the country; and
- (b) if so, how many power stations are likely to be set up and in which States?

The Minister of Irrigation Power (Dr. K. L. Rao): (a) Yes, Sir.

- (b) The following three power stations are being set up in the country with USSR Equipment:-
 - (i) Bhakra Right Bank Hvdro Electric Power Station (600 MW) in Punjab;
 - Electric Hvdro (ii) Balimela Power Station (360 MW) in Orissa: and
 - Hydro Elec-(iii) Mettur Tunnel tric Project (200 MW) in Madras.

Shri Rameshwar Tantia: May know whether this help will be the form of loan or assistance? 792(Ai LSD-1.

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Dr. K. L. Rao: The U.S.S.R. giving credit under two headings. One is what is known as the U.S.S.R. credit which is a loan bearing 21 per cent interest. Its repayment is in twelve years which is paid in convertible rupees. The other is under trade agreement where it is a complete nonconvertible rupee payment.

Shri Rameshwar Tantia: May I know by what time these generators will be installed?

Dr. K. L. Rao: As regards the first one that is, the Bhakra Right Bank Hydro Electric Power Station, it will be commenced in September, 1965. As regards the Mettur Tunnel Electric Project, it will be commenced in September, 1964. As regards the Balimela Hydro Electric Power Station, its commencement will be somewhere about 1969.

भी भोंकार लाल बैरवा : इन विजलीघरों की बिजली से इस योजना में कितनी सिचाई हो सकेगी?

Mr. Speaker: What area will be irrigated?

Dr. K. L. Rao: These are hydroelectric power projects.

- Shri P. Venkatasubbaiah: May know whether any consideration being given to the Srisailam hydroelectric project in the matter of getting the Soviet aid for setting up such a power station?
- Dr. K. L. Rao: The projects are under different credits. The Srisailam posted for project has been I.A.D. (U.S.A.).

श्री मः ला विदेदी: इन तीन बड़ी बडी हाइड्रोइलैक्ट्रिक योजनाम्रों के म्रतिरिक्त स्या कोई भौर छोटी छोटी योजनायें भी हैं

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जिन्हें सरकार कार्यान्वित कर री है या करने जा रही है ?

Dr. K. L. Rao: This question is with reference to assistance that has been given by the U.S.S.R.

Mr. Speaker: He wants to know if by that assistance there are any other projects that are being put up.

Dr. K. L. Rao: This is in respect of hydro-electric power stations. There are five other thermal stations which are big ones, for which the U.S.S.R. has offered assistance. No smaller projects are there.

Shri Ramanathan Chettiar: May know the foreign aid that has received for the Mettur project?

Dr. K. L. Rao: For Mettur it about Rs. 3.96 crores.

Shri Sinhasan Singh: May I know whether specifically for these hydroelectric projects India Government approached the U.S.S.R. to assistance, or have they offered help and let the matter to be decided by the India Government to set up the projects wherever they like?

Dr. K. L. Rao: The Central Government in consultation with the Ministry of Finance have posted these various projects under different credits. We have got as many as 12 or 13 credits....

Mr. Speaker: He wants to whether the India Government approached the U.S.S.R. Government for these specific projects.

Dr. K. L. Rae: That is what I am explaining. There are 12 or 13 different credits from different countries. What we do is, we pose these various projects for different credits. States do not approach the countries. The Central Government assigns the credits. For example, as regards the Bhakra Right Bank Hydro Electric Power project, we have to purchase equipment and we posted this ject to the Russian Government for

consideration and assigned it to the Russian credit.

श्री जिब नारायण : पांच कोटी योजनायें जो बन रही हैं, वे कहां बन रही हैं ? उन पर लागत क्या ग्रायेगी ग्रीर वे कौन कौन सी हैं ?

Dr. K. L. Rao: The question pertains to these three hydro-electric projects. There are five other projects which are steam power stations for which also the U.S.S.R. is giving aid. These are: Neyveli (Madras), Obra (Uttar Pradesh) Korba (Madhya Pradesh), Harduagani (U.P.) and Pathratu (Bihar)

Shri Vishram Prasad: May I know in how much time these projects are going to be set up in the country and how far the projects will be able to control the floods?

Dr. K. L. Rao: I have already given the dates of commencement for these projects. Generally, for a hydro-electric project, it takes 4 or 5 years and for a thermal power station, it takes about 3 to 4 years.

Shri P. R. Ramakrishnan: Mav know on what basis the prices machinery to be purchased for these projects were fixed? May I know whether any global tenders called for and whether any ment was made on the global tenders?

Dr. K. L. Rao: These prices are fixed on the basis of world-wide market prices.

Shri Sham Lal Saraf: May I know whether the payment of the loan will be in rupee payment and whether it is a tied or untied one?

Dr. K. L. Rao: As I submitted already, the loan is given under types of credits. There are two types of assistance. One is the credit for which you have got to pay in convertible rupees-it may be in the form of rupees or in the form of sterling as required by the U.S.S.R. The other one is under trade agreement where it is purely rupee payment, non-convertible rupee payment.

Shri Sham Lal Saraf: Is it tied or untied loan?

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Dr. K. L. Rao: They are tied in the sense that they are meant for these specific projects.

know whether some percentage of machinery will be indigenous and whether some spare-parts also have been asked for so that the work will not stand still in case of any difficulty?

Dr. K. L. Rao: Spare parts are asked with all the machines. We are getting the spare parts. We are trying to introduce the indigenous element, but I regret it has not been possible to do so. We hope that in the Fourth Plan we will be able to introduce some element of indigenous manufacture.

Shri R. S. Pandey: I want to know whether the equipment that we get from U.S.S.R. is cheaper in price as compared to that of other countries.

Dr. K. L. Rao: These prices are fixed on the basis of world-wide market prices.

Utilisation of External Assistance

| Dr. L. M. Singhvi:

*153. | Shrimati Savitri Nigam:
| Shri Sham Lal Saraf:

Will the Minister of Finance be pleased to refer to the statement regarding the report of the Committee on Utilisation of External Assistance laid on the Table on the 16th April, 1964 and state:

- (a) the steps taken in pursuance of the recommendations made by the Committee on Utilisation of External Assistance and accepted by Government; and
- (b) to what extent and in what way the rate of utilisation of external assistance is likely to improve as a result of the implementation of the recommendations?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Action has already been taken to implement the decisions on some recommendations. The foreign assistance that is committed to specific projects or programmes has been removed from the purview of half-yearly allocations. With a view to replacing the existing system of individual releases of foreign exchange to public sector projects by a system of concurrent audit on a sample basis by an Audit Office in the Finance Ministry, an Audit Officer has been appointed. The question of assistance for preparation of project reports has been taken up informally with foreign Governments and institutions. In many instances, the action required to implement the decisions will be of a continuing character.

- (b) While it is expected that the rate of utilisation of external assistance will be improved as a result of these measures, it is not possible to quantify this.
- Dr. L. M Singhvi: As the hon. Deputy Minister for Finance has stated that some of the action to be taken would be of a continuing character, we would like to know whether there is existing adequate machinery for keeping under watch continually the procedures and the pattern of utilisation of foreign exchange assistance. What is that machinery and how far is it adequate?

Shrimati Tarkeshwari Sinha: Various Ministries are interested and they meet together from time to time for doing the reappraisal of the projects and to see what steps should be taken to improve it. Apart from that, there are other agencies, like, the investment centres which also help in this regard. Now, a coordination is maintained between all these agencies to see that foreign exchange is utilised on a more equitable basis.

Dr. L. M. Singhvi: What were the principal deficiencies detected in

the utilisation of foreign exchange in this country, and may I know whether it was also not felt by the Government that it would be better to have a separate, permanent machinery for watching over the utilisation of foreign assistance and, if so, what measures have been taken by the Government?

The Minister of Finance (Shri T. T. Krishnamachari): As my hon, colleague has mentioned, the responsibility of individual Ministries in this regard is being constantly brought home to them.

Besides, there are two agencies available to the Ministry of Finance and to the Planning Commission to keep a watch in regard to the utilisation now. One is the machinery of co-ordination which calls for frequent reports, not only in regard to performance but in regard to execution of schemes and is able to detect from time to time the deficiencies in performance and execution, and to relate them to the utilisation of The other foreign exchange. machinery which my colleague has **Affairs** mentioned is the Economic Department, which is in the charge of a high-placed officer, who now be assisted by an audit officer also in regard to the performance audit.

All these schemes are being continuously looked into. It may be that this will be all right, or it may be that this will not be perfect: it might be necessary in the context of the advance planning for the Fourth Plan that we may have to have special agencies in the Ministry for this purpose; it may be that we might need a special agency, especially, in regard to power projects. But this is a matter which is continuously under examination.

Shrimati Savitri Nigam: Is the hon. Minister aware that huge funds are lying unused in the PL-480 funds which were meant for the rehabilitation and education of the handicapped, and if the answer be in the affirmative, what are the new methods which are going to be adopted or

what is the new machinery which is going to be set up to have better coordination and to achieve better results?

Shri T. T. Krishnamacharl: In the first place, I would submit that the matter is not quite germane to the main question, but I would like to assure the hon. Member that there are not huge funds which unutilised. The funds allocated for the specific purpose which my hon, friend has in mind happen limited. But it is quite conceivable that the appropriate Ministry not made arrangements for the purpose of executing the schemes. It is in contemplation, in fact it is the intention of Government to give some special thought in regard to the question of handicapped persons handicapped children, and I do hope policy statement that some emerge before long from Government.

Shri Sham Lai Saraf: May I know whether from experience it has been found that because of priorities not having been assigned beforehand, the funds available in foreign exchange could not be utilised to the full with the result that the progress of projects both in the public and in the private sectors has been retarded, and if so, what steps are being taken to enable the Government and also the spending Ministries or Departments to get the foreign exchange in time, as soon as it is available with the Finance Ministry?

Shri T. T. Krishnamachari: would like to submit respectfully that there is no question of failure priorities assign the priorities; the are assigned. But it often happens that while we make arrangements for obtaining foreign assistance through aid programmes, the local project schemes are not fully ready, to erable us to execute them quickly. Sometimes, it happens that there is a shortage of some important raw material, which is critical. That happened last year in many cases. For instance, there was a general shortage in the country for welding electrodes.

So, it is not really a question of defect in assigning priorities. The priorities are assigned by the Planning Commission in consultation with the appropriate Ministries. On thet, there is no difficulty at all. It is a question of the preparation that has to be made or the ground that has to be prepared in time for utilisation of the foreign assistance, and it is there where we find a certain amount of lacuna. This is being looked into.

Shri Indrajit Gupta: Is it the general experience of Government that this under-utilisation of foreign assistance is more due to faulty implementation here of the projects or towong assessment or over-assessment of the quantum of foreign assistance in the first place?

Shri T. T. Krishnamachari: The latter part of the hon. Member's presumption is not generally right. It may be that there are cases where they have anticipated more than what they would get.

Generally, the reasons for the lack of utilisation that we have come across are due to faulty preparation here rather than to the question of the assistance not being available.

Shri Ranga: Is it not also the duty of the Finance Ministry to see that in their unnecessarily being too anxious to utilise the foreign exchange which has been allotted for specific projects according to schedule or much too soon, there might not be unnecessary wastage and also the pushing up of the working of development projects in an uneconomic manner? After all, we do not lose anything by not utilising it and by postponing it for a time in order that we may be able to make the best possible use of it.

Shri T. T. Krishnamachari: While I recognise the responsibility of the Finance Ministry which has been pinpointed by my hon. friend, I do not think that the Finance Ministry is over-anxious to use the foreign ex-

change that is not available. In fact, the availability of foreign exchange is much smaller than our needs. It is a question of tying up the two. What is available has to be quickly used As I have said repeatedly, it is often a question of defective planning and defective preparation, or of some defect in thinking out what all critical supplies are needed for the purpose of executing a particular project.

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श्री हुकम चन्द कछ्याय: क्या मन्त्री महादय बतलायेंगे कि किन किन देशों से ऐसी सहायता मिली है जिसका हम ने उपयोग नहीं किया और ऐसे कितने देश हैं जिनकी दी हुई सहायता का हमने उपयोग किया है। जिनका उपयोग नहीं किया क्या उसके पीछे कोई राजनीतिक कारण था। यदि हां, तो कौन सा।

बीमती तारकेश्वरी सिन्हा: पूरा जो लोन और केडिट हमको फारेन केंद्रीज से मिला है और जिसको हमने यूटिलाइज किया है उसकी संख्या है २,६७१ करोड़ रुपये। जो भ्रनयूटिलाइज्ड है वह रक्षम १,२२७ करोड़ है। यानी ६० प्रतिशत के लगभग का हमने उपयोग किया है।

भी हुकम चन्द कछवायः मेरे प्रश्न का उत्तर नहीं मिला।

ब्राच्यक महोदय: उत्तर तो नहीं मिला नेकिन सारा उत्तर मिल भी नहीं सकता कि कितना कितना किन किन देशों से श्राया है और कितने का इस्तैमाल हुआ और कितने का नहीं हुआ।

श्री यशपास सिंह: क्या सरकार वतला सकती है कि इस कमेटी ने कोई ऐसी साफा-रिश की है कि इण्डस्ट्री में कितना रुपया खर्च किया जाये श्रीर एग्रीकल्चर पर कितना खर्च किया जाये।

Rise in Prices of Commodities

विचार किया जा रहा है।

Shri S. M. Baneriee: Shri Prakash Vir Shastri: Shri Harish Chandra Mathur: Shrimati Savitri Nigam: *154. Shri Vishwa Nath Pandey: Shri M. L. Dwivedi: Shri Sidheshwar Prasad: Shri P. C. Borooah: Shri Daljit Singh: Shri Hem Raj:

Will the Minister of Finance be pleased to state:

- (a) whiether it is a fact that prices of all essential commodities gone up in the country in May, 1964; and
- (b) if so, the steps taken by Government to bring down the prices?

The Minister of Planning B R. Bhagat): (a) Prices of foodgrains, except wheat, and of edible oils, rose in May, 1964. Government have allowed increases in ex-factory prices of sugar ranging from Re. 1 to Rs. 14:5 per quintal in different areas. Prices of other essential commodities such as cloth, kerosene, coal, tea, salt, footwear and drugs and medicines have by and large remained stable.

(b) Wheat and rice are being supplied through an increasing number of fair price shops at controlled rates. The Reserve Bank of India has tightened selective credit controls to prevent the use of bank finance for speculative hoarding of essential commodities; forward markets are also regulated to check unhealthy speculation. Forward trading in groundnut (il) and certain oilseeds has been banned with effect from 2nd June, The State Governments have been advised to regulate wholesale trade in foodgrains by enforcing the revised Licensing Order. Further steps will be taken as the situation warrants.

Oral Answers

Shri S. M. Banerjee: Apart from the steps taken, which have mentioned by the hon. Minister, may I know whether Government intend to set up a price stabilisation committee as recommended by the Asoka Mehta Committee in their report and also to try on an experimental basis State trading in foodgrains, because the Government machinery has failed now?

Shri Ranga: If the Government machinery has failed, with State trading it will be worse.

Mr. Speaker: The second part of the question is only a suggestion for action. Only the first part of the question might be answered.

The Minister of Finance (Shri T. T. Krishnamachari): With your permission, I would like to crave the indulgence of the House to deal with this matter slightly in greater length than a question will warrant

The position in all conscience is something which is extremely serious. Government are fully concerned about it. My hon colleague Shri Lal Bahadur Shastri the other day did make a mention of this matter. We are not at all happy with things as they are. The fact is that while the shortages in certain commodities may be of a marginal character, the distribution system that exists in this country magnifies the defects, and it seems to Government now that even if there is a marginal surplus, the present position will continue because the distribution system at various stages will not respond adequately to the law of demand and supply. Unless we have a substantial surplus, the normal operative economic laws will not function. Therefore, we have come to a critical situation and

we are thinking whether we should not take steps of a far more serious character.

The mere existence of Price a Stabilisation Board-there is which does exist in my Ministry today the Prices Committee of the Secretaries-does not seem to do any good. It is a matter which has to be considered in conjunction with Chief Ministers, and it seems to my mind-it does not bind either the Government or the Chief Ministers at the moment-that it is almost inescapable that there will have to be a rigorous system of State trading and rigorous control over retail distribution, but this cannot be done by the Central Government, because Central Government has neither the agency nor the competence for the purpose, without the collaboration of the States.

Shri Ranga: Nor have the State

Shri T. T. Krishnamachari: I shall request the Prime Minister to advise the Chief Ministers at a very early date to take steps which will yield quick results. That is all the assurance that I am in a position to give the House today, and I am not saying at the same time that it is an assurance which to me is satisfactory. It is not.

Shri Ranga: Nothing will be satisfactory unless you stop inflation.

Shri S. M. Banerjee: May I know whether Government is aware that there is a serious agitation going on throughout the country, including the general strike in Calcutta, and that if the prices do not go down, a further agitation is inevitable. I want to know whether Government propose to convene a meeting of the representatives of the various political parties and the State Governments to deal with the situation and know the causes of the failure.

Shri Ranga: Everybody knows.

Shri T. T. Krishnamachari: It will be necessary for Government to be "clear in their own minds about the methods they are going to adopt before they can ask for public co-operation. I think that pre-condition should be satisfied.

Shri Harish Chandra Mathur: The hon, Minister, while answering the question in detail, referred to the Prime Minister designate's observations on this most vital issue, that he would discuss this matter with the Finance Minister, Planning Commission and the Minister of Food and Agriculture. May I know whether these three persons have not already done some collective thinking on the subject, and if so, the outcome so far? May I know whether they have set up any standing organisation to look to the price rise from day to day?

Shri T. T. Krishnamachari: I have stated that. That is why I took the liberty that you gave me of dealing with this matter at length. It has to be done in conjunction with Chief Ministers of States, and their fullest co-operation is necessary for the Central Government to do anything in this matter. All that the Central Government could do is to subsidise to a small extent—perhaps to meet the cost of control to some extent. Other things have to be done necessarily by the State Governments, and before the agencies that we have under our control are looked into and reoriented, consultation with the Chief Ministers would be necessary, and that is the advice that I propose to tender to the Prime Minister-designate.

Shri Harish Chandra Mathur: rose

Mr. Speaker: After this long statement, still?

Shri Harish Chaedra Mathur: Chief Ministers come in for implementation, but my question is whether any collective thinking has been done The Prime Minister-designate says he will discuss with them, which indicates there has so far been no

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discussion, and they have not arrived any conclusion. The Minister says that the implementation has got to be done through the Chief Ministers. Nobody objects to it, everybody understands that it will have to be done through the State agency. My only question is: when the Prime Minister designate says he will discuss this matter with these three persons and then arrive at some conclusion and do something, do I understand that this collective thinking has not been done so far, and they have arrived at no conclusions? That is the question.

Shri T. T. Krishnamachari: The work of Government is a continuous process. In fact, any statement made by the Prime Minister-designate something which we take seriously. My colleague the Food and Agriculture Minister and myself have been talking about it yesterday. Further discussions will have to be held from time to time. If I merely say that I have discussed it with the and Agriculture Minister, it does not end there. And if that is a matter of satisfaction, I will say I have had a discussion with the Food and Agriculture Minister, but many more things will have to be done perhaps even to get a picture of the problem in all its aspects, so that we can devise methods for dealing with

Shrimati Savitri Nigam: What has been the actual rise in the wholesale price index and in the retail price index? I would also like to know the steps to be taken immediately to remove the defect in the distribution system as pointed out by the hon. Finance Minister.

Shri B. R. Bhagat: As for the extent of rise, the wholesale price index was 138.9 at the end of February, 1964 as against 143 by 16th May.

Shri S. M. Banerjee: Why don't you, say something about retail prices?

Shri B R. Bhagat: It is 8-1|2 per cent higher.

भी स० प्र० सेन: रिटेल प्राइसेज में इनकीज के बारे में बतलाइये। हम को वे बडी महंग़ी मिलती हैं।

Shri B. R. Bhagat: I am answering the specific question about the extent of rise in the wholesale price. It is 8-12 per cent over a year. As compared to a year ago, the wholesale prices are 8-1|2 per cent higher.

Mr. Speaker: Now, retail.

Shri B. R. Bhagat: We do not have the figures.

नी विश्वनाय पाण्डेय : भावश्यक वस्तुभ्रों के दाम जो बढ़ गये हैं उसका खास कारण यह है कि जनता की मांग के ग्रनसार बाजार में वस्तुएं उपलब्ध नहीं हैं और बहुत से व्यापारी लोग हो डिंग और ब्लैक मार्केटिंग करते हैं तो क्या सरकार इस दे लिए कोई ठेस कदम उठाना चाहती है जिससे कि होर्डिंग ग्रीर ब्लैक मार्केटिंग बन्द हो जाय श्रीर जनता को चीजें उचित मृत्य पर उपलब्ध है। सकें ?

श्री ब॰ रा॰ भगत: ठोस कदम उठाया गया है। अभी हमने रिवाइज्ड लाइसेंसिंग श्रार्डर लाग करने के लिए स्टेटस गवनंमेंटस को लिखा है और उसके जरिए इस मामले में रोकथाम की जायगी।

Shri M. L. Dwivedi: Irrespective of the fact that Government has been giving assurances from time totime and steps were taken to bring the prices under control, prices have been persistently rising. I want to know whether the rise is due chiefly to the existing economic policies of the Government of India or any other cause, and if so, what steps are proposed to be taken to bring down the prices in the near future.

Shri T. T. Krishnamachari: thought I gave a comprehensiveanswer.

बी सिबेश्वर प्रसाद : ग्रभी एक प्रश्न का उत्तर देते हुए बतलाया गया है कि वस्तुओं के मूल्य वृद्धि में सट्टेबाजी का भी हाथ रहा है तो मैं यह जानना चाहता हूं कि कितने सट्टेबाजों और मुनाफ़ाखोरों को पकड़ा गया है?

श्री ब॰ रा॰ भगत: इस की फेहरिस्त मेरे पास नहीं है।

Shri P. C. Borseah: May I know whether the maximum prices of certain foodgrains have been fixed in different parts of the country, and if so for what further items of foodgrains prices are going to be fixed?

Shri B. R. Bhagat: Procurement prices have been fixed.

Shri P. C. Borocah: My question has not been answered.

भी रामेश्वरानन्द : ग्राध्यक्ष महोदय, क्या उधर ही नजर रक्खेंगे ?

भ्रष्यक महोदय: जिन के नाम हैं उनको ही मैं बुला रहा हूं, भ्रापका नाम नहीं है।

Shri Daljit Singh: May I know what steps are being taken to supply essential commodities to rural and hilly areas at reasonable rates?

Shri B. R. Bhagat: The State Governments have opened fair price shops, and recently their number has gone up from 60,278 to 76,522, and a large number of them cover the areas the hon. Member has referred to.

Shri Ranga: The Finance Minister has just now told us that he would like to recommend to the State Governments to try State trading in the respective States in order to control this rise in prices to some extent or fully. May I know whether Government have reviewed the working of State trading to the extent that it has been tried and its effects on prices, whether they have been brought down, whether they have actually been pushed up, or kept stable, and in the light of that experience, whether Government would consider hav-

ing both State trading and private trading to compete one with the other so that there would be some check on each other, and there would not be profiteering or pushing up of prices?

Mr. Speaker: Three questions have taken half an hour and still the third is not finished. The trouble is there is a long statement.

श्री सरजूपाण्डेय: श्रध्यक्ष महोदय, चीजों के मल्यों में बद्धि से सारा देश परेशान है।

श्रम्थक महोदय: माननीय सदस्य इस विषय पर दूसरे तरीकों से डिस्कशन कर सकते हैं। सवालों के दौरान में तो इस पर डिस्कशन नहीं हो सकता है।

It is not only one question that is put. That is the complaint that I have got against most of the Members. That thing is spreading. If supplementaries are small, concise and short the answers would be straight and precise.

Shri D. C. Sharma: You give chance to those persons who put such questions.

भी रामेक्बरानन्व : प्रध्यक्ष महोदय, ग्राप प्रश्न पूछने वालों को ही कह रहे हैं। मन्त्रीगण भी तो लम्बे चौड़े भाषण देते हैं, जिनका कोई सार नहीं होता है।

श्रम्बल महोबय: वह मेरे बस की बात नहीं है। मंत्रीगण को ग्राप निकाल सकते हैं। ग्रगर ग्राप चाहें, तो निकाल दीजिए। मैं क्या कर सकता हूं?

भी रामेश्वरानन्दः ग्राप इघर से उघर चले जाते हैं, परन्तु हम को ग्रवसर नहीं मिलता है। हम दस दस बार खड़े होते हैं। ग्राप हमारी श्रोर देखते भी नहीं हैं।

म्राच्यक्ष महोदय: भ्रव ग्राप बैठ जाइये ।

भो राम देवरानन्द : मैं बैठ जाता हूं, लेकिन हम को दस दस बार खड़े होने पर भी अवसर नहीं मिलता है।

Mr. Speaker: Will the hon. Leader of that Group take note of it. I cannot tolerate this attitude on the part of the Member. If partiality is attributed to me, I have no right to sit in the Chair.

Shri U. M. Trivedi: I will talk to him, Sir.

भो रामेश्वरानन्व: आपका भी कोई अच्छा बर्ताव नहीं है। आप का व्यवहार भी एक सा नहीं है।

Shri T. T. Krishnamachari: question asked by the hon. Member, as you have stated, covers a wide range. He suggests that there should not be State trading. He wants to know my views: whether State trading was successful or not I think between the years 1942 and State trading was successful because in the result the rise in prices was negligible. If some such could be re-imposed and worked effectively, I think this complaint would not arise. But it is a matter entirely for each State Government and the State Chief Ministers are the ultimate arbiters in this matter. That is why I mentioned to the House that I will request the Prime Minister designate to call the Chief Ministers and discuss this matter. So far as my mind is concerned, it is clear and there is no alternative to it.

Cost Reduction Cell

*156. Shri Subodh Hansda: Will the Minister of Planning be pleased to state:

- (a) whether the Cost Reduction
 Cell has been established in the Planning Commission as suggested by the
 Board of Trade;
 - (b) if so, since when;

(c) in which commodities or industries the cost reduction studies have been instituted; and

Oral Answers

(d) whether any measure has been suggested to bring down the cost particularly of exportable commodities?

The Minister of Planning (Shri B. E. Bhagat): (a) to (d). The question of setting up a Special Cell in the Planning Commission to undertake cost reduction studies with particular reference to export promotion, as suggested by the Board of Trade, is still under consideration between the Planning Commission and the Ministry of International Trade.

Shri Subodh Hansda: May I know whether the Government is aware that the cost of production of the exportable articles of our country is much more than the cost of production of similar articles in other foreign countries?

Shri B. R. Bhagat: In many cases it is true.

Shri Subodh Hansda: If that is true, I would like to know the reason for delaying the setting up of such cost reduction cells in the Commission?

Shri B. R. Bhagat: The Ministry of International Trade suggested that it should be taken over by the Planning Commission. Already such a cell is working in the Ministry of International Trade but because it concerns various other departments also, they say that it should be taken over by the Planning Commission. The Planning Commission. The Planning Commission is considering it because it is generally chary of taking over such work of administrative character. But this question is being considered.

Dr. L. M. Singhvi: May I know how long this proposal has been pending at different levels and whether it is felt that such a cell should be created to study cost reduction as well as quality control together?

Shri B. R. Bhagat: As I said, such a cell is already working for the last two years since 1962 and along it there are other agencies for quality control. So that aspect will also be considered.

श्री यु० सि० चौबरो : क्या सरकार ने ऐसा कोई सरवे किया है या करने का इरादा रखती है कि देश के जिन उद्योगों को उसने संरक्षण दे रखा है, उनमें उत्पादन पर क्या लागत लगती है श्रीर उनकी उत्पादित वस्तुयें बाजार में किस मृत्य पर बिकती हैं?

श्रोब० रा० भगतः यह तो स्रलग सवाल है।

shri P. Venkatasubbaiah: May I know whether the Government is estimating the loss we are incurring when compared with other countries so far as cost of production is concerned and if that is so, to what extent?

Shri B. R. Bhagat: That is a question of detail. In each case it is a different study.

Seminar on Employment of S.Cs. and S.Ts.

*157. Shri Siddiah: Shri Rameshwar Tantia: Shri Onkar Lal Berwa: Shri Dhaon:

Will the Minister of Planning be pleased to state the steps taken by Government to implement the recommendations made by the Seminar held in New Delhi in January-February, 1964 on the Employment of Scheduled Castes and Scheduled Tribes?

The Minister for Planning (Shri B. R. Bhagai): The steps taken are as follows:

- A list of recommendations of the Seminar was circulated among all States and Union Territories and concerned Central Ministries.
- 2. A letter was sent by the late Prime Minister to the Chief

Ministers of States asking the State Governments to examine these recommendations with a view to taking concrete action.

Shri Siddiah: May I know whether the recommendation of the Seminar to reserve posts in Class I and II by promotion to the Scheduled Castes and Tribes had been considered by the Government and if so, what is the decision of the Government?

Shri B. R. Bhagat: Along with the other recommendations this is being considered by various authorities as well as the State Governments.

Shri Siddiah: Apart from the letter written by the late Prime Minister, to the States has he advised the Central Ministry to take any action in the matter?

Shri B. R. Bhagat: The Central Ministries concerned are also taking steps in the matter.

Shri Rameshwar Tantia: May I know whether the percentage of reservation for Scheduled Castes and Tribes are not fulfilled at present and if so whether the Government thinks of changing the method of selection?

Shri B. R. Bhagat: It is considered by the Home Ministry.

भी घोंकार लाल बेरवा : रोजगार सम्बन्धी इस सैमिनार ने जो सिफ़ारिशें की थीं, उनमें से किन किन सिफ़ारिशों को राज्य सरकारों ने मान लिया है ?

भी ब० रा० भगत: ज्यादातर सरकारों ने इस बारे में जवाब भेजा है। एक दो सर-कारों ने यह भी लिखा है कि वे इस पर कार्य-वाही कर रही हैं।

श्री बड़े: क्या यह सच है कि केन्द्रीय सरकार की श्रोर से जो सिफ़ारिशें स्टेट गवनंमेंट्स को भेजी गई थीं, उनमें से कुछ सिफारिशें उन को मंजूर हैं श्रीर कुछ नामंजूर हैं? क्या इस प्रकार का कोई पत्र मध्य प्रदेश से श्राया है ? सध्यक्ष महोदध : हम एक एक स्टेट में कसे जा सकते हैं ?

भी बड़े: प्रध्यक्ष महोदय, स्टेट्स कहती हैं कि यह सेंट्रल सबजैक्ट है भीर सेंटर कहता है कि यह स्टेट सबजैक्ट है।

भी ब॰ रा॰ भगत: मध्य प्रदेश सरकार ने लिखा है कि वह उन सिफ़ारिक्षें पर विचार कर रही है।

Shri R. S. Pandey: In order to provide employment opportunities to Scheduled Castes and Tribes, will it be recommended that wherever industries are established, the first preference should be given to the Scheduled Castes and Tribes?

Shri B. R. Bhagat: It is a matter for the Home Ministry but I may say that this principle is accepted that local people will have to be given some preferences—I mean certain tribal people and others.

भी विभाग प्रसादः प्लानिंग कमीशन हर चीज की प्लानिंग करता है जैसा कि शिड्यूल्ड कास्ट्स किमश्नर की रिपोर्ट में कहा गया है, प्रभी तक हरिजनों का रिजर्वेशन ३ परसेंट हुआ है, जबकि गवर्नमेंट १८ परसेंट करना चाहती है भीर जनकी भावादी २१.२ पर-सेंट हैं । तीन परसेंट रिजर्वेशन जो है वह १७-१८ सालों में पूरा हुआ है। मैं जानना चाहता हूं कि १८ परसेंट जो रिजर्वे-शन है, जसके पूरा होने में कितना समय

भी ब॰ रा॰ भगत: इसीलिये तो यह सेमीनार हुमा है भीर वहां पर इन बातों की भोर ज्यादा घ्यान दिया गया है। जो कुछ कांस्टीट्यूशन में रिजर्वेशन के बारे में तथा दूसरी बातों के बारे में कहा गया है, उसको जोर लगा कर करना चाहिये, यही तो कहा गया है, इसी पर तो ज्यादा जोर दिया गया है। श्री विश्वाम प्रसाद: तीन परसेंट १७-१ - साल में पूरा हुमा है, इस तरह से जोर कब तक लगायेंगे ?

मध्यक्ष महोदय: कितना समय लगेगा?

श्री व रा० भगत : जैसे मैंने कहा प्लानिंग किमधान के मातहत लागू करने का काम तो है नहीं । प्लानिंग किमधान ने तो यह बताया है कि जल्दी से जल्दी ध्रमल हो । इसको करेंगी राज्य सरकारें भीर दूसरी सर-कारें ही ।

Shri Basumatari: It came to our notice during the discussion in the seminar that some important members suggested that since the scheduled caste and scheduled tribe students were receiving college education in backward areas and they are the products of the low standard of education in the colleges in those areas and therefore they cannot compete with the other candidates coming from other forward areas, so a separate examination should be held among the scheduled caste and scheduled tribe boys alone for the reserved quota and if so, what is the reaction of the Government to this suggestion?

Shri B. R. Bhagat: It is for consideration by the Ministry of Education.

भी हुकुम चन्व कख्वाय ं जो कोटा तय किया गया है किस राज्य में पूरा हुझा है भौर कितने ऐसे राज्य हैं जिन्होंने कोटा पूरा नहीं किया है ?

श्री ब॰ रा॰ भगत: इसकी पूरी फेह-रिस्त नेरे पास नहीं है।

Shareholders of 'Patriot'

*158. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

(a) whether his attention has been drawn to the names of shareholders of Patriot published in its issue of the 1st March. 1964:

- (b) whether it is a fact that the name 'S. Amrit' does not disclose the real identity of the person concerned as required by law; and
- (c) if so, the action taken in the matter?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes Sir.

(b) and (c). Informal enquiries made from the company confirm that Shri 'S. Amrit of 9 Kohinoor Road, Bombay' is the same person as Shri "Sripad Amrit Dange of 9 Kohinoor Road, Bombay."

Government have been advised that there has been no contravention of any of the existing provisions of the Companies Act. The question of taking action in the matter does not, therefore, arise.

Shri Harl Vishnu Kamath: Has the attention of the Finance Minister been drawn to certain reports that Shri Sripad Amrit Dange, Chairman of the Communist Party of India, gave his full name to the paper, but that the owners of the paper, Raisina Publications Private Limited, abbreviated or name with ulterior truncated the motives, for the purpose of concealing the association of the paper with the Communist Party of India and, if so, does not the suppression of the name by the paper amount to violation of the company law regulations?

Mr. Speaker: We cannot argue and discuss a legal issue here. He has said that Government have been advised that there is no violation of any law, and therefore, there is no question of taking any steps.

Shri Hari Vishnu Kamath: Has the Minister or his Ministry tried to ascertain from either faction of the Communist Party of India, the so-called Rightist or Leftist, the pro-Moscow or pro-Peking faction—I do not know which is more pro-Indian—(Interruptions).

Mr. Speaker: If he has any question, that must be put straight. Shri Hari Vishnu Kamath: May I know whether Shri Sripad Amrit Dange did actually give his full name to the paper, and what were the reasons on the part of the owners of the paper for de-"Dange"ing the name or suppressing a part of the full name?

The Minister of Finance (Shri T. T. Krishnamachari): The Company Law Board or the Company Law Administration has no authority whatever to ask for this information.

श्री रचुनाथ सिंह : कितना रुपया डांगे साहब ने इसमें इनवेंस्ट किया है श्रीर जो रुपया उन्होंने इनवेंस्ट किया है, उस पर उन्होंने इनकम टैक्स भी दिया है क्या कभी ?

श्री ब॰ रा॰ भगतः तीन मौ शेयर्ज हैं उनके। एक शेयर एक सौ रुपये का है। इस तरह से तीस हजार हुआ। इनकम टैक्स दिया है या नहीं, इसकी सूचना मेरे पास नहीं है।

Shri Indrajit Gupta: Has the Government ascertained whether any shares still stand in the name of Shri Sripad Amrit Dange?

Shri T. T. Krishnamachari: The Government has no interest in the matter.

Shri D. C. Sharma: If the Company Law is so ineffective that it enables shareholders and directors to give any name and not give their real names, may I know whether an attempt will be made to get the company law amended in this respect?

Shri T. T. Krishnamachari: As the law is at present, shareholders can give any name they like. Oftentimes we also do that. Sometimes newspapers call me TTK instead of T. T. Krishnamachari. So, I do not think there is any violation.

Shri D. C. Sharma: There is difference between the Finance Minister and a shareholder of Patriot.

Shri Joachim Alva: After the Press Commission's report, has Government scanned the names of benami share-holders in newspaper chains and newspaper monopolies?

Shri B. R. Bhagat: It is not benami.

Mr. Speaker: This is not benami and the question does not arise.

Shortage of Water in Delhi

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that about 8 lakhs of people in Delhi are facing acute shortage of water;
- (b) what are the reasons for this shortage of water; and
- (c) the arrangements being made to meet the situation?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) Shortage of water is being experienced in certain colonies of Delhi.

- (b) The reasons for shortage are:-
- (i) Phenomenal increase in the population of Delhi after Independence. The existing Water Works are not adequate to meet the increased demand.
- (ii) Rapid expansion of the city has resulted in low pressure of water in certain areas.
- (c) A statement is laid on the Table of the Sabha.

STATEMENT

Steps taken to meet the shortage of water in Delhi

(i) The present capacity of Delhi Water Works is 98.5 million gallons per day. During summer months 105 million gallons per day are being supplied through overloading of the filters. The capacity will be increas-

- ed to 145 MGD by September, 1965 by the installation of a 40 MGD capacity Water Treatment Plant at Wazirabad. Out of this 10 M.G.D. will be made available by December, 1964.
- (ii) A few tube-wells are being sunk in South Delhi, West Delhi and Shahdara area.
- (iii) An arrangement has been made with the Government of Punjab under which the State Government has been releasing upto 325 cusecs of water from the Munak or Indri Escapes in Yamuna during the summer months when there is shortage of water at the Wazirabad intake. This year, shortage of water in river Yamuna was felt towards the end of April and the Delhi Municipal Corporation requested the Government of Punjab to release 200 cusecs of water in the river Yamuna from Western Jamuna Canal through Munak Escape. The Government of Punjab has been releasing this water as per requirements and there has been no difficulty this year on this account ...
- (iv) The areas where there is low pressure are parts of Ramakrishna-puram, Moti Bagh, Defence Colony, Netaji Nagar and certain parts of the Old City. The difficulty caused by the low pressure will be largely removed as soon as the capacity of Water Works is increased to 145 MGD. Larger mains are also being laid in place of smaller ones and the storage capacity of the reservoirs is also being increased on a phased programme. In the meantime, by regulation of sluice valves, maximum possible relief is being given in these areas by the Delhi Municipal Corporation to see that people got an equitable distribution of water.

Some tubewells have been constructed in R. K. Puram and Shahdara etc. relieving the shortage of water to a considerable extent. More tubewells are being sunk.

श्री यशपाल सिंह : इनकीज श्राफ पापु-लेशन का मसला जो है यह किस तरह से हल हों सकता है ? सरकार ने खुद कहा है ट्यूबर्वेल्ज की तादाद बढ़ाई जाए । झगर यह नहीं किया जाता है तो यहां से ट्रक्स में भर भर के जनता को बाहर भेजा जाए । मैं जानना चाहता हूं कि इन दोनों में से कौन सी बात सरकार करना चाहती है ?

मध्यक्ष महोदय : पहला काम वह करना चाहती है। स्टेटमेंट में यह कहा गया है।

भी यज्ञपास सिंह: साउथ एवेन्यू में पानी की कमी है। वहां दिन रात इसकी कमी मह-सूस होती रहती है। कभी चार घंटे, कभी छ: घंटे घौर कभी घाठ घंटे पानी बन्द रहता है। मैं जानना चाहता हूं कि उस कमी को पूरा करने के लिए सरकार क्या कर रही है?

Dr. D. S. Raju: In the last few weeks, several tubewells have been sunk and they are giving very good water in Shahdara and other places.

श्रध्यक्ष महोदय: साउथ एवन्यू का सवाल है।

Dr. D. S. Raju: Wherever there is good water, tubewells will be sunk. Municipal Corporation are proposing to sink 25 wells in the next few months.

बी यशपाल सिंह: हमने अपनी कांस्टी-ट्यूशन में न्यूट्रिशस फूड देने के लिए अपनी ४४ करोड़ जनता को बादा किया है। लेकिन हम पांच सौ मैंम्बरों के लिए पानी का भी इन्त-जाम नहीं कर सके हैं। मैं जानना चाहता हूं कि क्या सरकार इसके बारे में कुछ कर रही है?

्स्वास्थ्य कन्त्री (डा॰ सुक्षीला नायर):
पानी तो डा रहा है लेकिन २४ घंटे नहीं ब्रा
रहा है, इतनी शिकायत है। मेरी इंतनी सी
प्रार्थना है कि माननीय सदस्य दो चार बास्टियां
भर कर रख लिया करें तो ब्रच्छा होगा ताकि
जिस वक्त पानी बन्द हो जाए, उस वक्त
उसको इस्तैमाल कर सकें।

श्री यक्षपाल सिंह : बाल्टियां सप्लाई कर दीजिये ।

भी सिद्धः वर प्रसाद: राजधानी की आवादी में उत्तरोत्तर वृद्धि होती रही है इसलिए पानी की समस्या का अभी तक कोई हल नहीं निकाला जा सका है, ऐसा सरकार ने कहा है। क्या सरकार को कोई अन्दाजा नहीं है कि आगामी वर्ष या वर्षों में राजधानी की आवादी में और भी वृद्धि होती रहेगी? यदि है तो सरकार ने अब तक कोई ऐसी योजना क्यों नहीं बनाई है जिससे राजधानी के नागरिकों को उचित मात्रा में और स्वच्छ पानी पीने को मिल सके और चौबीसों घंटे मिल सके ? क्या वह ऐसी कोई योजना बनाने जा रही है?

डा॰ सुझीला नायर: योजना तो है ४० मिलियन गैलन ज्यादा पानी फिल्टर करने की। प्लांट लगाना पिछले साल से शुरू हुमा है। मनेक कारणों से उसकी गित जितनी तेज होनी चाहिये थी, जितनी उसकी प्रगति होनी चाहिये थी नहीं हो पाई है। लेकिन हमारी प्राशा है कि मगली गीमयों में किसी को शिका-यत का मौका नहीं रहेगा।

की यु० सि० चौबरी: यह दिल्ली को पानी दिये जाने का प्रश्न बार बार उठता है। मैं एक बात का स्पष्ट उत्तर माननीय मन्त्री जी से चाहता हूं ग्रगर वह देने की स्थिति में हैं तो। यहां पर कांस्टीट्यूगन तक की दुहाई दी जा रही है। मैं जानना चाहता हूं कि वैस्टनं यमुना का पानी जिस दिल्ली की बढ़ती हुई माबादी के नाम पर लिया जा रहा है वह क्या पंजाब के हिसार, रोहतक. गुड़गांव की जरूरतों को काट करके नहीं लिया जा रहा है? दिल्लीवालों की जो जहुरतें हैं यहां पर पानी की जो प्रावश्यकता है दिल्ली के सफेदपोशों के लिए क्या उसके मुकाबले में वहां के लोगों की प्रावश्यकतायें कम हैं?

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ग्रम्यक महोदव : सफेदपों जो के बीच में बैठ कर लड़ने लग गये ?

श्री यु० सि० चौषरी: मैं तो बिल्कुल सटिस्फाइड हूं इस पानी से।

बा॰ सुझीला नायर: दिल्ली में पानी पीने के लिये दिया जा रहा है। माननीय सदस्य ने हिसार इत्यादि का जिक किया। बहां खेतों को पानी देने का सवाल है। माननीय सदस्य यह तो स्वीकार करेंगे कि पहले पीने का पानी मिलना चाहिये। खेती की स्राव-स्यक्ता भी है लेकिन वह पीने के पानी से सागे नहीं रक्खी जा सकती।

श्री रामेश्वरानन्व: मैं जानना चाहता हूं कि चूंकि पानी की इतनी कमी है तो सरकार के मंत्रियों, उपमंत्रियों और राष्ट्रपति के भवन इघर उघर वासों को जो पानी दिया जा रहा है, उस घास के लिये न देकर क्या फसल के लिये नहीं दिया जा सकता। इस सम्बन्ध में सरकार क्या विचार कर रही है ?

डा॰ सुझीला नायर: माननीय सदस्य को मैं बतला दूं कि जो पानी घास में दिया जाता है वह पीने के लायक नहीं होता।

श्री रामेश्वरानन्दः क्या उस पानी का शोधन नहीं हो सकता?

प्रध्यक्ष महोदय: मन्त्री महोदय यही जवाब देंगे कि वह वहां न खर्च हो, ग्राप उसको ेफिल्टर करके खर्च कीजिये।

श्री प्र० प्र० जैन: स्वामी लोग जो एक से ज्यादा दफे नहाते हैं इसलिये पानी का बड़ा खर्च होता है। इस सम्बन्ध में क्या किया जा रहा है? (इंटरफांज)

भी रामेश्वरानन्दः वे स्वामी जी की बात कहते हैं यह भी कोई बात है।

ग्रध्यक्ष महोदय: मैंने उनको रोक तो 'दिया । भी रामेश्वरानन्व: उन्होंने नाम नहीं लिया, लेकिन मैं पूछता हूं कि जो स्वामी जी कहा गया यह क्यों कहा गया। क्या यह लोक-सभा के योग्य है। लोक सभा में उपयोगी बात कहनी चाहिये या नहीं, यह मैं जानना चाहता हूँ।

भी भ ० प्र० जैन: मैंने भापके लिये नहीं, जनरल स्वामियों के लिये कहा। देश में बहुत से स्वामी हैं।

भी रामेश्वरानन्व : मैं यह जानना चाहता हूं कि मेरे प्रश्न के उत्तर में क्या उनको यह कहने का प्रधिकार था। क्या यह लोक सभा के योग्य है?

श्रध्यक्ष महोदय: उनको ग्रधिकार तो था क्योंकि मैंने बुलाया था यह सोच कर कि शायद वह कोई सवाल करना चाहते हैं। मुझे क्या पता था कि वह स्वामीजी के ऊपर सवाल करेंगे।

भी रामेश्वरानन्द: धव धाप उनका क्या प्रतिकार करेंगे। क्या उनको इस तरह से कहने का प्रधिकार या?

भ्रष्यक्ष महोदय: भगर मैं श्रभी तक भाष का कुछ नहीं बिगाड़ सका तो उनका क्या बिगाड़ सकता हूं।

श्री रामेश्वरानन्द : अध्यक्ष महोदय . . .

स्राप्यक्ष महोदय: श्राप तो बार बार खड़े हो रहे हैं। श्रव श्राप बैठ जाइये।

श्री रामे क्वरानन्द : मैं बैठ जाता हूं। आपने श्रमी कहा कि श्राप मेरा कुछ नहीं बिगाड़ सके। मैं तो श्रापके संकेत पर ही बैठ जाता हूं। श्रगर श्राप मेरी किसी बात को अनुचित कहते हैं तो उसको भी स्वीकार ब रता हूं। लेकिन इस तरह की बातें उठाई गई हैं उसके जिये क्या किया जायेगा?

प्रध्यक्ष महोदय: उनसे भी कहता हूं तो वे भी बैठ जाते हैं, ग्राप भी बैठ जाते हैं। वह तो बैठ भी गये। श्री राम सहाय पाण्डेय: ४० मिलियन गलन जल की भावश्यक्ती पूर्ति करने की बात हैं। मैं जानना चाहता हूं कि जो भावादी बड़ी रही हैं.उसको दृष्टि में रखते हुए, जो मकान बन रहे हैं उनको दृष्टि में रखते हुए, क्या भाप कह सजती हैं कि इस जल की पूर्ति होगी, सानी चौबीस घंटे नल चलेगा।

डा॰ सुझोला नायर : हमने जो प्रोजैन्टड पापुलेशन ग्रोथ है इसका हिसाब लगा कर सन् १६६७ में कितना पानी होना चाहिये, सन् १६७१ में कितना पानी होना चाहिये, सन् १६६६ में कितना पानी होना चाहिये, सारा ग्रन्दाआ लगाया है ग्रीर उसके अनुसार पानी पूरा करने की योजना बनाई है।

Gold Control Order

Shri P. R. Chakraverti:
Shri Maheswar Naik:
Shri Heda:
Shri S. N. Chaturvedi:
Shri N. P. Yadab:
Shri Yamuna Prasad Mand
Shrimati Akkamma Devi:
Shrimati Savitri Nigam:

Will the Minister of Finance be pleased to state:

- (a) the latest position of the price level of gold in the country and how it compares with the minimum level touched by gold prices since the Gold Control Order was enforced;
- (b) whether it is a fact that gold muggling into India has assumed pre-control proportions; and
- (c) if so, how this phenomenon is accounted for?

The Minister of Planning (Shri B. B. Bhagat): (a) The latest quotation per 10 grams of 14 ct. gold is around Rs. 69:50 and that for 24 ct. gold in unofficial dealings is said to be eround Rs. 118:00. The nominal minimum level touched for 24 ct. gold was Rs. 95 on the 28th February, 1963. It is, however, true that since April, 1964 there has been an upward trend in the price of gold.

(b) and (c). In the last few months, there has been some increase in the seizure of smuggled gold but this is not significant enough to indicate that smuggling has assumed pre-control proportions.

Shri P. R. Chakraverti: May I know whether Government has made an appraisal of the position that obtains today in the context of the functioning of the Gold Control Order in its diluted form?

Shri B. R. Bhagat: We constantly make an appraisal.

Shri P. R. Chakraverti: May I know whether in the light of the experience gained by the operation of the Gold Control Order the Government propose to abolish it?

Shri B. R. Bhagat: We are going to consider a Bill today on this subject when we can discuss all these questions.

Shrimati Akkamma Devi: May I know whether the present rate of gold smuggling has increased or decreased as compared to the past?

Shri B. R. Bhagat: It is difficult to say. But the fact that the price has been maintained over a period as against the rise in price every year and also the larger seizure of gold smuggling go to show that gold smuggling has not increased. But it is difficult to make a correct estimate.

Shrimati Savitri Nigam: May I know the recent decisions taken on the subject of the Gold Control Order, keeping in view the present situation where the price is increasing and the gold smuggling has not stopped?

Shri B. R. Bhagat: Both these assumptions may not be wholly true. As I said, the price is kept more or less stable over a period. All these questions will be discussed in the House today when we take up the Gold Control Bill.

श्री अचल सिंह: क्या यह सच नहीं है कि गवर्नमेंट की गोल्ड कण्ट्रोल पालिसी फेल हई है ?

श्राध्यक्ष महोदय: यह तो श्राप की राय होगी।

Shri Kapur Singh: Do the Government realise that gold is bound to retain its status as a reliable and concentrated form of value in this country despite any action that the State may take and, if so, when do they propose to take back this ill-fated Gold Control Order?

Shri B. R. Bhagat: I want to join issue with the hon. Member on this question when he says that the lure for gold as a metal of real value will exist for ever. It need not exist in the present context.

Several hon. Members rose-

Mr. Speaker: The Bill is coming up today when every aspect can be discussed. Why this hurry?

Shri S. M. Banerjee: If there is so much opposition before the Bill comes up they may withdraw the Bill.

Mr. Speaker: If he is so sure then I have nothing to say.

Shri S. M. Banerjee: I am always optimistic. One of the objects of the Gold Control Order was to unearth the hoarded gold in the country. I want to know whether it is a fact that according to government statistics gold to the tune of Rs. 4,000 crores is hoarded and, if so, what is the quantity of gold which has been unearthed after the promulgation of this Gold Control Order.

Shri B. R. Bhagat: The estimate is not a correct one and too much reliance cannot be placed on it.

Shri Daji: But what is the quantity unearthed?

Shri B. R. Bhagat: Under this order, as the declaration of gold is only voluntary, the declaration so far is

not very much. But we have to view this measure from the long-term point of view. Over a period of time we want to bring down the demand for gold in this country. That is the main objective.

Shri Daji: What is the quantity of gold declared so far?

Shri B. R. Bhagat: I am sorry, I would require notice for that.

Shri Daji: This question has been admitted for today. Further, the Bill is also coming up today. And this is the first question that any Member will ask. If he has not got even that information, how is he going to defend the measure?

Mr. Speaker: The objection taken is that the Bill is also coming up today. So, the facts must be known to the Minister now, at the moment, if the Bill is to be discussed.

Shri B. R. Bhagat: I will give the figure when the Bill is discussed. At the moment, I have not got the figure with me.

Shri Tridib Kumar Chaudhurl: One of the main declared objectives of the Gold Control Order was to stop the wastage of foreign exchange which goes into the smuggling of gold. May I know whether Government have made any computation as to what extent the foreign exchange drain has been stopped? That must be reflected in some figures somewhere compiled either by the Reserve Bank or by some other body. Has any such computation been made that the Gold Control Order has effected some savings foreign exchange and some increase in our foreign exchange balance?

Shri B. R. Bhagat: The Reserve Bank keeps a watch over this. There is no direct evidence of such savings but there is indirect evidence, for example, the demand in the unofficial market, the value and some other indications. The only thing is that anti-smuggling measures have been

tightened up and the very large seizures recently go to show that because of anti-smuggling measures it is expected that smuggling is not the increase. More than that I cannot sav.

Re. Q. 164.

Mr. Speaker: Short Notice Question. Shri Shastri.

Shri Mohammad Elias: May I request you to take up Question No. 164. Today there are questions put down relating to several Ministries but we found that only Finance Ministry's questions were taken up and the Minister of Rehabilitation had been sitting idle. So, at least one question concerning the Rehabilitation Ministry should be taken up. In Mana Camp...

Mr. Speaker: Shri Elias must remember that it has been raised many a time and it is only at the request of the hon. Minister that, after the Question Hour is over, any particular question that might not have been reached can be taken up and not at the instance of any hon. Member.

Shri Hari Vishnu Kamath: He is about to request you.

Shri Mohammad Elias: We are very anxious to know what is happening there.

Shri S. M. Banerjee: It is true that according to the convention of this House it is for the hon. Minister. . . .

Mr. Speaker: Not convention; it is a definite rule.

Shri S. M. Banerjee: I am sorry.

The Minister of Rehabilitation (Shri Tyagi): Nobody can help them.

Shri S. M. Banerjee: We were trying to send 'calling attention' notices and even adjournment motion, but we did not do so because this question came up I would only urge upon you that it is very important.

Mr. Speaker: Any hon. Member might give notice of a short notice question.

Shri Hari Vishnu Kamath: He is trying to catch your eye.

Shri Tyagi: My hon. friends are more interested in gold than in this.

Shri S. M. Banerjee: I am equally interested in gold and in yourself.

Mr. Speaker: The word 'yourself' on the record would mean me. On the record it would go like that If the hon. Minister is keen to answer it, I will certainly allow it.

Shri Tyagi: I do not want to save my skin. I can answer. I have no objection to answer.

Mr. Speaker: That is a different thing. Does he make a request?

Shri Tyagi: No.

Mr. Speaker: He says, "No".

12 hrs.

SHORT NOTICE QUESTIONS

रामगंगा बांध

- S. N. Q. No. 1 वी वीर शास्त्री: क्या सिचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :
 - (क) कालागढ में बन रहे रामगंगा बांध की कोई सुरंग बनने के बाद गिर गई;
- (ख) इससे कितने धन-जन की क्षति का धनुमान लगाया गया है;
- (ग) क्या यह भी सच है कि पहले जो पटेल एण्ड कम्पनी वहां ठेका लेना चाहती थी उसको ग्रमेरिका से ग्राये विशेषज्ञों ने यह राय दी थी कि यहां सूरंग निकालना ठीक नहीं रहेगा और इसीलिए क्या उसने ठेका लेने का विचार छोड दिया ; भौर
- (घ) उक्त रामगंगा बांध पर हो रही भयंकर ग्रनियमितताम्रों के सम्बन्ध में क्या सरकार उच्चस्तरीय जांच कराने का विचार कर रही है ?

सिवाई ब्रोर विद्युत् मन्त्री के सभा सचिव (ब्री सं० ब्र० मेहदो): (क) से (घ) ब्रपे-स्नित जानकारी का विवरण सभा-पटल पर रखा है।

विवरण

- (ख) इस घटना से न तो किसी व्यक्ति की मृत्यु ही हुई, न ही किसी को कोई जब्म स्राया स्रोर न ही सामान की क्षति हुई;
- (ग) तीन बर्ष पूर्व, जब टेंडर बुलाए गए ये, पटेल एण्ड कम्पनी नामक ऐसी कोई भी फर्म ने कार्य के लिए टेंडर नहीं दिया था। हां, मैसर्ज सीमेन्टेशन पटेल ने सुरंग के निर्माण के लिए टेंडर दिया था, पर चूंकि टेंडर की कीमत और कार्य के समाप्त करने की अविध अधिक थी, यह कार्य उनको नहीं दिया गया। इस पर हाल ही में विभाग ने कार्य आरम्भ कर दिया है। नये टेंडर मंगवाये गये हैं; और
 - (घ) अभी तक कोई अनियमितताएं नजर नहीं आई हैं, अतः उच्चस्तरीय जांच करने का प्रशः नहीं उठता है।
 - (a) to (d). A statement giving the requisite information is placed on the Table of the House.

STATEMENT

- (a) Slipping of rock face occurred on the downstream face of the diversion tunnel No. 1 under excavation at Ramganga Dam site on the 13th May, 1964.
- (b) There was no loss of life or injury to anyone nor any damage to equipment.
- (c) When the tenders were called for, three years back, no firm named Patel & Co. tendered for the work. However, Messers Cementation Patel submitted tender for construction of

the tunnel but as the tendered cost and time of completion of work were excessive the work was not allotted to them. A start was made recently departmentally. Fresh tenders have been called for.

(d) No irregularities in the Project have so far come to the notice and the question of holding a high level inquiry does not, therefore, arise.

बी प्रकाशबीर शास्त्री: कालागढ़ में रामगंगा बांध स्थल पर एक सुरंग की खुदाई के दौरान जैता कि मन्त्री महोदय ने प्रभनें उत्तर में बतलाया एक चट्टान गिर गई बी तो मैं यह जानना चाहता हूं कि यह जितने भी बड़े बड़े बांघ बन रहे हैं जिनमें कि विदेशों से प्राया हुआ भारी मात्रा में करोड़ों शौर प्रस्वों का धन लग रहा है तो क्या इस प्रकार से सुरंगें जो कि पूरी बनने के बाद गिर जाती हैं क्या उनको बनाने से पहले विदेशी विशेषज्ञों की राय नहीं ली जाती है भौर इस प्रकार की दुर्घटनाएं क्यों होती हैं?

- Dr. K. L. Rao: There is a Board of Consultants for this project and there are foreign experts on that. In this particular case the rock face was bad and a portal was to be constructed; but, unfortunately, there was a sudden rainfall and that resulted in the slip.
- Mr. Speaker: The hon. Member wants to know whether it was revealed afterwards, that is, after it was completed, that there was a defect in the rock face. Why could the engineers not make an assessment before and find out that there was this defect and make sure themselves so that money might not have been spent on it?
- Dr. K. L. Rao: That is what I explained. I have submitted that we knew that the rock face at the portal was bad and, therefore, the project authorities wanted to construct a portal structure which would prevent this kind of a rock slip. That was to have been done; but, unfortunately,

there was early rain in May which was unexpected and that resulted in the sliding.

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श्री प्रकाशबीर शास्त्री: मैं यह जानना चाहता हूं कि कालागढ़ में रामगंगा के ऊपर जो बांच बन रहा है तो क्या सरकार को इस प्रकार की भी कोई जानकारी मिली है कि जो वहां पर ऊंचे और बड़े अफसरान कार्य कर रहे हैं उन्होंने अपने रिक्तेदारों को ही बड़े बड़े ठेके दे दिये हैं जिससे लोहा, सीमेंट और इसी प्रकार के दूसरे सरकारी सामान की भारी मात्रा में चोरी हो रही है और उन अगियमितताओं की जांच के लिए आप क्या कार्यवाही करने जा रहे हैं?

Dr. K. L. Rao: I am afraid, I do not have information on the subject. If the hon. Member gives me any specific instance, I will make an inquiry.

Mr. Speaker: It may be ascertained that no such thing happens.

Shri Iqbal Singh: May I know whether regarding this tunnel the views of any foreign consultant were taken; if so, the name of that consultant and his views thereon?

Dr. K. L. Rao: As I said, there is a Board of Consultants for this Ram Ganga Dam. On that Board there are foreign consultants also. There are Dr. Nickel, and Mr. Cook for example. These were discussed in the Board of Consultants and a certain procedure was laid down. Unfortunately, the work could not be completed. There was early rainfall and after that the sliding.

Shri Iqbal Singh: What were their views regarding this tunnel? My question was whether the views of foreign consultants were taken regarding this tunnel.

Mr. Speaker: He has said that in the Board of Consultants there are foreign consultants. He has given the name as well. Shri Alva.

Shri Joachim Alva: This kind of work of constructing of tunnels and cutting down of rocks is always given to private contractors. Is Government going to make a serious attempt to handle this job itself departmentally?

Dr. K. L. Rao: There are good contractors in the country who do the tunnelling.

Mr. Speaker: Was not this work being done departmentally?

Dr. K. L. Rao: Tenders were called for and when we found that the tenders were very high this work was being done departmentally.

Mr. Speaker: Shri Alva should know that it was being done departmentally and not by the contractors.

Shri Sinhasan Singh: May I know whether the rock which is now discovered to have caved in was tested before the work began? Was it tested by experts to see that it will sustain and not fall down?

Dr. K. L. Rao: The tunnel has not caved; it is supported by steel structures at every two feet interval. What happened was that the rock face, the rock on the top of the tunnel, slided down.

श्री विश्वाम प्रसाद: श्रगर यह हालत उन ऐक्सपर्टस की है जिनकी कि संरक्षता में यह डैम बना पौर वह गिर गया तो ठेकेदारों द्वारा बनाये जाने वाले डैमों का क्या हाल होगा?

म्राच्यक्ष महोदय : श्री यशपाल सिंह ।

श्री यशपाल सिंह: क्या मन्त्री महोदय बतला सकते हैं कि इस डैमेज के लिए कौन जिम्मेदार ठहराया जायेगा ? इसके लिए स्टेट गवनंमेंट जिम्मेदार ठहरायी जायेगी, सेंट्रल गवनंमेंट जिम्मेदार ठहरायी जायेगी, कोई डिपार्टमेंट, कोई कंट्रेक्कर या कोई इंजीनियर, कौन उस डैमेज के लिए जिम्मेदार ठहराया जायेगा ?

प्रध्यक्ष महोदयः वह तो कहते हैं कि कोई डैमेज नहीं हुधा ।

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श्री यक्षपाल सिंह: वह कहते हैं कि बांध फट गया जिससे कि नकसान हुआ है।

भाष्यक्ष महोदय: अपने स्टेटमेंट में तो उन्होंने कहा है कि कुछ नुकसान नहीं हुआ।

श्री यशपाल सिंह: नुकसान तो वह कहते हैं कि हुमा लेकिन वह कंट्रैक्टर्स के जेरिए नहीं हम्रा बल्कि गवर्नमेंट के जरिए हम्रा है।

Dr. K. L. Rao: The work was being done departmentally.

Mr. Speaker: How much damage has been done?

Dr. K. L. Rao: It is difficult to estimate the damage at this stage, but I expect that it will be under Rs. 50,000|-.

मो हुक्म चन्द कछ्वाय: यह सुरंग गिर गयी चूंकि इतनी कच्ची रोक वहां पर है तो बांघ बनाने के पहले क्या इस चीज का अध्ययन करना जरूरी नहीं या कि भला इतने कच्चे पत्थर पर बांघ बन भी सकता है या नहीं?

Dr. K. L. Rao: We knew that the Ram Ganga Project rock was bad but the project had to be done because it has got a very large amount of benefits. For example, this project will irrigate 17 lakh acres. The only thing that we have got to do is to take some trouble, and inspite of these we have got to do these tunnels.

Sea-Erosion in Kerala

S.N.Q. 2. Shri A. K. Gopalan: Shri Nambiar: Shri P. Kunhan: Shri Imbichibava: Shri M. N. Swamy:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that a twomile of sea-coast in Purakad (near Alleppey, Kerala) on the Cape-Comorin Bombay National Highway has been eroded during the last few days;
- (b) if so, the extent of damage caused to the people and the National Highway; and

(c) what steps have been taken to put up anti-erosion measures?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No, Sir.

- (b) There was no damage to the National Highway. The damage to the property in the vicinity is small so far.
- (c) The Government of Kerala have taken up emergent anti-sea erosion measures including artificial nourishment of the beach and construction of sea wall.

Shri A. K. Gopalan: May I know whether the State Government has requested for any financial aid and, if so, what is the reaction of the Government?

Dr. K. L. Rao: The State Government had requested for the financial aid sometime back. They wanted that the money should be given as a sort of an aid or a grant. At present the money is being given as a loan. To decide whether this should be given as a grant or not, Government of India decided that the State Government can place this matter before the Finance Commission.

Shri A. K. Gopalan: May I know, despite the fact that several anti-sea erosion measures are taken, why is it that this National Highway has been facing the threat at several points at several times?

Dr. K. L. Rao: It is one of the difficult spots where the sea erosion is rather very severe. That is why we are constructing a sea wall, a new type of sea wall, to protect that area.

Shri Nambiar: May I know whether the Central Government have asked other Ministries, namely, the Ministry of Transport and the Ministry of Railways, to contribute a portion of the expenditure required as the threat is to the Railways as well as to the Highways?

Dr. K. L. Rao: It is for the State Government to make that request.

Shri N. Sreekantan Nair: In view of the fact that the Kerala State has a very long coastal line and the entire line is threatened by this sea erosion, may I know whether the Government are considering it as a matter of national importance to see that the borders of India, including that of Kerala, are protected properly and the Central aid is given?

Dr. K. L. Rao: I have submitted already that it is the concern of the Government of India to see that the sea coast in Kerala is protected properly because the areas are heavily populated and the sea erosion is rather more severe than in any other place of the country. As regards the question of aid, whether the money should be given as a grant or a loan, as I already submitted, the Central Government considered the matter and they thought that the matter should be considered by the Finance Commission

WRITTEN ANSWERS TO QUESTIONS

Plan Shortfalls

*155. Shri P. K. Deo:
Shri M. Rampure:
Shri D. D. Mantri:

Will the Minister of Planning be pleased to state:

- (a) the targets of the Third Plan in which there is likelihood of a shortfall and the extent thereof:
- (b) the steps being taken to achieve the targets laid down; and
- (c) whether there has been any improvement since the last Mid-term Appraisal of the Third Plan?

The Minister of Planning (Shri B. R. Bhagat): (a) Information regarding likely achievement by the end of the Third Plan is given in Chapter III of the Mid-term Appraisal which was placed on the Table of the House in November 1963

(b) and (c). Measures taken improve implementation are given in the paper on "Steps taken or proposed to be taken in pursuance of the recommendations of the Mid-term appraisal of the Third Five Year Plan" prepared by the Planning Commission and circulated to Members in April, 1964.

Rural Uplift Programme

Shri Sivamurthi Swamy: *161.

Shri Sadhu Ram: Shri Daljit Singh:

Will the Minister of Planning pleased to state:

- (a) the percentage of the total outlay which has been earmarked for rural uplift programme in the Third Five Year Plan and in Fourth Five Year Plan: and
- (b) whether any decision has been taken to allot more funds for rural sector?

The Minister of Planning (Shri B. R. Bhagat): (a) Most development programmes contribute, in varying degrees, either directly or indirectly towards rural uplift. However, if the Honourable Members have in mind the Rural Works programme, a sum of Rs. 14:45 crores has been provided upto 1964-65. Provision is being increased from year to year.

(b) The dimensions and priorities for the Fourth Plan have not been determined so far.

Aid India Club

*162. Shri P. Venkatasubbaiah: Shri P. C. Borooah; Shri P. R. Chakraverti: Shrimati Savitri Nigam;

Will the Minister of Finance pleased to state:

- (a) whether Government had made a request to the "Aid India Club" for financial assistance for implementing fourth year of the schemes in the Third Plan; and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Yes, Sir,

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(b) A total aid of \$ 1028 million for 1964-65 has been pledged by the members of the "Aid India Club".

D.V.C.

*163. Shri P. R. Chakraverti: Shrimati Savitri Nigam:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government have decided that the D.V.C. should be allowed to function as an agency to plan for, generate and distribute power in the valley and to control its four dams;
- (b) whether the West Bengal and Bihar State Governments had intimated their inability to share the cost of the D.V.C.'s new power projects because of their earlier commitments to the respective State Electricity Boards; and
- (c) whether the Central Government have taken steps to amend the D.V.C. Act in terms of the changes brought into operation by the transfer of control of the irrigation system to West Bengal Government?

The Minister of Irrigation Power (Dr. K. L. Rao); (a) to (c). A statement giving the requisite information is placed on the Table of the House.

STATEMENT

Final decisions have yet to be arrived at in discussions with concerned State Governments in the matter of functional reorganisation of the D.V.C.

At the time of formulation of the IIl Plan the Government of Bengal had declined to contribute their share of the cost of the power schemes of the D.V.C., both in respect cf some spillover projects from the II Plan and also in respect of new lll Plan projects, if the amounts were to be included in the State Plan. Bihar had no objection to include contribu-

D.V.C. share in their State tion of Plan.

Written Answers

The operation and maintenance of the Barrage and Irrigation system of the D.V.C. has been transferred at present to the Government of West Bengal on an agency basis. For this no amendment to the Act was neces-SETY.

Mana Camp

Shri Mohammad Elias: Shri M. Rampure: Shri D. D. Mantri: *164. Shri Indrajit Gupta: Shri D. C. Sharma: Shri Rameshwar Tantia: Shri Bishanchander Seth: Shri Dhaon:

Will the Minister of Rehabilitationbe pleased to state:

- (a) the total number of refugees who have left Mana Camp up till now and come back to West Bengal;
- (b) the reasons for leaving Mana Camp:
- (c) whether any effort has been made to take them back to Camp; and
- (d), whether Government have decided to open more camps to receive the refugees?

The Minister of Rehabilitation (Shri: Tyagi): (a) and (c). Information regarding the exact number of migrants who have left Mana camp is not available. It is being collected and will belaid on the Table of the House

- (b) Some of the migrants have left the transit centres because of:-
- (i) the hot climate of the locality to which the migrants are not accustomed, and
 - (ii) lack of adequate water supply.

Others have left either to join their relations in West Bengal or to rehabilitate themselves through their own efforts in West Bengal.

(d) Yes, Sir.

Krishna-Godavari River Waters Dispute

*165. Shri Kolla Venkalah: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether any discussion between the representatives of the Central Government and the concerned State Governments has taken place on the question of the utilisation of the Krishna and Godavari waters at the time of the recent zonal conference; and
 - (b) if so, the conclusions arrived at?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No. Sir.

(b) Does not arise.

Facilities for House Builders in Delhi

*166. Shri Brij Raj Singh: Will the Minister of Works and Housing be pleased to state:

- (a) whether it is a fact that the prices of building material have shot up and labour wages gone up after the issue of recent Gazette notification of Government regarding acquisition of land in Delhi;
- (b) if so, whether Government are considering an increase in the amount of loan granted for the purpose of construction of houses to Government employees and others; and
- (c) the steps taken by Government to provide maximum facilities to the prospective house builders in Delhi to encourage construction of houses?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

(b) The question of a general increase in the amount of loan-assistance

admissible under the Low Income and Middle Income Group Housing. Schemes is under consideration.

(c) A statement giving the required: information is placed on the table of the House.

STATEMENT

Statement indicating facilities madeavailable to prospective house builders in Delhi

A large number of developed plots are being provided by the Delhi Administration to prospective house builders, partly by public auction and partly by drawal of lots, the latter being confined to the Low Income Group category. About 10 000 developed plots are likely to be made available by the end of 1965. In addition, undeveloped land is being allotted to Cooperative House Building Societies which are expected to develop about 8,000 plots by the end of 1965.

- (ii) The Municipal Corporation has improved the procedure for approval of building Plans, which are now being sanctioned more expeditiously. The Corporation also proposes to liberalise the building by-laws so as to allow larger covered area in accordance with the provisions of the Master Plan.
- (iii) House building loans are being advanced under the Low Group and Middle Income Group Housing Schemes. The total amount advanced in 1963-64 was Rs. 46 lakhs under the Low Income Group Housing Scheme and Rs. 49 lakhs under the Middle Income Group Housing Scheme. The amount provided under these two Schemes during the year 1964-65 for Delhi are Rs. 54 Jakhs and Rs. 60 lakhs respectively.
- (iv), After meeting the needs of the Delhi Municipal Corporation and the New Delhi Municipal Committee, the Delhi Administration makes available almost the entire balance of its allocation of cement and steel to private house builders.

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Rural Water Supply Rehabilitation of Refugees in NEFA

Dr. L. M. Singhvi; •167. Shri D. J. Naik:

Will the Minister of Health be pleased to state:

- (a) the nature of the main problems in the way of effectuating rural water supply programmes and by what date or year the objective of giving drinking water to every village with a population of 500 or more would be -achieved:
- (b) the total cost and capital outlay :for such a plan;
- (c) whether any foreign or inter-national assistance has been sought and secured and if so, the mature thereof; and
- (d) whether there is an adequate -cadre of public health engineers for the purpose.

The Minister of Health (Dr Sushila Nayar): (a) The main problems in the way of carrying out rural water supply programmes have been the shortage of funds, material and trained personnel. Every effort is being made to provide drinking water to almost every village in the country by the end of the Fourth Five Year Plan period

- (b) It is estimated that a sum of Rs 500 crores will be required for providing water supply in difficult and :scarcity areas alone;
- (c) An amount of about \$6.5 million was made available by the U.S. Government in the form of materials and equipment for the implementation of the National Water Supply and Sanitation Programme (both urban and rural). The UNICEF have agreed to help in the form of material and equipment to the extent of \$5,00,000 for the setting up of suitable pilot projects for rural water apply in selected areas in some States.
- (d) There are competent Public Health Engineers in the country, but their numbers are not correct.

•168. Shri P. K. Dee: Shri Rishang Keishing:

Will the Minister of Rehabilitation be pleased to state:

- (a) whether Government have examined the proposal to rehabilitate refugees from East Pakistan in NEFA: and
- (b) if so, the broad features there-

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). There is a proposal to resettle 1,000 new migrant families from East Pakistan in agriculture between Miao and Vijaynagar in the Tirap Frontier Division of NEFA. The detailed scheme has not yet been received from the NEFA Administration.

Inquiry by Income-tax Authorities

- *169. Shri Hari Vishnu Kamath: Will the Minister of Finance pleased to refer to the reply given to Starred Question No. 657 on the 19th March, 1964 and state:
- (a) whether the inquiry by Income-tax authorities into the matter of a dishonoured cheque for over rupees one lakh given by a person in Calcutta has concluded;
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) and (b). The fact that the cheque for over rupees one lakh given by this person was dishonoured was relevant for purposes of his income-tax assessment only in the context of the person's ability to invest rupees two lakhs in the shares of Ms. Raisina Publications, New Delhi within a short time thereafter. This point has been taken into consideration in making his assessment for the year 1963-64.

All the assessments of this person up to assessment year 1963-64 have

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been completed and the undisclosed income has been assessed. Penalty proceedings for concealment of income have been started and these are pending.

Development of Backward Areas

*170. Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
*170. Shri P. Venkatasubbaiah:
Shri Subodh Hansda:
Shri Rishing Keishing:

Will the Minister of Rehabilitation be pleased to state:

- (a) whether his Ministry has been given charge of backward areas, declared as such, with the task of developing them;
 - (b) what are the specified areas:
- (c) to what extent the refugees from East Pakistan will be beneficiaries of the development schemes, brought into operation by his Ministry; and
- (d) whether the proposed development will be carried out primarily for local residents including the adivasis?

The Minister of Rehabilitation (Shri Tyagi): (a) The Rehabilitation Ministry has been made responsible for the development of such special areas as may be indicated by the Prime Minister from time to time.

- (b) Preliminary studies are being made regarding the suitability of certain areas for this purpose, but no final decision has yet been taken.
- (c) and (d). While the primary objective would be to secure an integrated development of the area having regard to its resources, the feasibility of rehabilitation of displaced persons in those areas would also be kept in view.

Contraceptives for Family Planning.

*171. Shri Rameshwar Tantia:
*I71. Shri Dhaon:
Shri Bishanchander Seth:

Will the Minister of **Health** be pleased to refer to the reply given to Starred Question No. 211 on the 20th February, 1964 and state:

- (a) where and when the project for the manufacture of rubber contraceptives in the public sector is likely to be set up; and
- (b) the total outlay involved therein?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The proposal is still under consideration.

Rural Industrial Projects in Rajasthan

- 381. Shri Tan Singh: Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No. 1334 on the 19th March, 1964 and state:
- (a) the places where rural industrial projects are functioning in Rajasthan;
- (b) the nature of work done by these projects; and
- (c) the extent of success achieved so far?

The Minister of Planning (Shri B. B. Bhagat): (a) The Rural Industries Projects in Rajasthan are functioning at Churu and Nagaur,

- (b) The emphasis in the projects is on intensive development of small industries in selected rural areas. To start with, industries based on local raw materials, local markets and local skills are proposed to be developed. The industries programme is envisaged as an important part of the integrated and coordinated overall plan of development for the whole areas.
- (c) The programmes have just started and it is too early to state the extent of success achieved.

Training of Officers Abroad

382. Shri Ramanathan Chettiar: Will the Minister of **Planning** be pleased to lay on the Table a statement showing:

- (a) the names and designations of the Officers sent abroad by the Planning Commission for training during the period from 1st August, 1963 to 30th April, 1964 under the various fellowships and schemes;
- (b) the amount of foreign exchange released in each case; and
- (c) whether the entire expenditure on the training of these officers in U.S.A., U.K. and other European countries will be borne by the sponsoring organisations/countries/AID institutions?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-2936/64].

ग्रवंच सोना

३६३. श्री ग्रोंकार लाल बैरवा : श्री गोकरन प्रसाद :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि दिनांक प्रमई, १६६४ के "हिन्दुस्तान समाचार" में प्रकाशित एक समाचार के अनुसार रतलाम-श्यामगढ़ रेलवे स्टेशन पर १३ सेर १० तोला अवैध सोना पकड़ा गया :
- (ख) इस सोने की क्या कीमत थी ; और
- (ग) इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किये गये ?

वित्त मन्त्री (श्री ति० त० कृष्णमाचारी) : (क) जी, हां; श्यामगढ़ रेलवे स्टेशन पर दो यात्रियों के पास से, जो बम्बई से ब्राने वाली फ्रिंग्टियर मेल से सफर कर रहे थे, सोने की दस-दस तोले की १०५ छड़ें बरामद की गयीं जिन पर विदेशी चिह्न लगे थे।

- (ख) ग्रन्तर्राष्ट्रीय दर से ६४,६२४ रुपये।
- (ग) ग्रभी तक तीन व्यक्तियों को पकड़ा जा चुका है।

Medium Irrigation Projects

Shri Subodh Hansda: Shri B. K. Das: Shri S. C. Samanta:

Will the Minister of Irrigation and?

Power be pleased to state:

- (a) whether it is a fact that progress of execution of medium irrigation projects in the States is very slow;
- (b) whether Central Government's intervention was also asked for by public representatives in the case of Madhya Pradesh;
- (c) if so, steps being taken for speedy implementation of the schemes; and
- (d) which of the States have completed their schemes for 1963-64?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) There is likelihood of shortfall in the Plan expenditure on medium projects in some States.

- (b) Yes.
- (c) The matter has been taken upwith the State Government for taking suitable action.
- (d) Schemes are not included in the plan from year to year but for the plan period as a whole.

गांधी सागर बांध

क्या सिचाई श्रीर विद्युत् मन्त्री यह बताने की कृपा करेंगे कि:

- (क) गांघी सागर बांघ से राजस्थान को कितनी बिजली दी जाती है भौर उसमें से कितनी काम में ली जाती है;
- (ख) क्या यह भी सच है कि बिजली की कभी के कारण बहुत से कारखाने चालू नहीं किये जा सके; और
- (ग) यदि हां, तो कब तक ज्यादा विजली दिये जाने की सम्भावना है भीर उसकी मात्रा क्या होगी ?

सिवाई घीर विवृत् मन्त्री (डा॰ कु॰ स॰ राव): (क) गांधी सागर विजली स्टेशन से राजस्थान को लगभग ४३ से ४४ मैगावाट विजली दी जा रही है तथा समस्त विजली का इस्तैमाल हो रहा है;

- (ख) राज्य बिजली बोर्ड का यह कहना है कि वह भ्रपने किये हुए वादों को पूरा कर सकने में समर्थ हो जाएगा।
- (ग) १९६७ से १०० से १८० मैगा-चाट तक शतिरिक्त विजली मिलने की सम्भावना है।

बीमा कम्पनियां

 $3 = \xi$. $\begin{cases} श्री श्रोंकार लाल बेरवा : \\ श्री गोकरन प्रसाद :$

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस वक्त कितनी बीमा कम्पनियां भारत में काम कर रही हैं और उनमें कितनी कम्पनियां साधारण बीमे के लिये पंजीबद्ध हैं और उनमें कितनी कम्पनियां विदेशी हैं और कितनी भारतीय ; और (ख) इन सब श्रेणियों की बीमा कम्प नियों की कुल कितनी ग्राय है ?

वित्त मन्त्री भी (ति० त० कृष्णमाचारी):
(क) बीमा श्रधिनियम, १६३८ के अधीन,
१ मई, १६६४ को एक या एक से श्रधिक
श्रीणयों के सामान्य बीमे का कारबार करने
वाली पंजीकृत बीमा कम्पनियों की संस्या
१३८ यी जिसमें से ७२ कम्पनियां भारतीय
बीमाकर्ताओं की श्रीर ६६ विदेशी बीमाकर्ताओं की शीं। इसके श्रलावा, श्रव भारतीय
जीवन बीमा निगम, जीवन बीमा श्रीर तीनों
प्रकार के सामान्य बीमे के कारबार के लिए
पंजीकृत है।

(ख) ३१ दिसम्बर, १६६२ को समाप्त हुए वर्ष में भारतीय और विदेशी बीमाकताओं को कुल सगभग ४४.६८ करोड़ रुपये की ग्रामदनी हुई थी। इसके ग्रलावा ३१ मार्च १६६३ को समाप्त हुए १४ महीने में भारतीय जीवन बीमा निगम को कुल सगभग १८६.८४ करोड़ रुपये की ग्रामदनी हुई।

मायुर्वे दिक मौचवासय

३८७. **्रिशी मोंकार लाल बेरवा :** भी गोकरन प्रसाद :

क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि भारत सर-कार ने दिल्ली व अन्य शहरों में आयुर्वेदिक चिकित्सालयां को प्रोत्साहन देने के लिये अनेक उपाय विये हैं; और
- (ख) यदि हां,तो इस वबत कितने ग्रायु-वेंदिक चिकित्सालय सरकार द्वारा चलाये जा रहे हैं ग्रौर उन पर इस योजना में कितना रुपया खर्च करने के लिये रखा गया है?

स्वास्थ्य मन्त्री (डा० सुशीला नायर):
(क) ग्रीर (ख) ग्रायुर्वेद की डिसपेंसिरयों की स्थापना ग्रीर व्यवस्था करना प्रथमतया राज्य सरकारों का काम है। स्वदेशी चिकित्सा पद्धतियों के विकास के लिये राज्य योजनाओं में ६ करोड़ ५० लाख रुपये से ग्रधिक की व्यवस्था को गई है, जिसमें ग्रायुर्वेद की डिस्पेंसिरयों की स्थापना सम्मिलित है। भारत सरकार ने केन्द्रीय स्वास्थ्य योजना के अन्तर्गत दिल्सी के गोल मार्केट क्षेत्र में एक ग्रायुर्वेद की डिस्पैन्सरी खोली हुई है।

Upgrading of Cities

388. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

- (a) whether more cities are likely to be upgraded on the basis of population and rising cost of living; and
- (b) if so, the names of the cities which are likely to be upgraded?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir; not at present.

(b) Does not arise.

Mahalanobia Report

389. Shri S. M. Banerjee: Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

- (a) whether Government have considered the report of Mahalanobis Committee; and
- (b) if so, to what extent its recommendations have been accepted by Government?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The Committee has submitted only Part I of its Report. Part II is awaited. The Committee itself has desired that both the Parts of the Report should be considered together by Government. Meanwhile Part I of the Report is being examined.

Residences for M.Ps.

390. Shri Harish Chandra Mathur: Will the Minister of Works and Housing be pleased to state:

- (a) the amounts spent in 1962-63 and 1963-64 in improving residences of the (i) Members of Parliament and (ii) Ministers; and
- (b) what further improvements are planned and the estimated expenditure for the purposes?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Foreign Technical Personnel

- 391. Shri Yashpal Singh: Will the Minister of Finance be pleased to state:
- (a) the total number of foreign technical personnel employed on taxfree salary basis;
- (b) whether any other category is also given this concession; and
- (c) what safeguards are there to see that this concession is not misused?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The total number of foreign technical personnel employed on tax-free salary basis during the year 1963-64 was 1,638.

- (b) Yes. Under the provisions of the Finance Act, 1964, concession regarding tax-free remuneration hasbeen extended to the following twocategories of foreign personnel, namely:
 - (i) persons who render service as professor or other teacher in a University or other educational institution where thecontract of service is approved by the Central Government; and
 - (ii) persons who undertake research work in India in con-

nection with a research scheme approved by the Central Government

The concession regarding tax exemption is also admissible in the case of foreign individuals who are assigned to duties in India in connection with any cooperative technical assistance programme and projects in accordance with an agreement entered into by the Government of India and the Government of the foreign State.

- (c) In all cases where a foreign technician desires to avail of the concession of tax-free salary for a period exceeding 365 days and in the case of all technicians having special knowledge and experience in industrial or business management techniques, he is required to get his contract of service with the Indian firm approved by the Ministry of Industry on behalf of the Central Government. While approving such contracts of service the Ministry of Industry keep the following considerations in view. Ministry of Industry satisfy themselves in consultation with the administrative Ministry concerned, if necessary,
 - that the employment of the foreign technician in question is really essential considering the needs of the project;
 - (ii) that the Indian personnel with the requisite qualification and experience are not available;
 - (iii) that the foreign technical personnel are covered by the term 'technician' as defined in the Income-tax Act, 1961;
 - (iv) that provision is made whereby adequate Indian personnel are placed under training with the foreign personnel so as to be fit to replace the latter on the termination of their contract of service.

C.G.H.S. for Government Pensioners

- 392. Shri Yashpal Singh: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 152 on the 13th February, 1964 and state:
- (a) whether the proposal for the extension of the Central Government.
 Health Scheme to pensioners in Delhi has since been finalised;
- (b) if so, the main features thereof; and
- (c) whether the parents of such Government employees will also be covered under the Scheme?

The Minister of Health (Dr. Sushila: Nayar): (a) No, Sir.

- (b) The details of the Scheme are being discussed with the Ministries concerned.
- (c) The parents of Government pensioners are not proposed to be covered by the Scheme.

Banco Nacional Ultramarino

- 393. Shri Yashpal Singh: Will the-Minister of Finance be pleased tostate:
- (a) whether it is a fact that a large number of Goans had their gold ornaments deposited in the Banco Nacional Ultramarino which was closed downon the liberation of Goa:
- (b) if so, what action is being taken to hand over the articles to the owners; and
- (c) by what time the proposed action is likely to be completed?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes.

(b) and (c). The gold ornaments pledged and safe custody articles were removed by the Portuguese authorities to Lisbon when they left Goa. The question regarding the action tobe taken for the recovery of these articles is under consideration.

ब्रंदेललग्ड प्रापुर्वेदिक कालेज, शांसी

्रश्री सुबोध हंसदा : श्री स० चं० सामन्त : श्रीमती सावित्री निगम : श्री वाजी :

क्या स्वास्थ्य मंत्री यह बताने की कृशा करेंगे कि बुन्देज बण्ड ग्रायुर्वेदिक कालिज, झांसी का प्रबन्ध केन्द्र द्वारा लिये जाने के -सम्बन्ध में क्या प्रगति हुई है ?

स्वास्थ्य मंत्री (बा॰ सुन्नीला नायर) : केन्द्रीय सरकार के विचाराधीन कोई ऐसा प्रस्ताव नहीं हैं।

C.G.H.S.

395. Shri P. K. Doo: Will the Minister of Health be pleased to state:

- (a) whether Government propose to extend the Central Government Health Scheme to other parts of the country;
- (b) if so, whether Government have drawn up any plan in this behalf; and
- (c) whether a copy of the same will be laid on the Table?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). The Third Plan envisaged the extension of the C.G.H. Scheme to Bombay, Calcutta and Madras. The Scheme was extended to Bombay only with effect from 8-11-1963. The allocation in the Plan is insufficient to undertake extension of the Scheme to the other cities.

रेडियो के एरियलों पर उत्पादन शुल्क

 \int श्री ग्रोंकार लाल बेरवा : 384 श्री गोकरन प्रसाद :

क्या **बित्त मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि रेडियो के एरियलों पर उत्पादन-गुल्क ५ प्रतिशत से बढ़ा कर १५ प्रतिशत कर दिया गया है ; ग्रीर

(ख) यदि हां, ते। इसके क्या कारण हैं ?

बित्त मंत्री (श्री ति० त० कृष्णमाचारी):
(क) ग्रीर (ख). एक कर्लंक्टरों मे, वित्त अधिनियम, १९६४ द्वारा संशोधित केन्द्रीय उत्पादन शुल्क सूची (टैरिफ़) की व्याख्या इसी प्रकार की गयी हैं। इस व्याख्या के ग्रांचित्व ग्रीर पहले की स्थिति को फिर से लाने की ग्रावश्यकता के प्रश्नों की जांच की जा रही है।

Seminar on Bural Water Supply

397.

Shri P. Venkatasubbajah;
Shri Ram Harkh Yadav:

Will the Minister of Health be pleased to state:

- (a) whether any Seminar on Rural Water Supply has been held recently in Delhi.
- (b) if so, the main suggestions made at the Seminar; and
- (c) the action Government propose to take thereon?

The Minister of Health (Dr. Sushila Nayar): (a) No, Sir. The Seminar held recently in Delhi was in respect of Urban Water Supply and Sewerage Works.

(b) and (c). Do not arise.

Irrigation Potential

398. Shri P. Venkatasubbaiah: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government propose to hold a Seminar regarding the full utilisation of irrigation potential created in the country; and
 - (b) if so, when it will be held?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Yes, to discuss this matter, it is pro-

posed to hold a conference during the next Session of Parliament.

D. V. C. Canal

399. Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Irrigation and Tower be pleased to state:

- (a) the annual handling capacity of cargo in D V. C. Canal:
- (a) how much is handled at present; and
- (c) who is controlling the traffic at present?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) On full development the canal is expected to carry an aggregate cargo of two million tons annually

- (b) Commercial traffic in the canal has not yet started.
 - (c) Does not arise.

New Industries for Refugees

400. Shri Gokulananda Mohanty:
Shri Vishwa Nath Pandey:
Shrimati Savitri Nagam:

Will the Minister of Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 2697 on the 30th April, 1964 and state:

- (a) whether detailed schemes regarding setting up of new industries
 in Orissa have been received;
 - (b) if so, their outlines; and
- (c) whether Government have considered the same and the action taken thereon?

The Minister of Rehabilitation (Shri Tyagi): (a) No, Sir.

(b) and (c). The question does not arise.

792 (Ai) LSD- ?.

Industrial Corporations

- 401. Shri Gokulananda Mohanty: Will the Minister of Finance be pleased to state:
- (a) the names of Industrial Corporations which have been permitted by Government to invest money in industries in Ceylon, Iraq, Burma, East Africa and Libya; and
- (b) the industries in which the Corporations propose to invest?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The following statement gives the required information.

S.No. Name of the Country
Corporation in which
Firm investment has been
permitted

 Unichem La- Ceylon Pharmaceuboratories Ltd., Bombay.

 Iav Engineering Do. Sewing

 Jay Engineering Do. Sewing works Ltd., Machines. Calcutta.

3. Orient General Iraq Industries, Calcutta. Fans

4. Jay Engineering Works Ltd., Burma Ltd., Calcutta.
5. Delta Spokes East Manufacturing Africa.

Sewing Machines. Cycle Spoke

Co. Bombay.

6. Indian Hume
Pipe Co. Ltd.

Libya

Concrete Pipes.

Impact of Plan Programmes

- 402. Shri D. C. Sharma; Will the Minister of Planning be pleased to state:
- (a) the progress made in the study of impact of Plan programmes on the levels of consumption, living and

employment and use of improved methods of agriculture; and

(b) the stage at which the matter stands at present?

The Minister for Planning (Shri B. R. Bhagat): (a) and (b). The technical and other details of the study have been discussed and finalised at a meeting of the representatives of the State Government_s held on 2nd and 3rd May, 1964. A phased programme for the conduct of the study by the State Covernments has been worked out; and consolidated report is expected to be ready by March, 1965.

Shortage of Anti-Rabies Vaccine in Delhi

403. Shri D. C. Sharma: Shri Mohan Swarup:

Will the Minister of Health be pleased to state:

- (a) whether there is a dearth of anti-rables vaccine in Delhi whereas the cases of rables are on the increase;
 and
- (b) if so, the steps taken to provide the vaccine and check the disease?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

X-Ray Instruments in Orissa Hospitals

404. Shri Rama Chandra Mallick: Will the Minister of Health be pleased to state:

- (a) the number of hospitals and dispensaries in the State of Orissa provided with X-ray instruments till the end of April, 1964; and
- (b) whether the Central Government have given any X-ray instrument during 1963-64 to the Govern-

ment of Orissa or propose to give during 1964-65?

The Minister of Health (Dr. Sushila Nayar): (a) Information is being collected and will be laid on the Table of the House in due course.

(b) During 1963-64 arrangements were made through the UNICEF for the supply of a single X-ray Unit and one set of District Laboratory equipment for the establishment of a District T.B. Clinic at Cuttack. A request has been received for the supply of an X-ray unit for the Puri Clinic which is under consideration.

Vigyan Bhavan

- 405. Shri Rama Chandra Mallick: Will the Minister of Works and Housing be pleased to state:
- (a) the total amount collected asrent during 1963-64 from the Vigyan-Bhavan, New Delhi; and
- (b) the total amount spent on repairs of Vigyan Bhavan during thesame period?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Rs. 60,525 was collected as rent fromprivate parties. Ministries and Departments using Vigyan Bhavan for official purposes do not pay rent.

(b) Rs. 2,03,300 approximately on repairs and maintenance including water and telephone charges and horticultural works.

School Health Programme

406. Shri D. J. Naik: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 771 on the 28th November, 1963 and state whether Central Government have issued instructions to the State Governments to take up School Health Programme in Community Development Blocks for improving the health of the school-going children?

The Minister of Health (Dr. Sushila Nayar): The Central Government have suggested to the State Governments that School Health Services should be started in the schools in the areas serve by Primary Health Centres in Community Development Blocks which have necessary complement of staff by augmenting the existing staff.

Drinking Water Supply in Madras

Shri Dharmalingam:
Shri Muthu Gounder:
Shri P. Venkatasubbaiah:
Shri A. V. Raghavan:
Dr. P. Srinivasan:

Will the Minister of Health be pleased to state:

- (a) whether there is any proposal to provide assistance to Madras Government or Madras Corporation to improve the drinking water system in Madras;
- (b) whether Central Government is aware that there is an acute shortage of drinking water in Madras State; and
- (c) whether any foreign assistance has been sought either by the Central Government or the State Government.

The Minister of Health (Dr. Sushila Nayar): (a) The Government of India provides financial assistance to the State Government in the form of loans for urban water supply and sanitation schemes. During the Third Five Year Plan of Madras State, a sum of Rs. 950 lakhs, has been allocated from the Centre for such schemes including the schemes of the Madras Corporation.

- (b) Yes, the Central Government is aware that there is shortage of drinking water in certain areas of Madras State.
- (c) Information is being collected through foreign agencies in regard to a proposal for the installation of a desalination Plant in Madras city.

Irrigation Potential in Rajasthan

- 408. Shri Tan Singh: Will the Minister of Irrigation and Power be pleased to state:
- (a) the irrigation potential in Rajasthan during 1962-63 and 1963-64; and
- (b) the extent to which it remained unutilized during each year?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The desired information is given below:

1962-63		Lakh acres
Potential created		8.92
Potential utilised		6.57
Potential unutilised		2.35
Percentage of unutilised potential.		26.4%

1963-64

11.46
9.31
2.15
18.7%

Rajasthan Canal

Shri Tan Singh:

Shri D. D. Puri:
Shri P. Venkatasubbaiah:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Government of Rajasthan have requested the Central Government to include Rajasthan Canal Project in the national project; and
- (b) if so, the reaction of the Central Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The Government of Rajasthan have suggested that large irrigation projects like Rajasthan Canal Project should be financed by the Centre. The suggestion is under consideration.

Life Expectancy in India

- 410. Shri Tan Singh: Will the Minister of Health be pleased state:
- (a) the expectancy of life in India as compared to other countries of the world;
- (b) the social causes, if any, of infant mortality; and
- (c) the steps taken by Government to curb this?

The Minister of Health (Dr. Sushila Nayar): (a) Expectancy of life in India as compared to some other countries of the world, namely U.K., U.S.A., U.S.S.R., Japan, Canada, France etc. is as follows:—

Expectancy of life at birth

Country	Period	Male	Female
		years	years
India	1951-1960	41.89	40.55
Burma	1954	40.8	43.8
Ceylon	1954	60.3	59.4
Japan	1960	65.37	70.26
U.S.A.	1961	67.0	73.6
Canada	1955-57	67.61	72.92
England 8 Wales	1961	68·o	73.8
France	1961	67.6	74.5
Federal Republic of Germany	1959-60	66 · 69	71 - 94
U.S.S.R.	1958-59	64.42	71 · 68

(b) and (c). Some of the social causes of infant mortality are poor living standards bad housing and sanitation, inadequate nutrition, lack of adequate potable water supply leading to epidemics, lack of education particularly amongst the mothers, inadequate medical and health services, prevalence of communicable diseases, harmul customs and attitudes resisting immunisation and unskilled midwifery practices. All these

are being taken care of under the various health programmes such as Town Planning, National Water Supply and Sanitation Programme, Nutrition, Health Education, Training of Nurses and Auxiliary Nurse Midwives, concerted attack on preventable diseases through National programmes e.g. Malaria, Smallpox Eradication etc. etc.

Rural Electrification in Orissa

- 411. Shri Mohan Nayak: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether the Orissa Government asked for any aid for the rural electrification programme during 1963-64;
 - (b) if so, the action taken thereon;
- (c) the amount proposed to be given during 1964-65?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

- (b) A loan of Rs. 30 lakhs was released during 1963-64.
 - (c) This is under consideration.

Income-Tax Arrears in Orissa

- 412. Shri Mohan Nayak: Will the Minister of Finance be pleased to state;
- (a) the total amount of Income-tax arrears as on the 31st March, 1964 in Orissa State; and
- (b) the number of appeals pending before the Tribunal?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The effective arrears of Income-tax in Orissa State as on 31st March 1964 amounted to Rs. 99:59 lakhs.

(b) 681 appeals relating to Orissa State were pending with the Tribunal on 31-3-1964.

Death of an Employee of Delhi

- 413. Shri A. S. Saigal: Will the Minister of Health be pleased to state:
- (a), whether it is a fact that an employee of the Delhi Zoo was beaten by two persons on the 8th April, 1964 and was admitted in the Safdarjung Hospital. New Delhi;
- (b) whether it is also a fact that after keeping him under observation for 24 hours, he was discharged from the hospital and he died after two days at his residence;
- (c) if so, the circumstances of his death after two days of his discharge from the hospital;
- (d) whether full medical check-up was done in his case; and
- (e) if so, the findings of the post mortem examination?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

- (b) He was kept under observation for one night on the 8th 9th and was discharged on the morning of 9th. He died on the 11th.
- (c) to (e). During the period the patient was in the hospital he was examined on two occasions. He was discharged on the morning of 9th April since it was thought that he was fit to be discharged. The post mortem revealed that death was due to rupture of spleen caused possibly by a blunt forced injury in the abdomen two or three days before death. There was abrasion on right thigh and on left leg below knee but no bruising was noticed on the abdominal wall in the region of spleen.

Manufacture of Scientific Equipment

414. Shri P. Venkatasubbalah; Shri P. R. Chakraverti: Shrimati Savitri Nigam;

Will the Minister of Planning be pleased to state:

(a) whether Planning Commission have made suggestions for the indigenous manufacture of scientific equipment in the country; and

(b) if so, when and how the suggestion would be implemented?

The Minister of Planning (Shri B. B. Bhagat): (a) Yes.

(b) It is presumed that by scientific equipment Members mean scientific instruments and laboratory equipment. There is a separate Directorate in the Directorate of Technical Development termed as 'Scientific Instrument Directorate, which is looking after the progress of manufacture of scientific instruments and laboratory equipment. A meeting was convened by the Planning Commission in May, 1960 to review the progress of manufacture of this equipment in which the representatives of the C.S.I.R. Universities and Institutions, Ministry of Education, Defence Commerce and Industry, other Government Departments concerned and representatives of industry had participated. As a sequal to this conference, a Central Scientific Instrument Organisation has been set up. Its main purpose is to render necessary guidance and help for the manufacture of laboratory equipment and instruments. In addition, a Working Group for instrument industry for reviewing the progress of the manufacture and for assessing the demand for the Fourth Five Year Plan has been set up with the representatives of Planning Commission, D.G.T.D., other Government Departments concerned and representatives of industry. The Working Group has submitted an interim report and final report is awaited.

Dam on Subarnarekha River

415. Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri K. N. Tiwary:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Bihar Government have drawn up a scheme for two Hydel Power Stations and a dam across the Subarnarekha river to supply power and water to the industrial belt between Ranchi and Jamshedpur;

- (b) whether the scheme has been examined and approved by the Union Government; and
- (c) the estimated cost involved and what will be the Central Government's aid in working out the projects?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The schematic details covering the Hydro-electric portion of the Project has been examined by the Central Water and Power Commission and these are being modified by the project authorities in light of the comments of the Commission.

The scheme covering the water supply works has been examined by the Central Public Health Engineering Organisation of the Ministry of Health and their technical clearance is expected to be issued shortly.

The approval by Planning Commission will arise after the above steps are completed.

- (c) The estimated cost of the combined project is as follows:—
- (i) Dam and Hydro-electric works
 Rs. 9.00 crores (according to original estimated)
- (ii) Water works Installation—Rs. 2·39 crores nearly.

The Central Water and Power Commission have been assisting the State authorities in the preparation of the project reports. As for financing the expenditure, that will be provided for in the State Plan in the nomal manner.

वजीराबाद में पानी की टंकी

४१६. श्री सिद्धेब्बर प्रसाद: क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगी कि:

(क) क्या यह सच है कि सीमेंट 🕏

ग्रभाव के कारण वजीराबाद में पानी की टंकी के निर्माण का कार्य प्रायः बन्द सा है ; ग्रीर

(खं) यदि हां, तो ऐसी विषम स्थिति क्यों उत्पन्न हुई हैं

स्वासम्य मन्त्री (बा॰ मुझीला नायर)। (क) भीर (ख) कजीरावार में ४०एम० जी॰ डी॰ जल उपचार सत्यन्त्र का निर्माण कायं शुलाई १६६३ में प्रारम्भ किया गंधी था। चालू वर्ष के प्रथम ३ महीनों में सीमेंट की कमी के कारण इस उपचार क्रियन्त्र का कंत्रीट का काम धीमा करना पड़ा। श्रव पर्ांप्त सीमेंट प्राप्त हो गया है भीर काम चल रहा है ३

सोने का तस्कर व्यापार

४१७. भी प० ला० बादपासः क्या वित्तः । भन्त्री यह बताने की कृपा करेंग्रे कि :

- (क) १ जनवरी, १६६४ से १४ मई, १६६४ तक कितने तस्कर व्यापारियों से लाया गया सोना पकड़ा गया और वह किन किन स्थानों पर बरामद किया गया और इसका मृत्य कितना है; और
- (ख) यह सोना मुख्यतः किन किन देशों संग्राता है ?

वित्त मन्त्री (श्री ति० त० क्रप्यमांचारी): (क) ग्रीर (ख) इस सम्बन्ध में सूचना इकटठी की जा रही है ग्रीर उसे सभा की मेज पर रख दिया जायगा।

राजस्थान नहर

४१८. श्री प० स० बाइपाल : क्यों सिंचाई ग्रीर विद्युत् मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्यान नहर को जैसल-मेर से ग्राग़े काण्डला तक ले जाने की योजना सरकार के विचाराधीन हैं ; ग्रीर
- (ख) यदि हो, तो यह योजना कब तक लागू की जायेग्री और इस पर कितनी धन राशि खर्च होगी ?

सिंबाई मीर विद्युत मन्त्री (डा० कु० स॰ राब): (क) राजस्थान नहर के पिछले सिरे तथा कांडला के बीच नौमार्गीय सम्पर्क स्थापित करने की सम्भाव्यता का प्राथमिक श्रष्ट्ययन केन्द्रीय जल तथः विद्युत ग्रायःग द्वारा किया गया था। इस समय इस पर परिवहन मन्त्रालय विचार कर रहा है।

(ख) इस ग्रवस्था में प्रश्न नहीं उठता।

Rural Housing Schemes

- 419. Shri K. N. Tiwary: Will the Minister of Works and Housing pleased to state:
- (a) whether it is a fact that most of the States have not made use of the funds offered to them for rural housing schemes; and
- (b) if so, the reasons given by States for non-utilization of the fund?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes, it is generally the case.

- (b) The reasons are as under:--
- (1) The State Governments accord low priority to rural housing. The Block staff also do not give it the same attention as they give to other programmes included in the budget of the Block.
- (2) Shortage of qualified technical personnel like Overseers for giving technical guidance at site to villagers and also of skilled labour and craftsmen required in connection with actual construction of houses.
- (3) The villagers are generally not in a position to repay the loan assistance available under Scheme on account of their weak economic condition

Jawai Bund

- 420. Dr. L. M. Singhvi: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether Government propose to assist the Government of Rajasthan in expanding the Jawai Bund; and

(b) if so, the broad outline of the proposal and the extent of Central assistance required?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No such scheme has yet been proposed by the State Government for consideration. However, State Government are investigating and framing proposals to divert Sai River water into Jawai Reservoir.

(b) Does not arise.

Shortage of Housing Accommodation in Bombay

- 421. Shri Ram Harkh Yadav: Will the Minister of Works and Housing be pleased to state:
- (a) whether an acute shortage of housing accommodation is being experienced by Central Government employees in Bombay:
 - (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to meet the exigency?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes.

(b) and (c). Construction of houses could not keep pace with the demand due to non-availability of suitable land. Land has now been acquired and construction of 1320 houses sanctioned. These houses will be in addition to 847 units already available. More houses are also being planned.

Expenditure on Nation Building Activities

- 422 Shri Sivamurthi Swamy: Will the Minister of Finance be pleased to state:
- (a) whether any estimate has been made as to the percentage of the total amount of the budget of 1964-65 being spent on nation building activities; and
 - (b) if so, the details thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The Budget for 1964-65 provides for an ex-

penditure of Rs. 1164 crores, or about 46 per cent of the total expenditure on revenue and capital accounts excluding loans, for nation building activities. Including Plan loans, the expenditure set apart for nation building activities amounts to Rs. 1812 crores, or 53 per cent of the total.

Irrigation Schemes in Southern Zonal States

423. Shri Sivamurthi Swamy: Will the Minister of Irrigation and Power be pleased to state:

- (a) the amount sanctioned to each of the Southern Zonal States for the medium and major irrigation schemes by the Central Government separately in the shape of grants and loans (State-wise) during the last three years;
- (b) the amount actually spent by each of the Southern States (Statewise);
- (c) whether any special grants have been given to the States to rehabilitate the submerged villages; and
- (d) if so, the amount given to the State of Mysore for the rehabilitation of the submerged villages of Tungabhadra Project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) With the exception of Andhra Pradesh, none of the Southern Zonal States has, during the last three years, been sanctioned any loans specifically for the execution of medium and major irrigation schemes. The loans sanctioned to the Andhra Pradesh Government for the Nagarjunasagar Project are as follows:

Year		Loans sanctioned		
1961-62		-	R ₈ .10,00,00,000	
1962-63			Rs.10,00,00,000	
1963-64			Rs.10,50,00,000	
Тот	AL		Rs.30,50,00,000	

In addition, a further loan of Rs. 3,64,23,243 was given to Andhra Pradesh during the year 1963-64 to enable them to pay the interest charges due to the Central Government on account of the loans sanctioned to them.

The Southern Zonal States, like other States, are given Miscellaneous Development Loans as financial assistance for the execution of their Plan schemes including medium and major irrigation schemes. There is no provision for grants to State Governments for their Miscellaneous Development Schemes. The Miscellaneous Development Loans given to the Southern Zonal States during the last three years are as follows:

Name of State	Loans sanctioned for the Misc. Development Schemes during				
	1961-62	1962-63	1963-64.		
	(In lakhs of rupees)				
Andhra Pradesh	587.54	1454.02	1030-11		
Kerala	646 · 10	1368 · 16	1321 - 94		
Madras	931.86	986. 9 9	1375 · 80		
Mysore	1390 · 24	1719·16	1373 · 60		

(b) The expenditure incurred by the Southern Zonal States on medium and major irrigation schemes during the last three years, as reported to the Working Group on irrigation and power projects, is as given below:

Name of Expenditure incurred during State

	1961-62	1962-63	1963-64:	
	Actual	Actual	Antici- pated	
	(In lak	hs of rupe	es)	
Andhra	` .			
Pradesh	1451.16	1410.61	15 15.65	
Kerala	169.88	166.55	161:22	
Madras	464 · 44	488 · 42	610-10	
Mysore	713.80	581.08	658 - 75	

- (c) The reply is in the negative.
 - (d) Does not arise.

Vigilance Unit in Ministry of Works and Housing

Shri Rameshwar Tantia: Shri Bishanchander Seth:
Shri Dhaon:
Dr. Mahadeva Prasad:

Will the Minister of Works and Housing be pleased to state:

- (a) whether it is a fact that a vigilance unit for eradication and prevention of corruption is proposed to be set up in his Ministry:
- (b) if so, who will be its members; and
 - (c) its powers and functions?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Such a unit already exists. A proposal to strengthen it is under consideration.

- (b) It is proposed that the unit should be headed by a Joint Secretary.
- (c) The main functions of the unit will be:
 - (i) to investigate complaints and allegations of corruption and misconduct against the officers employed under this Ministry:
 - (ii) to initiate and process disciplinary proceedings and other action as necessary against erring officers;
 - (iii) to suggest ways and means for prevention and eradication of corruption.

Industrial Housing Scheme in Bihar

425. Shri Priya Gupta: Will the Minister of Works and Housing be pleased to state:

(a) the amount allotted to State of Bihar for construction of houses for the Industrial Labourers during 1963-64; and

(b) whether there is any proposal for Industrial Housing Scheme at Katihar in the District of Purnea?

The Minister of Works and Housing. (Shri Mehr Chand Khanna). (a). Rs. 8.60 lakhs.

(b) Projects under the Subsidised Industrial Housing Scheme are sanctioned by the State Governments themselves. During the Second Five-Year Plan, two projects for the construction of 200 houses at Katihar were sanctioned and 152 houses have since been completed.

Rural Electrification

426. Shri Sham Lal Saraf:
Shrimati Savitri Nigam:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the number of villages supplied with power upto the end of the 3rd year of the Third Five Year Plan Electrification under the Rural Scheme: and
- (b) the proportion of this power utilised for industrial and agricultural purposes, respectively?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A total of 37,457 villages has been electrified up to the end of January, 1964.

(b) Out of the total power supplied to rural areas, it is estimated that about 42 per cent is being used for industrial and about 40 per cent for agricultural purposes.

"Raid on Railway Employees" Residences"

- 427. Shri Gulshan: Will the Minister of Finance be pleased to state:
- (a) whether it is a fact that Central Excise Authorities raided the restdences of certain Railway employees of Delhi Railway Station in May, 1964;

- (b) if so, what was recovered therefrom; and
- (c) whether any arrest has been made and further enquiry held?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). On 8th May, 1964, one person who had admitted to have received gold smuggled from Pakistan brought out two packages containing 44 kilos of gold from a railway quarter opposite Nizamuddin Railway Station in Delhi and surrendered them to Central Excise Officers. No railway residential quarter was searched by the Central Excise Officers.

(c) The case is under investigation. Four persons have been arrested in this connection.

Postings of Income Tax Officers

428. Shri Ramanathan Chettiar: Will the Minister of Finance be pleased to state:

- (a) the normal stay of an Income Tax Officer Class I and Class II at one station;
- (b) the number of such Officers who had continuously stayed in Delhi for more than 5 years; and
 - (c) the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) There are no specific rules for normal stay Income-tax Officers, Class I and Class II. at any particular station. practice, however, both Class I and II officers are transferred from one station to another between 3 to 5 years, although for administrative reasons they are also some times transferred earlier or retained beyond this period. Where there are a number of posts of Income-tax Officers in a large city, like Bombay or Calcutta, the Income-tax Officer may be kept on there for about 6 to 8 years but will be transferred to another circle or another post. Class II officers are not normally transferred from one Commissioner's charge to another.

- (b) The number of Class I Incometax Officers who have continuously stayed in Delhi for the last more than 5 years is three. One of these is under orders of transfer to another charge. The number of Class II Officers is 12.
 - (c) Due to administrative reasons.

Quarters in Ramakrishnapuram, New Delhi

- 429. Shri Ramanathan Chettiar: Will the Minister of Works and Housing be pleased to state:
- (a) the number of residential flats newly constructed which had been lying vacant in the Ramakrishnapuram colony, New Delhi and not allotted for more than three months after their construction;
 - (b) the reasons therefor; and
- (c) the loss in the recovery of rent for the period they were allowed to remain vacant?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) There are no quarters which have not been allotted for more than three months after completion of construction.

(b) and (c). Do not arise.

Income-tax Arrears

- 430. Shri Ramanathan Chettiar: Will the Minister of Finance be pleased state:
- (a) the total amount of arrears of income-tax|super-tax outstanding for recovery on the 31st March, 1964 throughout the country;
- (b) the steps taken to enforce recovery thereof; and
- (c) the amount expected to be recovered during the current financial year?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The effective

arrears of income-tax|Super tax as on the 31st March, 1964 amounted to Rs. 170:08 crores. This figure is provisional and the final verified figures are not yet available.

- (b) All possible steps provided for in the Income-tax Act, 1981 are being taken to realise the arrears.
- (c) It is difficult to state with any certainty the amount expected to be recovered during the current financial year out of this amount. An amount of about Rs. 50 crores is expected to be recovered during the current financial year on the basis of the recoveries made in earlier years.

Sales Tax on Hosiery Goods

- 431. Shri Chuni Lal: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2669 on the 30th April, 1964 and state:
- (a) since when the matter of exemption of hosiery goods from levy of sales tax in Delhi is recommended by the Delhi Trade Advisory Board is under the consideration of the Delhi Administration; and
 - (b) the present position and when a final decision will be reached?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The recommendation regarding exemption of hosiery goods from levy of sales tax in Delhi is under consideration with Delhi Administration since February, 1964.

(b) The position in respect of levy of sales tax on hosiery goods in neighbouring States has since been ascertained and the Administration expects to take a decision in the matter shortly.

Power House in Garo Hills Area

- 432. Shri P. C. Borooah: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether Government have approved a scheme for a power house to

be erected at Nangalbibra in the Garo Hills area;

- (b) if so, the generating capacity of the power house; and
- · (c) the action taken so far to implement the scheme?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). Yes. Two schemes, one for 2 sets of 2.5 MW each and the other for 2X30 MW were approved. The 2X2.5 MW Station is under execution. MW were approved. The 2X5 MW ed by a Thermal Station at Gauhati, consisting of one 30 MW oil field steam set and two 12.5 MW gas turbine sets. The 30 MW unit has been ordered. Foreign exchange availability for the two 12.5 MW gas turbine sets is being explored. One 12.5 MW gas turbine set has also been allotted to the State for installation at Gauhati, from the Central Reserve Pool. This is now under erection.

Foreign Travel

433. Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

- (a) whether the Reserve Bank of India has eased curbs on foreign travel; and
- (b) if so, the concessions given and the drain on foreign exchange involved?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). A copy of the Press Note issued by the Reserve Bank of India on the 21st May, 1964 is placed on the Table of the House. [Placed in Library. See No. LT-2937|64]. Having regard to the nature of the changes made, while it is not possible to assess the quantum of foreign exchange involved, it is anticipated that the effect will only be marginal

Advances against Foodgrains

Shri N. P. Yadav:
Shri P. B. Chakraverti:
Shri Yamuna Prasad Mandal;
Shrimati Savitri Nigam:
Shrimati Akkamma Devi:

Will the Minister of Finance be pleased to state:

- (a) whether directive issued by the Reserve Bank of India on the 22nd April, 1964 advising the Scheduled Banks to maintain a minimum margin of 35 per cent in respect of advances against wheat, excludes the Central and State Warehousing Corporations' advances to the Co-operative Marketing and Processing Societies;
- (b) how the Cooperative Marketing and/or Processing Societies stand visa-vis other parties in respect of advances against warehouse receipts, so far as the exemption from the ceiling limits are concerned; and
- (c) how far the Cooperative Marketing and/or Processing Societies are likely to gain benefits from the functioning of the Reserve Bank directives?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). directive issued by the Reserve Bank of India to scheduled banks on the 21st April, 1964, imposing certain restrictions on their advances against wheat completely exempts from its purview advances to co-operative marketing and or processing societies. Advances to other parties against warehouse receipts issued by the Central and State Warehousing Corporations covering stocks of wheat are also exempt from the ceiling limits prescribed by the directive though the stipulates a minimum directive margin.

(c) Since the advances granted by the scheduled banks to co-operative marketing and or processing societies against wheat and other foodgrains are exempt from the purview of the Reserve Bank's directives, these societies stand to gain as the scheduled banks can liberalise at their discretion the quantum as well as the margin requirements in respect of their advances to these societies.

लोहे के लट्डे

४३४-क. थी प्रकाशबीर सास्त्री: क्या सिंखाई और विद्युत् मन्त्री यह बताने की कृपाः करेंगे कि:

- (क) क्या यह सच है कि हाल में विदेशों के ६० लाख रुपये के लोहे के लटके के टैंडर मांगे जाने थे;
- (ख) क्या यह भी सच है कि ये टैंडर विज्ञापित नहीं हुए; भीर
- (ग) वया इस् सम्बन्ध में सरकार को कोई अभ्यावेदन भेजा गया है और यदि हां, तो उसका क्या परिणाम रहा ?

सिचाई और विद्युत् मन्त्री (डा॰ डु॰ ल॰ राव): (क) जी हां। ४० लाख रुपये के मूल्य के ५००० मीटरिक टनों के कींफर वांघ के लोहे के लटठों के लिए टैंडर भावा मांगे गये थे।

- (ख) जी, हां। प्रपेक्षित विशिष्टियों के लोह के लट्ठे बहुत से देशों द्वारा नहीं बनाये जाते हैं और समय बचाने के हेतु विदेशी व्यापार मिशनों तथा भारत में विदेशी फर्मों. के प्रतिनिधियों से टंडर द्वारा एक सीमित पूछताछ की गई थी।
 - (ग) आजी, नहीं।

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED NEWS ABOUT BURNING OF HOUSES AND SHOPS OF INDIANS IN BRITISH GUIANA.

Shri S. M. Banerjee (Kanpur): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported news about burning of houses and shops of Indians in British Guiana

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): The population of British Guiana consists mainly of two non-indigenous racial groups. They are commonly known as the 'Africans' and 'East Indians' being respectively the descendants of the African and Indian labourers brought into the country over a century ago.

Of a total population of 590, 140 (according to the Census of Guianese of Indian descent are 289,790 and those of African descent number 152,660. This would roughly 491 and 32.71 per cent respectively of the total population. People of Indian and African descent have been living in British Guiana for about 125 years and there has been no serious evidence of conflict between them until 1956 which led to the break up of the Peoples' Progressive party in 1957 and the formation of the Peoples' National Congress led by Mr. Burnham, a Guianese of African descent.

British Guiana attained internal self-government in 1961. In the elections held that year Dr. Cheddi Jagan came to power as a result of his Peoples' Progressive Party securing 20 out of 35 seats in the Legislative Assembly. The main Opposition is led by Mr. Burnham.

There are various factors that contribute to the troubled situation in British Guiana today. Apart from the ideological differences and the somewhat predominently racial character of the two main Parties, the British Government's efforts to effect a new electoral registration system with an idea of conducting elections later this year under the Proportional Representation system has sharpened the conflict.

The present trouble has been going on since February 1964, largely as a conflict between two Labour Unions of the people of Indian descent in the sugar industry. It has however, been joined by the people of African descent also. A State of Emergency was proclaimed by the Governor on 23rd May, 1964. According to reports received up to 26th May, 15 persons had died, 297 injured and 488 houses damaged or destroyed. No Indian national is involved in these disturbances.

Both Dr. Jagan and Mr. Burnham have visited the troubled spots and have appealed for peace. The British Government have flown further reinforcement of troops to the colony.

Shri Kapur Singh: What action do the Government propose to take to ensure that those East Indians who have suffered losses are reimbursed and a further repetition of this kind of incident does not occur?

Mr. Speaker: Indians?

Shri Kapur Singh: I did not say, Indian nationals, I said, East Indians. What diplomatic action or any other action do the Government propose or wish to take to see that those East Indians who have suffered losses are reimbursed and a further repetition of such incidents does not occur?

Shri Dinesh Singh: Government do not propose to take any action nor can they take any action. This is a [Shri Dinesh Singh]

matter for the British Government. These people are British subjects.

Shri Kapur Singh: At the diplo-, matic level?

Mr. Speaker: He does not propose to take any action.

Shri Harish Chandra Mathur: May 1 know whether the Government have any further latest information leading to the resignation of the Home Minister there and whether we are in communication with the British Government on this subject and, if so, may we know what is the latest information?

Shri Dinesh Singh: We understand from the newspaper report that Mrs. Jagan, the Home Minister, has resigned as a protest against discriminatory practices followed by the police. We have no official information.

Shri P. C. Borooah: May I know how many Indian's have been killed at the hands of the police?

Shri Dinesh Singh: I mentioned in the statement that no Indian nationals were involved.

12,16 hrs.

PAPERS LAID ON THE TABLE

REPORT ON THE WORKING OF DEPOSIT INSURANCE CORPORATION FOR THE YEAR ENDED 31ST DECEMBER, 1963 ALONG WITH ANNUAL ACCOUNTS AND AUDIT REPORT.

The Minister of Finance (Shri T. T. Krishnamachari): I beg to re-lay on the Table a copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section

(2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2758/64].

STATEMENTS SHOWING ACTION TAKEN BY
GOVERNMENT ON VARIOUS ASSURANCES,
PROMISES AND UNDERTAKINGS GIVEN
BY MINISTERS DURING VARIOUS
SESSIONS OF THIRD LOK SABHA.

The Minister of Parliamentary Affairs (Shri Satya Narayan Shnha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

- Supplementary Statement No. II, Seventh Session, 1964.
- [Placed in Library, See No. LT-2924/64].
- (ii) Supplementary Statement No. V. Sixth Session, 1963.
- [Placed in Library, See No. LT-2925,64].
- (iii) Supplementary Statement No. VII. Fifth Session, 1963.
- [Placed in Library, See No. LT-2926/64].
- (iv) Supplementary Statement No. XI, Fourth Session, 1963.
 - [Placed in Library, See No. LT-2927/64].
- (v) Supplementary Statement No. XIV, Third Session, 1962-63.
- [Placed in Library, See No. LT-2928/64].
- (vi) Supplementary Statement No. XVII, Second Session, 1962.
- [Placed in Library, See No. LT-2929/64].
- (vii) Supplementary Statement No. XX, First Session, 1962.
 - [Placed in Library, See No. I.T-2930,64].

Annual Report of National Projects Construction Corporation Lit., New Delhi for 1962-63 along with Audited Accounts.

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the National Projects Construction
 Corporation Limited, New
 Delhi for the year 1962-63
 along with the Audited
 Accounts and the comments
 of the Comptroller and
 Audited General thereon,
 under sub-section (1) of section 619A of the Companies
 Act. 1956.
- (ii) Review by the Government on the working of the above Corporation.
- [Placed in Library, See No. LT-2931/64].

Notifications under section 159 of the Customs Act, 1962 and section 38 of Central Excises and Salt Act, 1944.

The Minister of Planning (Shri B. B. Bhagat): I beg to lay on the Table—

- (i) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. 697 dated the 2nd May. 1964.
 - (b) G.S.R. 698 dated the 2nd May, 1964.

- (c) G.S.R. 699 dated the 2nd May, 1964.
- (d) G.S.R. 700 dated the 2nd May, 1964.
- (e) G.S.R. 718 dated the 9th² May, 1964.
- (f) G.S.R. 719 dated the 9th May 1964.
- [Placed in Library, See No. LT-2932/64].
- (ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) The Manufacture in Customs Bond (General). Amendment Rules, published in Notification No. G.S.R. 705 dated the 2nd May, 1964.
 - (b) G.S.R. 706 dated the 28th: April, 1964.
 - (c) G.S.R. 711 dated the 1st: May, 1964.
- (d) G.S.R. No. 716 dated the 9th May 1964.
 - (e) G.S.R. No. 717 dated the-9th May, 1964.
 - (f) G.S.R. 752 dated the 13th May, 1964.
 - (g) G.S.R. 776 dated the 23rd May 1964.
- [Placed in Library, See No. LT-2933/64].
- (iii) a copy of Notification No. 1/84 dated the 14th March, 1964 as corrected by Notification No. 3/64 dated the 2nd May, 1964, making certain amendment to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library, See No. LT-2934/64].

EMPLOYEES' PROVIDENT FUNDS (SEVENTH AMENDMENT) SCHEME, 1964.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir. on behalf of :Shri C. R. Pattabhi Raman I beg to lay on the Table a copy of the Employees' Provident Fund (Seventh .Amendment) Scheme, 1964, published in Notification No. G.S.R. 261 dated the 22nd February, 1964, under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952. [Pluced in Library, See No. LT-2935/ ·641.

12.19 hrs.

TIII

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

In accordance with the provisions of rule 185 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, t am directed to inform the Lok Sabha that the Raiva Sabha, at its sitting held on the 3rd June, 1964, agreed without any amendment to tie Indian Medical Council (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 29th April, 1964.

12.19½ hrs.

GOLD (CONTROL) BILL

The Minister of Planning (Shri B. R. Bhagat): I beg to move that the Bill to provide in the economic and financial interests of the community, for the control of the production, supply, distribution use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith. be referred to a Joint Committee of the Houses . . .

Shri Ranga: Shame!

(Control) Bill

Bhagat consist-Shri B. R. ing of 45 members, 30 from House, namely, Shri S. V. Krishnamoorthy Rao: Shri D. Balarama Raju; Shrimati Renuka Devi Barkataki: Shri Bali Ram Bhagat; Shri Laxmi Narayan Bhanja Deo; Shri B. L. Chandak: Shri Tridib Kumar Chaudhuri; Shri Yudhvir Singh Chaudhary; Shri Homi F. Daji: Shri M. M. Haq: Shri Prabhat Kar; Shri P. G. Karuthiruman; Shri Kindar Lal: Shri H. V. Koujalgi; Shrimati Sangam Laxmi Bai; Shri Mathew Maniyangadan: Shri M. R. Masani; Shri Jashvant Sardar Gurmukh Mehta: Musafir; Shri Chhotubhai M. Patel: Shri T Ram; Shri Shivram Rango Rane: Shri S. C. Samanta; Shri Era Sezhiyan; Shri Sheo Narain, Dr. L. M. Singhvi; Shri Rameshwar Tantia; Shri Balgovind Verma; Shri Bhishma Prasad Yadava; and Shri T. Krishnamachari:

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees apply with such variations and modifications as the Speaker may make; and

that this House recommends Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

When the Finance Minister made a statement in Parliament on gold control on the 21st September last, he had promised that the Gold Control

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Rules which had been promulgated earlier in the year under the Defence of India Rules would be replaced at an early date by a statute of Parliament. This Bill is in pursuance of that undertaking.

The genesis of the Gold Control Rules and the present Bill has to be traced back to a number of years. Ever since Independence, the need to put all available resources to the task of industrial development of country had brought the gold problem to the forefront of the economic issues facing the country. For several years, there will be a great need to import machinery, heavy equipment and essential raw materials vitally needed for the industrial development of the country. Such imports make large demand on our foreign rendering exchange resources, virtually impossible to set aside any funds for the import of consumer goods or non-essential items, among which gold has to be included. There has been, therefore, a virtual ban on the import of gold all these years. In spite of the existence of large stocks of gold in this country, the demand for fresh supplies of gold cintinues. This is mainly due to two causes, the traditional demand for ornaments and the demand in certain sections of the people to invest their surplus funds in gold. The existence of a large internal demand has led to an increase in the internal price of gold and consequent smuggling which at times assumed very large proportions.

To deal with the smuggling of gold, Government have taken various steps. Apart from the general strengthening of the administrative machinery, mention may be made of three important measures, such as the replacement of Indian currency by a special currency in the Middle East in 1959, the new Customs Act of 1962 and the prohibition of forward trading in gold. I should also refer to the amendments that were approved by Parliament in September, 1962, to the

Industries (Development and Regulation) Act, 1951, which added gold and silver and alloys thereof to the list of industries in the schedule attached. This was intended to assist Government in acquiring control over the mining and production of, and transactions in, gold as may be necessary or desirable.

All these measures by themselves, however, were not adequate to stop smuggling, mainly because of the continued high demand for gold in the country and the absence of any restrictions on the internal transactions and use of gold. Against background of the national emergency and the need for a positive policy on gold, the Gold Control Rules were. therefore, promulgated as part of the Defence of India Rules. An element of surprise was necessary in the scheme of control that was announced. was therefore, considered essential to use the emergency powers of Government. However, as mentioned earlier, it is now desirable that this regulation is replaced by legislation on a permanent basis. The present Bill as introduced derives authority Parliament's normal legislative powers and is in conformity with the constitutional provisions as they will be in force even after the Proclamation of Emergency is revoked.

Parliament is fully aware of rationale of our gold policy, and the hon. Finance Minister had opportunity, on the previous occasion, to reaffirm our conviction that this policy was basically sound and justified by considerations of national The smuggling of gold as such is not likely to be reduced appreciably, unless the internal demand for it as also dealings in gold are substantially reduced. The Gold Control aim, therefore, at curtailing facilities for marketing gold, particularly in its primary form, with a view directly to checking smuggling and reducing the demand for gold as far as ornament-making was concerned, by requiring the production of gold ornaments of a purity not higher than 14

[Shri B. R. Bhagat]

carats. This is intended to achieve certain social and economic objectives. The entire process of our development postulates that we progressively move away from traditional methods functioning to a more industrialised society. In this context, there can be no difference of opinion about the need to wean away people from the lure of gold and to invite them to take a share in the growing economy by making their savings available for productive and purposeful investments rather than in unproductive investments in gold and ornaments. It has been our endeavour to encourage by various means productive investments and channelling of private savings into socially useful investments, and the House is already aware of the various measures that have been taken in this regard. To the extent investments in gold and are reduced savings ornaments would be available for investment in more productive purposes.

Gold not only provided a traditional source of investment and satisfied a traditional social need for ments but also provided livelihood to a number of people,-some of them very skilled craftsmen,-working on gold and to others engaged in marketing it. It was, therefore, not unexpected that the Gold Control Rules should have impinged on a variety of interests and given rise to a certain amount of agitation in the country. The smuggler was naturally acutely unhappy, but the goldsmiths and the dealers also felt disturbed. Government had also to be sure that while effecting a socio-economic change in one direction, social hardships of a different character had not been created as a resultant. All these factors were considered by us and the need for a measure of interim relief to affected goldsmiths even programmes were being drawn uр and implemented for their ultimate rehabilitation, as recognised. Accordingly, in September, 1963, Government requested an informal groupof senior officials under the chairmanship of the Cabinet Secretary, to
review the working of the Goid Control Order in all its aspects and to
suggest ways of improving and rationalising the control. The group submitted a unanimous report to Government, the full text of which was
placed on the Table of the House.

A major amendment made as a result of this review as to permit self-employed artisan goldsmiths torepair and polish gold ornaments and to re-make ornaments out of old ornaments of a purity not exceeding that of the original. This was felt necessary as an interim measure while steps for rehabilitation and resettlement in alternative occupation continued. The goldsmiths will appreciate that rehabilitation and resettlement is bound to extend over a period of time.

I shall now refer briefly to the salient features of the various provisions of the present Bill.

Chapter I deals with definitions. No special remarks are called for except to indicate that banks do not come under the definition of a dealer. This has been done in order to enable the banks to handle ornaments or other gold articles for granting loans and advances. These institutions subject to fairly rigorous under the provisions of the Banking Companies' Act. It is, therefore, not considered necessary or appropriate to treat them as dealers in gold. The definition, therefore, specifically excludes them.

Chapter II is the basic chapter dealing with the restrictions on manufacture of new ornaments of above 14 ct. purity and prohibition of the manufacture of gold articles other than ornaments. There are restrictions also on the possession and sale of gold. Pawning and hypothecation of gold and ornaments has to be

kept as a separate business from that of dealing in gold. If the business is separated, restrictions on advances on gold ornaments would be subject only to the State laws that may be prevalent on the subject. The only restriction that is being placed that if a pawnee wishes to sell any gold or gold ornaments which have been pledged with him, it will be according to such conditions as may be prescribed. The intention is that provisions somewhat similar and prevalent in some of the States, where such sales have to be made in a public manner, would be introduced so as to safeguard the interests of the

Chapter III deals with the licensing of dealers and refiners and certification of goldsmiths. Four categories of persons have been recognised:

pawner and to prevent misuse of the

privileges by the pawnee.

- (i) The refiners will be responsible for melting of gold, purification and conversion into the required type of 14 ct. gold. The number of refiners will generally be restricted. Licences will be granted with reference to the facilities available with them. checks and controls provided, the total quantity of gold used in the area as also the requirements of the dealers so as to assure an equitable geographical distribution.
- (ii) The next class will be the bigger dealers who have in the past been paying sales tax and have been registered as such. These dealers will have freedom to buy old gold ornaments and declared gold and sell the ornaments after conversion into new ornaments of 14 ct. purity.
- (iii) The next class will be the smaller dealers who have not been paying sales tax in the past. They would also be required to take out certificates.

- They will be free to buy old gold ornaments and sell new ornaments of purity not exceeding 14 ct.
- (iv) The fourth category will consist of the certified goldsmiths who are essentially self-employed goldsmiths and have been given the authority to remake ornaments of purity not exceeding the original even if it exceeds 14 ct. purity and to repair and polish old ornaments.

Thus, all persons dealing in gold will be brought within the ambit of control.

Special provision has been made in this Chapter for public religious institutions to retain the gold in the form in which it is received as offerings as long as it is used exclusively for the purposes of the institution. No sale or transfer may, however, take place except as 14 carat gold. It is hoped that the provisions will meet the special problems of public religious institutions.

The next Chapter in the Bill is van "Declaration of Gold" and it may need a word of explanation. The report of the Group of officials which went into the problem was initially not in favour of allowing conversion of ornaments of higher than 14 ct. purity to ornaments of like purity. report, however, envisaged that if conversion to a purity higher than 14 ct. was to be allowed, steps should be taken to call for declaration of holdings of gold ornaments beyond a certain limit as a logical countervailing safeguard. There is no reason to believe that such returns, if and when they are called for, will create any inconvenience or hardship to the ordinary housewife or individual and this provision will be used, if it becomes necessary at all to resort to it, with discrimination and discretion.

Shri Bade (Khargone): Have you decided the limit? What is the limit?

Shri B. R. Bhagat: The Bill only makes an enabling provision. The limit will be decided by executive orders, and the view of the House will also be taken into consideration.

I should like to repeat that no ceiling on holdings is being prescribed. What is intended is only a declaration above a certain specified quantity. As to what this should be will be decided by Government after taking into consideration the views expressed in the House.

The Bill has also a chapter on the Gold Control Administrator. report of the Official Group analysed the desiderata to be fulfilled by the administrative mechanism in enforcing the gold policy and came to the conclusion that these could be best secured by a senior administrator located in the Ministry of Finance in the Department of Revenue and Company Law working in close liaison with the Central Excise and the Central Customs Department. Government have already accepted this recommendation and the Bill is designed to give the necessary statutory powers to the Gold Control Administrator. The Administrator will not only exercise the various regulatory functions, but also be responsible for pushing ahead quickly with the policy of rehabilitation of goldsmiths, in association with the State Governments, who are also deeply concerned with this problem.

The remaining chapters of the Bill contain various miscellaneous provisions, including penalties for offences as well as the usual enabling powers and need no special comment.

While the scheme of control as it is embodied in this Bill is in our view realistic and workable. the ultimate solution of the difficult but important and urgent problem of gold which we are trying to tackle, will be to bring about a permanent and substantial reduction in the use of gold for nonmonetary purposes. In other advanced countries, including those which are themselves producing gold, the demand for gold for non-monetary purposes does not create any difficulties or intractable problems. but even so extensive regulation of transactions in gold is by no means unknown.

We are trying to modernise our economy and to accelerate the tempe of development. We cannot while we are engaged on these tasks, adhere to social habits and traditions, merely because they are old. We must realise that they are now costly burdensome, and add considerably to the strain on our resources. When this is fully realised and appreciated -- and I am personally hopeful that this educative process need not take very long-gold control will be quite acceptable, and it can be administered without difficulty, to the great gain and advantage of this country.

I am also conscious. Sir that a farreaching measure such as this cannot become law without the full and informed support of both Houses of Parliament, who will naturally like examine the various provisions of the Bill and their implications in a detailed manner. I therefore, move that this Bill be referred to a Joint Committee of both the Houses. I also move that the report of the Joint Committee be presented to this House by the last day of the first week of the next session of Parliament

One word more. During the Question Hour a question was asked about the declaration of gold and I said that I would answer it moving for the consideration of this motion. I have got the figures. The total quantity of gold of all forms declared as on 28th February 1963 is 42,970 KG; in market value Rs. 42,98 crores.

Mr. Speaker: Motion moved:

"That the Bill to provide in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold, and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

Gold

Shri S. V. Krishnamurthy Rao: Shri D. Balarama Raju; Shrimati Renuka Devi Barkataki: Shri Bali Ram Bhagat; Shri Laxmi Naravan Bhanja Deo; Shri B. L. Chandak: Shri Tridib Kumar Chaudhuri; Shri Yudhvir Singh Chaudhary; Shri Homi F. Daji; Shri M. M. Haq; Shri Prabhat Kar; Shri P. G. Karuthiruman; Kindar Lal; Shri H. V. Koujalgi; Shrimati Sangam Laxmi Bai; Shri Mathew Maniyangadan; Shri M. R. Masani; Shri Jashvant Mehta; Sardar Gurmukh Singh Musafir; Shri Chhotubhai M. Patel; Shri T. Ram; Shri Shivram Rango Rane; Shri S. C. Samanta; Shri Era Sezhiyan; Shri Sheo Narain; Dr. L. M. Singhvi; Shri Rameshwar Tantia; Shri Balgovind Verma; Shri Bhishma Prasad Yadava; and Shri T. T. Krishnamachari and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

Shri S. M. Banerjee (Kanpur): I beg to move:

"That the Bill be circulated for the purpose of eliciting opimion thereon by the 31st August, 1964.".

While moving this motion of mine for circulation, I have the support, I am sure, of many Members of this House, all sections of this House and of the Akhil Bharatiya Swarnakar Sangh. Recently they held a convention in Jaipur from 17th to April, 1964, and they have demandded the withdrawal of the Gold Control Order. I am sure they have sent copies of their resolutions to the Finance Minister and other Ministers as well as to some Members of Parliament that it should be circulated for eliciting public opinion. proposal to refer it to Joint Committee clearly shows that the mind of the Government is not clear and so they want to refer it to that Committee which would take evidence from the organisations, specially the Akhil Bharatiya Swarankar Sangh. In principle it is agreed that the Bill should not be passed immediately and as such I am sure this motion for circulation, which is not a dilatory motion, can be agreed to. I wanted that this should come here again on the first day of the next session but because it is not known to me-I mean the date_I put 31st August 1964. Heavens are not going to fall if this motion is accepted by the hon. Finance Minister. I was opposed to the gold control order right from the beginning because I was sure that the three objects of the gold control order: check smuggling, unhoarding hoarded gold and bring down the price-could never be fulfilled by this [Shri S. M. Banerjee]

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order because of the way in which it was drafted, and the way in which relaxation was given. After so many months of this order, have they checked smuggling? Daily we read that so much gold was hauled up customs people at Dum Dum airport or Bombay airport. Smuggling is going unabated. It has not been reduced. I can produce figures for 1959-60 and 1962-63, even upto May 1964 which clearly show that it had not declined at all. We may have some psychological satisfication but if we ask the hon. Minister outside this House will also say that it had not the desired effect.

What about the price reduction? What is the international price of gold—Rs. 60 50 but the internal black market price is Rs. 136 to Rs. 142. It can be had in Bombay or Calcutta or Kanpur or Delhi.

Shri Nambiar: It will be delivered at your house.

Shri S. M. Banerjee: People keep their ornaments for repair purposes. But no ornament is given. They are given a receipt that gold deposited is 2 or 3 tolas. You pay the cash at the rate of Rs. 142 in Calcutta or Rs. 136 in Delhi, Rs. 132-140 in Kanpur and any amount of gold can be had, 24 carat, 22 carat. What is the purpose? It is high time that Government withdraws the gold control.

What about the third object?-unearthing hoarded gold. It is unfortunate that even during Chinese aggression when we demanded ornaments for armaments, who gave the ornaments? The poor workers or middle class shop keepers and others whose wives had only the sutra, etc. they donated and not the maharajas and maharanis. Somebody, a middle class person, donated his marriage ring: some other donated the mangal sutra, Chinnah of suhagin. Then, clause 15 says that the gold in the possession of mandirs, mutts etc. will not be touched. People who have got hoarded gold will try to keep it with some mahants and not in the banks.

So, all the three purposes for which the gold control order was brought had not been fulfilled. The net result was that 5-7 lakhs of goldsmiths became unemployed and according to the resolution adopted at the Akhil Baharatiya Swaranakar Sangh, about 200 goldsmiths have committed suicide. I know three cases of suicide in Kanpur. When we raised this point, it was argued by Government that it was not 200 but merely 75, as if 75 suicides were justified under this Government. I feel that this Bill should be withdrawn. I object to this Bill because everything will go on. Smuggling will be there! hoardded gold will remain hoarded; the high prices will remain They can put behind bars some persons for some agitation for some higher wages but the hoarders of gold or of foodgrains will not be arrested because they are monopolists and capitalists who control the economy here. So, why should the five lakhs of goldsmiths be impoverished? They have given very valuable suggestions. I hope their resolutions would have been examined by Government and some action would have been taken. The hon Finance Minister said on 21st September, 1963 that gold control amendments were necessary to alleviate the hardship of this class of people who had been working on gold as a means of livelihood. He thought that this Bill would remove the difficulties but under the various clauses of this Bill unlimited powers have been given to the administrator. feel the administration had been given very wide powers taking advantage of this Bill: it will lead to further harassment of the goldsmiths. What do the goldsmiths want? They want that the gold control order should be withdrawn as it has not served the purpose for which it was promulgated. Their second demand was to recognise the Swarna-Silpa (Swarna Kala) as a cottage industry

and shoulder all responsibilities for developing it accordingly; to bring gold from countries from abroad and organise its sale through Government. agencies; to sell gold to artisans and to the common people at a rate not exceeding Rs 100 per tola. They should have mentioned Rs. 50. They have mentioned Rs. 100 because gold is being sold at Rs. 140 per tota, as the Minister knows. Then, their demand is to make suitable arrangements for selling the Swarna-Silpa products, along with other cottage industry products, both in the internal and the international market. They are very good people. They feel the brunt of the whole facing unemployment, starvation and death. But if the Government is determined to go ahead, they that at least these demands should be conceded, which are not only in the interest of the goldsmiths, but in the interest of the gold industry as such and in the interest of the country.

They also feel that if there is going to be any restriction, let the restriction be on the quantity and not on quality. What is the fate of the 14 ct. ornaments? They are very nice looking in the beginning. I have married once and I have a sister to be married. People who have purchased 14 ct. ornaments find after 4 or 5 months, they become greenish or absolutely white. We know that with mangal sutra made of 22 or 24 ct. gold, our ladies go before the oven, prepare food and do all sorts of household chores, but still the colour does not change. But with the 14 ct gold ornament, if she goes into the kitchen and prepares something, the colour is changed and in the evening it becomes greenish. Its colour is ever-changing. Gold cannot be a political leader changing colour every time.

Certain 14 ct. gold ornaments were shown by the ex-Finance Minister; who may come into the Cabinet again, because this is only an interim Government. I have seen ornaments

made of 14 ct. or even 11 or 12 ct. But that is all for jewellery. For making jewels with diamond, panna or ruby 14 ct. gold or even less is used. But for ordinary ornaments, it becomes very difficult to cast 14 ct. ornaments. I have seen in Calcutta and Kanpur the difficulty faced by the goldsmiths in casting 14 ct. ornaments. I wanted to know the truth of the slogan that 14 ct. gold cannot be used for making ornaments and so I went and saw for myself how difficult the casting is. They want four or five people together to do it.

About the quantity, you should not allow a person to have so much of hoarded gold. You should take all of it. If the Swatantra Party cooperates with the Government, Government can get much gold. When they assure their cooperation to the new Prime Minister, they should also assure that the gold will come out. So, I am opposed to this large quantity of gold being allowed to be hoarded. It should not be so much.

The gold control order has not done any good. The emergency is more there, though on paper it continues. We have enough gold. Our ex-Finance Minister introduced the gold control order and compulsory deposit The compulsory deposit scheme. scheme was withdrawn. Why not withdraw the gold control order also? It has been found useless. I know that the present Finance Minister and the Minister of Planning, Mr. Bhagat, in their heart of hearts, if they have hearts, are convinced that the gold control order is useless.

With these words, I command my motion for circulation to the acceptance of the House. It is a harmless motion. Public opinion is already against it, because when our beloved national leader. Shri Morarji Desai, was unseated as a result of the Kamaraj Plan, people were happy only because he was responsible for the gold control and CDS, I am sure the hon. Finance Minister will accept my

[Shri S. M. Banerjee]

motion for circulation of the Bill to elicit public opinion, because he accepts the principle that it requires circulation.

With these words, I pay my homage to those goldsmiths who have sacrificed their lives and committed suicide. I once again plead that adequate compensation should be paid to their families.

Mr. Speaker: Motion moved:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st August, 1964."

This as well as the original motion are before the House. Shri Sarjoo Pandey.

श्री सरजू पाण्डेय (रसड़ा) : श्रध्यक्ष महोदय, देश में संकट-कालीन स्थिति लागू होने के बाद जब सरकार की श्रोर से स्वर्ण-नियंत्रण श्रादेश जारी किया गया, तो सारे देश में इसका विरोध हुश्रा । देश के हर एक भाग से इस वें विरोध में तार श्राये श्रौर कम्यूनिस्ट पार्टी ने दिल्ली में एक बड़े प्रदर्शन का श्रायोजन किया, ताकि स्वर्ण-नियंत्रण श्रादेश श्रौर जबदंस्ती बचत योजना को वापस ने लिया जाये । जबदंस्ती बचत योजना तो सरकार ने वापस ले ली, लेकिन गोल्ड कंट्रोल श्राईर थोड़े बहुत सुधारों के साथ श्राज भी कायम रखा गया है ।

हम देखते हैं कि लगभग हर मामले में सरकार का उद्देश्य तो अच्छा होता है। इस सदन में जो भी बिल आते हैं, मंत्रियों की श्रोर से उन को बहुत अच्छी शक्ल में पेश किया जाता है श्रोर उसके बहुत मुन्दर श्रीर अच्छे उद्देश्य बताये जाते हैं। गोल्ड कंट्रोल के सम्बन्ध में भी सरकार की श्रोर से यह कहा गया कि सोने की चोरी को रोकने के लिए श्रीर देश में सोने के मल्य को नियंत्रित करने के लिए यह कदम उठाया गया है। Shri Bade (Kargone): My submission is that the time may be extended by one hour.

श्री प्रकाशवीर शास्त्री (विजनौर): भ्रष्ट्यक्ष महोदय, यह बहुत जरूरी विल हैं भौर बहुत से सदस्य इस पर बोलना चाहते हैं। इसलिए इस का समय बढ़ा दिया जाये।

म्राज्यक्ष महोदयः श्रभी तो हम ने शुरू किया है।

The time alletted is five hours. What more do they require? For reference to the Select Committee more than five hours is not necessary. That would be enough. Hon, Members can make their points within ten minutes. But I will allow them fifteen minutes.

श्री सरजू पाण्डेय: श्रभी माननीय मंती ने भ्रपने भाषण में बताया कि इस बिल को लाने में सरकार का उद्देश्य क्या है। लेकिन मैं कहना चाहता हूं कि हम लोग सरकार के उद्देश्यों से ज्यादा प्रभावित नहीं होते हैं, बल्कि वह जो कदम उठाती है, जो कार्यवाही करती है श्रीर उस के जो नतीजे होते हैं, उन से प्रभावित होते हैं।

12.58 hrs.

[Mr. DEPUTY-SPEAKER in the Chair] जो बड़ी बड़ी बातें सरकार बनाती है, उन से हमारा कोई मतलब नहीं है। हम तो यह देखना चाहते हैं कि उन बातों का नतीजा क्या होता है।

जहां तक स्वर्ण-नियंत्रण योजना का सम्बन्ध है, इस का कोई श्रन्छ। नतीजा देश के सामने नहीं श्राया है। जैसा कि मेरे पूर्व-वक्ता ने कहा है, इस से न सोने की चोर-बाजारी कम हुई है श्रीर न देश में सोने का मोह कम हुश्रा है, बल्कि वह श्रीर बढ़ गया है। जैसे, सरकार ने शराब-बन्दी की. लेकिन उस के बाद लोग

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चोरी से शराब बनाने लगे और ज्यादा शराब पीने लगे। इसी प्रकार स्वर्ण-नियंत्रण से देश में सोने का मोह कम नहीं हुआ है. बल्कि सोने की चोर-बाजारी बढ़ गई है। सोना आज भी सब दुकानों पर चोरी से बिकता है। जिस तरह से हर घर में शराब की भट्टी बन गई है. जसी तरह हर घर में सोना बिक रहा है और उसका काम हो रहा है और इस प्रकार सरकार का उद्देश्य खन्म हो गया है। इसलिए प्रम्न यह है कि इस कानून को लागू करने का मतलब क्या है? सरकार क्या करना चाहती है?

जो बिल हमारे सामने है, वह अजीब तरह का कानून है। इस में इस तरह की घारायें हैं, जिन के कई अर्थ लगाये जा सकते हैं, कोई व्याख्या नहीं हो सकती है। सरकार के कानूनों के बारे में मैं कहना चाहता हूं कि वह जितने भी कानून बनाती है, एक से दूसरे अधिवेशन में ही उन में सुधार करने की जरूरत पड़ जाती है। जब कानून कचहरियों में जाता है तो उसके दुकड़े दुकड़े हो जाते हैं। उसी तरह का यह कानून भी आप बना रहे हैं जिसके सैंकड़ों अर्थ निकाले जा सकते हैं।

13.00 hrs.

लोगों को आपने भारी किटनाई में डाला है, गजब की किटनाई में डाला है। पिछली बार जब इस सदन में बहस हुई थी तो यह कहा गया था कि दो लाख के करीब स्वणंकार इस कट्रोल आडर से प्रभावित हुए हैं। उस समय भूतपूर्व वित्त मंत्री श्री मुरारजी देसाई ने कहा था कि कुल पांच हजार आदमी ही इससे प्रभावित हुए हैं, इतने से आदमियों पर ही इसका प्रभाव पड़ा है। उन्होंने इस बात को तो माना था कि देश के कोने कोने पर इसका प्रभाव पड़ा है, देश का कोना कोना इससे प्रभावित हुआ है। दो लाख का बात को आप छोड़ दें। मैं कहता हूं कि अगर पांच हजार ही आदमी भी इससे प्रभावित हुए और उनकी रोजी छीनी गई है तो यह भी आपकी ही जिम्मेदारी हैं । ग्रांपका ही बयान ग्रांप सही मान लिया जाये कि पांच हजार स्वर्ण-कारों की रोजी गई है तो ग्रांप ग्रांप उनको रोजी नहीं दे सके हैं तो यह भी ग्रांपका एक बड़ा भारी सामाजिक ग्रंपराध है जिसका कोई भी जवाब ग्रांपके पास नहीं है । ग्रांप ग्रंपराध मुक्त नहीं हो सकते हैं ।

भाप ने जो बिल पेश किया है, इस में लाइसेंस लेने की व्यवस्था की गई है। बिल में म्राप ने एडिमिनिस्ट्रेटर को वाइड पावर्ज दे रखी हैं, जो चाहे भीर जब चाहे वह भाडर निकाल सकता है । एडिमिनिस्ट्रेटर पर कोई किसी भी प्रकार की कानुनी बंदिश नहीं है कि दरग्रसल में वह क्या क्या काम करेगा। लाइसेंस देने से लेकर के सोने को रिफाइन करके बनाने तक का सारे का सारा बोझा उस पर डाल दिया गया है, सारी की सारी ताकत[.] उसको दे दी गई है। जब सुनारों को पहले लाइसेंस लेने के लिए मजबूर किया गया तो ग्रापको पता नहीं कि उनको ऐसा करने में कितनी परेशानी का सामना करना पड़ा था, किन किन दिक्कतों का सामना करना गड़ा था। उनको घुस देनी पड़ी थी यह लिखाने दिखाने के लिए कि मैं सुनार हं। उनको कहा जाता था कि फलां फलां जगह पर जाम्रो भौर लिखा लाम्रो पटवारी से लिखवा लाभो, लेखपाल से लिखवा लाभो कि तूम सुनार थे। उन गरीब घादिमयों ने एक बड़ी रकम इस बात ने लिए दी मजबूर हो कर उनको देनी पड़ी। जिनके पास दाना खाने को नहीं या उनको देनी पड़ी । उन्होंने जलुस निकाले, प्रदर्शन किये वे चिल्लाये लेकिन इस हृदयहीन नौकरशाही पर कोई प्रभाव नहीं हुआ। उनको बुरी तरह से पीटा गया । उसी तरह से फिर दुबारा लाइसेंस उनको लेने होंगे। जब लोग दफ्तरों में इन्हें लेने के लिए जाते हैं तो उनकी बहुत दुर्दशा होती है वे बेचारे हासिल नहीं कर पाते हैं।

[श्री सरजू पाण्डेय]

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हमारे यहां लोग सोना या सोने के गहने क्यों रखते थे। फर्ज कर लीजिये कि एक बादमी के पास एक प्रंगूठी है। उसकी जेब कट जाती है। घब वह बाजार में जा कर उस बंगूठी को बेच कर पैसा प्राप्त करके धपनी बान बचा सकता है भौर सफर कर सकता है।

मेरी बात को माननीय मंत्री जी मुन नहीं रहे हैं, वह सो रहे हैं।

श्री रामेश्वरानन्द (करनाल) : सोने हे लिए यह बहुत बिद्ध्या कमरा है।

श्री सरज्ञ पाण्डेय: करनी तो इन्होंने वही है जो ये चाहेंगे लेकिन हमारी बात को तो न कम से कम यह सुन लें।

श्री रामेश्वरानन्व : मेरा एक व्यवस्था का प्रश्न है । मैं आपका श्रादेश चाहता हूं । जब इतने महत्वपूर्ण विधेयक पर वाद-विवाद चल रहा है और विरोधी सदस्य विरोध कर रहे हैं तो क्या यह उचित है कि माननीय मंत्री भी सोते रहें ?

उपाध्यक्ष महोदय : वह सुन रहे हैं।

श्री सरजू पाण्डेय: माननीय मंत्री जी ने धपने भाषण में कहा था कि लोग सोना खरीद कर अनुप्रोडिक्टव कामों में अपना पैसा लगाते हैं श्रीर जब वही पसा प्रोडिक्टिव कामों में लगाया जायेगा। देश की तरक्की के कामों में लगाया जायेगा। मैं चाहता हूं कि जो पैसा है वह प्रोडिक्टिव कामों में लगाया जायेगा। मैं चाहता हूं कि जो पैसा है वह प्रोडिक्टिव कामों में लगना चाहिये। लेकिन लोगों के पास जो सोना होता था वह किस तरह से आड़े वक्त काम आता था, यह मैं आप को बत्तला रहा था। अगर किसी आदमी के पास गहने होते थे तो वह वक्त जरूरत उनको बाजार में बेच करके पैसे प्राप्त कर लेता था। रास्ते चलते किसी आदमी की अगर जेब कट जाती थी और उन्सेन अगर एक सोने की अंगूठी पहनी हुई

होती थी तो वह उसको बेच करके पैसे प्राप्त कर सकता था भीर जान बचा सकता था। भव इस बिल में क्या व्यवस्था की गई है, इसको भाष देखें।

इस बिल में व्यवस्था की गई है कि कोई भी धादमी गहने बंधक नहीं रख सकता है, उनको बेच नहीं सकता है, उनको ट्रांस्फर नहीं कर सकता है। उनको वह दे नहीं सकता है जब तक कि एडमिनिस्टेटर की आज्ञा न ले ले। इसी तरह से जो ब्रादमी इन गहनों को लेगा उसको भी एडमिनिस्ट्रेटर की भाजा लेनी पड़ेगी। ग्रब ग्रगर किसी के घर पर मौत हो जाती है और उसको पैसे की जरूरत पडती है तो पहले तो उसको आज्ञा लेने के लिए एड-मिनिस्ट्रेटर के पास जाना पड़ेगा भौर उसको बतलाना पड़ेगा कि फलां फलां गहने को मैं बंधक रखना चाहता हूं, क्या मुझे ऐसा करने की इजाजत हं? यह तो गजब हो गया। कानून क्या हो गया एक जेलखाना ही भाप बनाना चाहते हैं।

प्राप ने कहा है कि इस कानून को पास करने में ब्रापका एक उद्देश्य यह भी है कि ब्राप स्मगलिंग रोकना चाहते हैं। मैं कहता ह कि आप एक लाख इस तरह ने कानून बना लीजिये भौर एक लाख पुलिस वाले रख लीजिये, आप स्मर्गालंग को रोक नहीं सकेंगे. चोरी करने वाले आपकी जेब में से चीज निकाल कर ले जायेंगे । चोरी करने वाले **ग्रापकी** ही जेबों पर प**ल**ते हैं । चोरी को ग्राप रोक नहीं सकते हैं। यह ग्राप के बस की बात नहीं है। सोने की चोरी को भ्राप क्या रोकेंगे, गुड़ की चोरी तो भ्राप रोक नहीं सके हैं। भ्रगर कोई आदमी अपने रिस्तेदारों के पास गृड़ ले जा रहा होता था तो उसको तो पुलिस पकड़ कर ले जाती थी लेकिन जो लोग ट्रक के ट्रक गुड़ के ले जाते थे उनको पकड़ना तो दूर, खुद पुलिस वाले उन ट्रक्स में बैठ करने उनको एक स्केट से दूसरी स्टेट में ले जा कर विकवा

देते थे । ऐसा पारिस्थिति में नया सरकार सोने की बोरी को रोक सकती है ? यह स्वप्न की बात है।

में समज्ञा हं कि सोने की शुद्धा (गराना ठीक नहीं है, उससे कोई मतलब हल नहीं होगा। मैंने पिछली बार कहा था कि सोने की शद्धता को नहीं गिराना चाहिये। सोना २२ कैरट का चलता था, २२ कैरट का ही चलता रहना चाहिये। ज्यादा से ज्यादा ग्रगर धाप चाहते हैं तो सोने की मात्रा पर आप प्रतिबन्ध लगा सकते हैं और कह सकते हैं कि इससे ज्यादा कोई सोना नहीं रख सकता है। लेकिन सोने की शद्धता गिराने का मतलब होगा यहां की कला को मार डालना । वह श्रापने कर के दिखा दिया है। ग्राप जानते ही हैं कि १४ कैरट मिश्रित धातू का बनता है भीर यहां के सुनार प्योर सोने पर ही काम करने के आदी हैं। एक माननीय सदस्य ने कहा था कि हिन्दुस्तान को ग्राप युरोप बनाना चाहते हैं। हमारे मरारजी देशाई ने कहा था कि श्रापकी बात गलत है। लेकिन यह सही है कि युरोप के मुल्कों में दस करट का भी सोना चलता है, नौ का भी चलता है लेकिन इसकी बजह यह है कि उन मुल्कों में गहने मशीन की सहायता से बनाये जाते हैं। हमारे यहां सुनार हाथ से काम करते हैं, वहां वे हाथ से काम नहीं करते हैं। इन हाथ से काम करने वाले सुनारों के लिए जहरी है कि प्योर ग्रांर शुद्ध सोना हो। तभी उनका काम चल सकता है।

म्रापके कानून में यह व्यवस्था कर दी है कि पूराने गहने जिन के पास हैं चौदह कैरट से ज्यादा शुद्धता के, उनको उसी हिसाब से तबदील कराया जा सकता है, उनको ग्रगर बनवाना हो तो उसी प्योरेटी में बनवाया जा सकता है। लेकिन मैं एक जवाब ग्राप से चाहता हुं। फर्ज की जिये मेरे पास एक छोटी सी शंगुठी है जिसको बनवाने के लिए मैं सुनार के पास ले जाता हुं भीर उसको कहता हूं कि इसको फिर बना दो। वह तभी उसको दुबारा

बनायेगा जबकि उसके पास सोना मिलाने के लिए होगा। इसमें कोई ऐसी व्यवस्था नहीं है कि कोई सुनार ग्रयने घर में कुछ सोना रख सकता है। जब वह सोना मिलायेगा भीर मिला करके धंगठी काट लेगा तब जा कर उसके पास सोना बच सकता है। लेकिन पहले तो उसके पास मिलाने के लिए ही नहीं होगा। इसके बारे में इस में कोई व्यवस्था नहीं है।

सारा देश इस पर विचार करेगा **भौ**र भपनी राय देगा तब पता चलेगा कि यह गज ब का कानून है । स्राप को लोगों की राय इस पर लेनी चाहिये। इसकी मार गरीबों पर, छोटे मादिमयों पर होगी, जितनी बंदिशें हैं उन्हीं पर तवा सनारों पर लगेंगी । सोना निकालने के नाम पर, मुल्क की रक्षा के नाम पर आप जो कुछ भी करना चाहते हैं इससे कोई मतलब हुन नहीं होगा । यह जो वाद-विवाद हो रहा है, इससे आप की जो मंशा है वह भी पूरी नहीं होगी। जो आप चहते हैं, जो लक्ष्य आप है, वह पुरा नहीं बनर्जी साहब ने कहा कि देश के लोगों कः स्रोपितियन इस पर जानः जाये । दरग्रसल देश के लोग इत बारे मे क्या सोचते ै, इसका पता लगाया जाना चाहिये । जब राय मालम हो जायेगी तब देश जा सकता है कि क्या किया जाये ।

ग्रभी जो हालत हो रहें है, उसको माप देखें। अभा तक यह हो रहा था कि प्रवान मंत्रा कौन बने । रिक्शा वाला, तांगा वाला, घोबं।, मादि सभी इस बात को कह रहे थे कि दुनिया का कोई भा ग्रादमा प्रधान मंत्री बना दिया जाये लेकिन मुरारर्जं: भाई को न बनाया जाये। देश का कण कण, जर्रा जरी म्रारजी भाई के खिलाफ था। इसका कारण क्या था। गोल्ड कंटोल ग्रार्डर ग्रीर कम्पलसरी सेविंग की वजह से लोग उनके खिलाफ हो गये थे। मुझे याद है प्रधान मंत्री जो के स्वर्गवास के दो दिन बाद जब घोबः मेरे पास ग्राया तो पहला सवाल यहाँ किया भोर कहा कि पाण्डेय जो, इनको प्रधान मंत्रान होने देना। यह

श्री सरज पाण्डेय]

फोलिंग है सारे मल्क में । स्वर्ण नियंत्रण सं देश को कोई फायदा नहीं हुआ। न चोरी रुकी है और न हो ग्राप को सोना मिला है। चोर-बाजारी हर जगह पर चल रही है। इसलिए मैं निवेदन करूंगा कि इस बिल को वापिस ले लिया जाये और देश को जनता का उद्घार ध्याप करें ताकि देश का प्रजातंत्र सफल हो सके।

Dr. P. S. Deshmukh (Amravati): Mr. Deputy-Speaker, Sir, I for one welcome this Bill as also the motion to refer it to the Joint Committee, but I have every hope that the Joint Committee itself would vote against the Bill and will not bother the House any more. I, therefore, disagree with the motion made by Shri Banerjee that we should trouble the whole of India by inviting their opinion. I feel fairly optimistic that the members of the Joint Committee will themselves vote it down

The purpose of the old Gold Control Order was a noble one. There were many reasons why it was justified. But it was a reform ahead of its time. We might be great idealists, but we have to be practical people first and then idealists because no idealism which does not have a practical basis can ever be realised. Ultimately, if we pursue mere ideals, the action becomes foolish and stupid; we reach no conclusions and we get no advantage. That is exactly what has happened with this Gold Control Order.

All of us were expecting that the hon. Minister will give us the achievements of the Gold Control Order. which is more or less the same as the Gold Control Bill that is before the House. What have we achieved as a result of it? From the various questions which were asked this morning by way of supplementaries, it was quite apparent that there was hardly even a silver lining to the whole affair. In no particular aspect of the operation of the Order have been able to achieve any spectacular success. The total amount of gold that was declared comes to hardly 1 per cent. We have been told that the total gold in the country amounts to about Rs. 4,000 crores. We have got only Rs. 42.98 crores worth of gold today.

Then, about smuggling the hon. Finance Minister or his deputy were not able to tell us that there has been much difference. They expect that in time to come it may be less. But after the Gold Control Order being in operation for about 15 months or more there has been no consistent improvement in reducing the amount of gold that is smuggled in the country.

On the question of price also, as has been pointed out there is nothing as expected. Whereas the international price is Rs. 60|50 the prevailing price in India is very much higher than what it used to be when the Gold Control Order was not there. So, I submit that there is no aspect of the Gold Control Order which will incline us to continue this very desirable social reform.

I agree that the way we treat gold is uneconomic and is not in the interest of the country, probably because of ignorance and so on. I think, everybody will admit this fact that what we are intending to do is wellconceived and is desirable but that we are still in such a condition socially as well as economically and from the point of view of education also that our people are not prepared to support those measures, however good they may be, only because that ultimately they are in the interest of the nation. So from that point of view I submit that in promulgating this Order and bringing forward this Bill we have not exercised our imagination properly and we have not been able to assess what the reaction of the people would be.

The trouble with gold is that although India contains the largest number of poorer people in the world -the proportion of poorer people in in India is the largest in the world, probably greater than even in Pakistan which is on about the same level economically-that is in spite of that poverty even the comparatively poorer people also want to have something by way of security a little bit of gold and sometimes silver for their bad days. So, this traditional consideration and this traditional economic value attached to gold that exists in India cannot be denied and has to be taken notice of.

There were some ladies in this House and said that none of the this Control Order came before this House and said that none of the women will ever care for gold and will sacrifice everything when the nation's interest is concerned and so on. But these are all brave speeches which took no notice of the actualities of life.

So, I feel that there has been no facet of this reform which has resulted in any benefit either to the Government or to the country and has resulted in the suffering which we have inflicted on a large number of people. There may be exaggeration from the goldsmiths as regards the number of suicides, but there is no doubt that in our country when we are worried about unemployment, the refugee problem, rehabilitation problem etc., to add to that number by even a few lakhs of more people for rehabilitation cannot be considered a very wise move.

Taking all these things together I feel that there is no reason to continue this Gold Control Order. I think, the method which the Finance Ministry has adopted is a sound one, namely, of not taking the responsibility of killing this Order or withdrawing it but of leaving it to the chosen representatives of the two Houses to do the job. I am sure, the members of

the Joint Committee will take into account the failure on almost every item of the operation f this Order and will not permit this Bill to come here except for burying it and withdrawing it.

It was also considered that we will be saving in foreign exchange and that our foreign exchange difficulties may probably be eased considerably. Here also the replies that have been given by the hon. Minister this morning were not only halting but were something that did not support the continuance of the Order but only its withdrawal.

So, whether we take it from the point of view of gold that we have been able to discover and take from hoarding, whether we take it from the point of view of reducing the demand for gold and lowering the price to at least the international level, whether we look at it from the point of view of making more foreign exchange available to us or from the point of view of stopping of smuggling, there is no aspect in which we have achieved any great Therefore, I submit that apart from the various arguments which been advanced although they come from the Opposition, they ought to receive due consideration.

14 carat gold is a nice thing to talk about as also to say that all over the world people use less than 22 carat gold; but the civilisation, the customs, the traditions and thinking in different countries is quite different. I am sure, nobody wears the kind of ornaments we make in India. Ornaments in India essentially mean pure ornaments; it never means of lesser carat. It may be an ornament there is also the resale value attached It is also a method of saving one's own assets. So, I think, initially this mistake was committed to equate the way of the European people and other people wearing ornaments with the Indian ladies and the Indian people wearing ornaments. There is a funda[Dr. P. S. Deshmukh]

mental difference in the method making ornaments. The kind of gold used is totally different. Before the introduction of this order, I am sure, in the whole of India not even 1 per cent of the ornaments you could discover which had even less than 20 carat gold. Every lady, every household insisted on getting the best posbecause they did gold want to there not lose when was need for selling the ornament and getting the cash in their hands. So, I think, it was quite a mistake to think that since all over the world lesser carat gold was being used for ornaments, Indians also could use There is a lot of time for Indians to come to that stage I, therefore, think that the earlier we stop teasing the people in this way the better it will be

Hon. Members have referred to the administration which our way in Whenever there is a question of permit or licence or control, there corruption has a very big hand. We are trying to stop corruption. But by bringing about these controls and permits and licences, we open a large avenue for more people to become corrupt because that is more or less, the rule in all these grants and permits and so on. So, I think, it is better to minimise as much as possible the possibilty of somebody having the authority of making some undue and illegitimate profit. From all these points of view, I support the motion for reference to the Joint Committee but I hope and pray that the Joint Committee will not bother the House any more.

Shri Solanki (Kaira): Mr. Deputy-Speaker, Sir, I also agree with Dr. Deshmukh that if a motion referred to the Joint Committee is rejected, there will not be any necessity for soliciting opinion throughout the country. I think, people throughout the country will agree that the Gold Control Order has failed just as the prohibition policy has failed in many parts of the country.

By the Gold Control Order, I personally feel, that the smugglers have benefited more, just as by the prohibition policy the bootleggers have benefited more. By this Gold Control Order the Government aimed to control gold smuggling and the gold coming into our country—aimed to shoot a tiger but instead killed a rabbit. The gold smuggling continues and I do not think any difference is made to the amount of gold smuggling in the country.

Sir, the primary objective of was the preventing of smuggling and diverting of the habit of hoarding gold and encouraging the people to put their assets into savings or other departments. I think we have failed in both these objectives. We have made thousands of goldsmiths jobless. According to my figure, 20 lakhs of goldsmiths, artisans and other people who are connected with trade have been made jobless now and we have not been able to provide any alternative occupation to them so far and many suicides have also taken place. But, besides that, I fully sympathise with the Government's objective in checking this gold smuggling and diverting the people's habit from hoarding gold into putting savings somewhere else. We are a poor country. We need these assets which are hoarded by the people amounting to nearly Rs. 4000 crores The official figure is Rs. 1800 crores. It will amount to four years' national savings if we accept the figure of Rs. 1,100 crores per annum as the amount that we save in the country. We cannot allow this much amount of gold lying hidden wasted when our country needs money and gold for economic development But our approach in this matter is entirely wrong. It is also a great concern for us that the smuggling still goes on. Nearly Rs. 40 crores per annum are lost in the foreign exchange when gold of same amount is smuggled I think, the Government's country. figure would even reach in a region of

Gold

Rs. 50 crores per year. This is a serious concern for the nation. Some ways must be found to check this smuggling Four ways were adopted by the Government when they tried to check smuggling. The first was by having the Customs and Vigilance Department; the second was by having the amendment in April, 1955 in the Sea Customs Act of 1878; the third was by issuing in May-June, 1959 a separate special currency for the Persian Gulf countries, and the fourth was bу having this Gold Control Order. A۶ a first measure, we had the Customs and Vigilance Department. As know, corruption is spreading throughout the country in every walk of life. The Customs and Vigilance Department has done very little to check gold smuggling Gold smuggling is very prosperous business. In no other trade, a person can get hundred per cent of profit as in the gold business. The gold which is sold in the foreign markets, like U.S.A. and U.K. is priced at Rs. 53, or Rs. 58. To bring that gold into our country, we need foreign exchange. It is not possible to foreign exchange through the Reserve Bank. It must be bought in foreign countries at the black market rate or the Indian currency should be smuggled out and then the foreign exchange could be obtained. Today, it is not a secret that an English firm sells currency at Rs. 20 to Rs. 21 although the official figure is put at Rs. 13.8nP. Similarly, this money taken into the foreign countries. They have to pay an extra premium for the purchasing of foreign currency, say at 35 per cent. Let us take the figure at Rs. 53 or Rs. 58. Probably, Rs. 18 would be extra premium that have to pay for the purchase of that currency and if you add a few rupees on account of transport as it is to be taken into the country, it would come to Rs. 67 or Rs. 68 which is the price of gold here. But then that is the official rate that we have here. The price of gold in August was Rs. 129 and even today it is no less than that. It varies from place to place because the nearer the place. cheaper it is. It would be something in Bombay; it would be different in Bangalore, and it would be different in other parts of the country. That is how the price of gold varies. So. as we see, it is priced at Rs. 65 or so and nearly double the amount of that is obtained by the smuggler and he make. hundred per cent profit. It is a very profitable business and nobody make him give it up. The Government thinks that if you want to stop stealing you may open a counter and ask the thief to enter the name in the register before entering the house. It is the same way here. The Government expects the smugglers to declare their assets and their profits and stop their business. It cannot be done. are Customs authorities at the airports, at the sea-ports and at other places who are all involved in this racket. Everybody gets a share just as it is in the case of prohibition. In Bombay, from the place the liquor is bought right upto the hotel room, everybody gets a share. The managers and even the waiters get a commission till the liquor reaches the customer. Similarly, it happens in this gold trade It happens from the time it is brought from abroad to the country till it is sold to the customer. All the channels involved are paid. All the people engaged in the trade are corrupt.

This is the way gold smuggling has gone on. Besides that let us consider the efforts that Government might have taken to get the smugglers. Their efforts have not been very successful in this regard. Upto the year 1958 Rs. 1.75 crores have been got from the smugglers but the amount which they are smuggling into the country is Rs. This figure shows 40 crores per year that the smugglers are still doing a Out of 17 convery good business. signments, one consignment is caught. Still they are scotfree with 16 consign-Out of the 16 consignments ments. they still can make a good profit. comes to a profit of almost 600 per cent per year. Besides that, if they are [Shri Solanki]

caught, there is insurance for them, namely, smuggling insurance. The Chairman, Mr. C. B. Kotak has said in February, 1963, that this insurance comes to 10 to 15 per cent of the value of gold which is brought into the country. If a man is caught, he is insurance company, and he gets the amount. All the smugglers are involved in this.

Shri Nambiar (Tiruchirapalli): It is underground insurance business.

Shri Solanki: If it were on the surface they could have got them long Everything is underworld here. This forms 10 to 15 per cent of the total value. If he is caught he need not worry. Within 4 or 5 days he gets the value of that gold. He is not caught every time. As I already said, out of 17 consignments, only once he gets caught. There is this insurance cover for him and he is not going out He is not discouraged of business at all to give up smuggling. His other brothers will come to his rescue when he is caught. They come to his rescue, help him, and the business goes on. This way, smuggling is being carried on for a long time. Why does it go on The official rate of gold like this? brought in this country and the market price are poles apart. Every smuggler is encouraged to carry on this business. Unless and until Government fills up the wide gap by moving the official rate to the existing market price I do not think gold smuggling can be stopped. Either you have a popular price of gold.....

Shri Alvares (Panjim): How can you move it to 100 per cent?

Shri Solanki: There is no need move it to 100 per cent. to are other means by But there which you can discourage people come I will from buying gold. to that later. But this obviously something which the Government should think about. Unless this wide gap is filled up gold smuggling is definitely going to continue. It is use our holding the price at Rs. 65 when the man can get at Rs. Nobody is going to declare his gold to Government and nobody is going to sell it to Government offices. Who will sell it for Rs. 55 when he can get Rs. 135 outside? It is human nature. This wide gap must be filled People must be encouraged to put in We are their assets in other savings. a great country, but our saving, on an average, comes to Rs 120 only and this includes the upper middle-class and rich people also. It is not a large amount of saving per person. average figure comes to Rs. 120 or so per year. We must encourage people to put their money in other savings encourage them? But how can we What is the rupee value today? The rupee value has changed. People have no faith in the rupee value The value of the rupee today amounts to threeand-a-half annas of the Second World War. That is the price today. Government does not stop debasing the currency and does not stop inflation in the country, the rupee value is not going to be stabilised and as long as rupees value is not stabilized, people are not going to have faith in the currency. Therefore, they will not be encouraged to save in currency. That is why they invest in gold and othe assets.

There are two things which must be done. The inflation must be stopped and if we are not able to control inflation, we must try to fill up the wide gap. The gap has widened, widened beyond our control and smugglers are making use of this opportunity. Inflation is beyond our control. We should try to check the prices. These are the two ways by which we can stop the and if we can stop the smuggling smuggling gold problem will be solved by itself. There is no need to put the goldsmith out of business. There is no need to hurt innocent people as we have done by the Gold Control Order. We want to

people to put their assets into other savings. That is our objective. I have no objection to this. But the Government has not achieved this aim. We have failed in that regard. We have published a long list of gold rules by which we can get the regular transactions taking place, but the irregular transactions are never recorded in our list. Irregular transactions are going

Government should check gold smuggling and stop the wide gap in price of gold. They should encourage and inspire confidence among the people that the Indian rupee has as much soundness and stability as the pound in England, and then the people will put their assets in the currency If Rs. 100 was put in post office, say, from 1939, from Second World War, till the end of 1962, what would be the value now that one could get? It would be under Rs. 300 with the compound interest at 4.5 per cent and the original sum. If you had bought gold in 1939, for every Rs. 100 of gold the present value is Rs. 600, which works out to a compound interest of 6.5 per cent added to the original sum. This is the wide difference in savings which people look at. This has discouraged people from stopping hoarding of gold and putting their assets elsewhere. This is so far as gold smuggling and the wide gap that I wanted to refer to.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Solanki: I will conclude just now. The Akhil Bharatiya Swarnakar Sangh has passed a resolution. I want to submit a few points from that for Government's consideration. Their first demand is a simple one. Then they say:

"A similar system of maintaining accounts should be introduced so that Swarnakars can keep their accounts on their traditional way as the majority of the gold artisans are illiterate....

The time-limit, as envisaged by the Gold Control Order for 792(Ai)LSD-5

obtaining certificate by an artisan will create difficulties for apprentices and the future generation of the Gold artisans, Apprentices who will qualify themselves for independent artisanship will not be able to enter into the trade after the expiry of the time limit. Similar will be the fate of the sons and daughters of present Swarnakars who are going to be debarred from continuing the trade of their forefathers. So the provisions for the time limit of certificate should be withdrawn and grant of certificates should continue

Gold ornaments belonging to a customer but handed over to a Swarnakar for remaking should not be confiscated as this will create fear and confusion in the minds of the customers.

Every certified Goldsmith should be allowed to keep in his possession at least 100 grams of primary pure gold in excess of the quantity received from customers."

With these words I close.

Shri V. B. Gandhi (Bombay Central South): Mr. Deputy-Speaker, Sir, here is a Bill which seeks to put the Gold Control Scheme on a permanent footing. Two successive Finance Ministers have blessed the scheme of gold control, and that makes it difficult for some of us to say something in disagreement with such authorities as the Finance Ministers. But I must place my views before this House, I owe it to the House, and I am going to do it as best as I can.

My first point is that we cannot agree to the proposal of making the for some of us to say something one. My second point is that the Government could, however, continue it for the present and kept in it in force for the duration of the emergency for say, six months thereafter. Thirdly, Government should then take steps to withdraw by stages the scheme of

gold control so as to cause minimum dislocation to trade and industry in gold. Lastly, it is very necessary that we should have a clear idea of what the goals of policy should be in regard to gold in this country.

Is it that we should try to check smuggling and impose gold control and do nothing more about it? These, of course, are some of the goals, but there are others more important and more basic. There are long-term goals also that we should take into consi-These include such things as, (i) removing the restriction or the embargo on the import and export of gold, and (ii) the securing of a parity between the Indian price and the international price of gold. These are basic goals of our gold policy that should be kept in view always, and not lost sight of in the midst of the other measures of the moment. These are, of course, the goals that will not only solve the problem of smuggling but will remove the problem altogether from the Indian scene.

It is stated that the reason for bringing this Bill forward was the prevalence of smuggling in this country. But smuggling can be checked without having to accept gold control. Tht remedies for smuggling are greater vigilance and stricter enforcement of law. Actually, we find that our customs officials have been doing a fine job of it under difficult circumstances. In 1960, they seized gold of the value of Rs. 10.93 crores, in 1961 Rs. 23.35 crores, and in 1962 Rs. 26.39 crores. That should be considered as good a record as anybody has a right to expect.

We are blamed for hoarding gold. Considering this question of hoarding gold dispassionately, I am sure it will be conceded that hoarding is common to people all over the world. It is cruel to call the Indian people anation of hoarders. The British gave us that reputation. The hoarders here are not all literate people; there

are among the Indian people a high percentage of illiterate people who cannot sign a cheque or keep a bank account. There is also the other question about the availability of banking facilities.

During the last few years the State Bank of India has done some spectacular work in expanding its branches. It has opened something like 600 branches in the last five years, but that is not enough; this country needs 60,000 branches or 60,000 banks and not 600. Now, in view of these things like our illiteracy and the paucity or inadequacy of banking facilities available in the country, it is only natural that people should tend to hold their savigs in precious metals. Of course, their savings or what are called as their hoardings may appear to be large because of the large population of the country. It is in the aggregate that they appear large.

Annually, large amounts of gold are produced in the world, and most of this gold goes into, and should go into, monetary reserves. Actually what happened in 1962 was that out of the total supply of gold available in that year, that is, 1500 million dollars worth of gold, 80 per cent went into industries and hoardings, that is, into non-monetary reserves or into non-monetary uses, that is it did not go into the monetary reserves. I know that 80 per cent was rather a large percentage. But, normally about 500 to 706 million dollars worth of gold goes into monetary reserves. In 1962, it was hardly 305 million dollars. That large discrepancy was noticed by the Inter-Monetary Fund, and they national were provoked into making a remark, and that remark was a kind of admonition to those countries which indulged in this hoarding. In other words, hoarding is not all confined to one country, even though that country is illiterate and does not possess adequate banking facilities, but it is common to other countries as well.

Now, I come to the last point, my main argument What makes smuggling so attractive in the case of India alone among the countries of the world? It is its profitability. Smuggling gold into India is very profitable, and it is worth taking all the risks that are involved in that profession. What happens is this: The fact is that gold in India fetches double the price it does anywhere else in the world. Here I have the price of gold in various world markets expressed in terms of U.S. dollars for a fine ounce, as at the end of April 1963. The prices were as follows:

In Beirut the price was 35 dollars for a fine ounce. In Brussels the price was 35 dollars and 20 cents. In Milan the price was 35 dollars and 38 cents. In Paris the price was 35 dollars and 23 cents.

In other words, the price was just round 35 dollars and a few cents extra. But in Bombay the price was 70 dollars, which is almost the double of intraction towards India for smuggled reason why there is this irresistible attraction towards India for smuggled gold.

I said something about the long-term goals of our policy. In reply I may be told that we have not got the resources that would be required to try to achieve these long-term goals of our policy. True, we have not got these resources at present. But we shall certainly get them provided we keep ourselves facing in the direction of the goal, provided we do not turn our back on these goals.

We are told we need more foreign exchange. We agree. We need foreign exchange enough to pay for our imports, to meet our current deficit in balance of trade. We need foreign exchange enough to meet any possible drain through import of gold when barriers are let down. It can be done and it has been done by other countries. Only recently about two months ago Japan has done it. In Japan, in future, the aim will be convertibility

for internal payments. We also know the history of the long process through which Great Britain had to go for years to achieve convertibility of the pound. As I said, all through we must turn our mind in that direction.

We know that now international cooperation in economic and monetary matters is being constantly evolved. There is a new orientation in all these matters. Who would have thought it possible 10 years ago that there would be an Aid India Consortium which would help India with loans grants of the order of over thousand million dollars a year? Then there is this recent instance of the U.N. World Trade Conference in Geneva accepting the principle of reserving 1 per cent of the growth of national income advanced countries for the benefit of developing countries. Then there is, for instance, this development of Central Banks in Europe and America operating a pool in the interests of stabilising the price of gold-a kind of new cooperation in the international The new terms of trade constitute another source that helps us in the matter of having foreign exchange. have very hopeful reports that efforts are being made internationally to see that the primary producers of the world will not continue to suffer on that ground.

These are all very hopeful signs and should give us confidence that if we should keep our goals clear we would achieve them sooner rather than later.

The Finance Minister is a man of imagination and I am sure that he will have his experts look into some of the suggestions I have placed before this House. He has an able team of experts and I am sure they will do justice to some of the suggestions that are made. It may take about 5, 10 or 20 years for us to achieve these goals of policy which I have mentioned. But there is no escape from it. We have to pursue that policy. Gold control, however well, administered, would appear to be a negative attitude towards a vital problem for the future of the country.

श्री रामेश्वरातन्द (करनाल) हैं: ग्रों प्रजापते नत्व देश न्यन्यो विश्वा जातानि परिता बभूव । यत्कामास्ते जुहुम तन्नोऽस्तु स्थाम पतयो प्रोणाम् ।।

उपाध्यक्ष महोदय, इस वेद मंत्र में परमात्मा से प्रार्थना को जाती है तुम स्वर्ण भ्रादि नाना कि भगवान प्रकार की धातुत्रों के स्वामी हो, हमारे घरों मैं जहां अन्य प्रकार की उपयोगी वस्तुयें हैं वहां हमारे घरों में स्वर्ण भें हो क्योंकि स्वर्ण एक ऐसी वस्तु है जिस के सदश कोई दूसरी धातु नहीं है। बहुत सो धातुर्ये पानी में पड़ कर गल जातं हैं, जनीन के साथ लग कर सड़ तक जातो हैं, ग्रग्नि में तो सभा समाप्त हो जाती हैं, किन्तु स्वर्ण एक ऐसा वस्तु है जो सर्वत्र रहने पर भा विनाश को प्राप्त नहीं होती। यह अग्नि में पड़ कर भी अक्षय रहता है। इस्तिये स्वर्ण बहुत उपयोगी है । यही कारण है कि हमारे देश में स्वर्ण का हमेशा से बहत महत्व रहा है। म्राज तक भें यह देखा जाता है कि देवियों के जितने उत्सव होते हैं उन में वे गात गातो हैं: "सोने के थाल में भोजन परोसों"। यहां पर सोने ग्राँर चांदी के बर्तन होते हैं। यहां पर सोने ग्रोर चांदी की दूसरी वस्तुयें होता थीं । श्राप ने इतिहास में पढ़ा होगा कि हमारा पड़ोसी देश लंका इतना समृद्ध था कि वहां पर सोने को दोवारें हुआ करतो थीं। दोवारें सोने को होतो हों या नहीं लेकिन सोना बहुत माला में वहां पर था। इस भारत-वर्ष को भी सोने की चिड़िया कहा जाता था। लेकिन मुझे दु:ख होता है कि सरकार पता नहीं चाहतो क्या है। जिस देश के अन्दर सोने के बरतनों में भोजन दिया जाता था, जहां पर लोग स्वर्ण के ग्राभुवण धारण करते थे वहीं पर ग्राज भोजन के बरतनों को ग्राप ने टीन के या मिट्टा के बना दिया है। ग्राखिर श्राप को इच्छा क्या है। श्राप इस देश को ले कहां जायेंगे।

यह सरकार जो विधान तैयार करती है वह पता नहीं कहां तैयार करती है। मृग के सम्बन्ध में किसी कवि ने लिखा है:

त्रसंभवं हैममृगस्य जन्म तथापि रामो नुतुभे मृगाय प्रायः समापन्न विपत्तिकाले घियोऽपि पुसा मलिनी भवन्ति ।

यानी सोने का हरिण होना ग्रसम्भव है। वह हो नहीं सकता। परन्तू राम ग्रौर लक्षमण विपत्ति के समय सोने का हरिण समझ कर उसके पीछे गये । मैं समझता हूं कि इस सरकार की भी यही स्थिति है। वह भी इसी व्याधि में फंसी हुई है। उसके जितने विघान हैं, यदि ग्राप उन को देखें तो वे विघान इस प्रकार के हैं जो मुसलमान नहीं बना सके, जिन को ईसाई सरकार नहीं बना सकी। इस तरह के विधान बना कर देश पर लागू किये जा रहे हैं। मुझे पता नहीं यह लोग कहां से आये हैं और देश को क्या बनाना चाहते हैं। इस देश की सरकार ग्राज मुल्क को कहां ले जाना चाहती है मैं यह समझ नहीं पा रहा हूं। मुझे दुःख होता है इस बात को देख कर कि ग्राप सोने पर नियंत्रण करते हैं। हम को बतलाया गया था कि इस से सोने की चोरी रुंक जायेगी । मैं सरकार से जानना चाहूंगा कि क्या देश में इस से सोने की चोरी एक गयी ? श्रभी विरोधी सदस्यों श्रीर कांग्रेस के सदस्यों ने इस को माना कि सोने की चोरी हो रही है ग्रीर चूंकि वह चीरी हो रही है इसलिए उसको खत्म करने के लिए ग्राप ने यह विधेयक उपस्थित किया था । लेकिन जब सोने की चोरी इस के बाद भी जारी है तब भ्राप को इस विघान को वापिस ले लेना चाहिए। भाप सोने के तस्कर व्यापार को रोकने में श्रासफल सिद्ध हुये हैं। ग्रागर ग्राप में सोने के इस चोरी के व्यापार को रोकने की क्षमता व सूझ नहीं है, ग्राप नहीं जानते कि उसे कैसे रोकें भौर श्रगर भाप उसे नहीं रोक सकते हैं तो हुक्मत की गद्दी से माप हट जाइये।

हम को शासन की बागडोर सौंपिये भीर हम आप को इसे रोक कर दिखा देंगे। आख़िर यह सोने का तस्कर व्यापार कौन करता है? इसका व्यापार क्या में करता हूं या कोई गरीब आदमी करता है या कोई देहाती किसान व मजदूर सोने का तस्कर व्यापार करता है? इसका व्यापार तो मालदार लोग ही करते हैं और वह भी विरोधीं मालदार नहीं करते हैं बिल्क कांग्रेसी मालदार करते हैं। यह काम वह कांग्रेस के सहारे से ही करते हैं। अगर मंत्री महोदय चाहें तो मैं ऐसे लोगों के उनको नाम भी गिना सकता हूं जोकि इस बंधे में लगे हए हैं।

14.00 hrs.

श्रभी यह १०-१५ दिन से ज्यादा की घटना नहीं है कि पानीपत का एक सोने का तस्क व्यापारी जोकि यहां दिल्ली में भ्राया था वह यहां १०,००० रुपये का सोना बेच कर जब वह स्कूटर पर वापिस जा रहा या तब उसके साथी ने जोकि स्कटर पर पीछे बैठा था उस ने उस व्यापारी ने कोई ऐसा हथियार मारा कि वह गिर पड़ा, बेहोश हो गया भौर मर गया, वह रूपया लेकर इधर उधर हो गया। लेकिन कोई मुकद्दमा आज तक दर्ज नहीं हुआ। जब पुलिस ने जो मुकदृमा दर्ज नहीं किया तो उसकी वजह साफ़ थी क्योंकि तब सवाल उठता कि उसके पास वह १०,००० रुपया भाया कहां से ? पुलिस की साजिश से यह काम चलता है। पानीपत में भ्राप चले जाइये। पुलिस को सब मालुम है कि यह सोने की चोरी का व्यापार कौन करता है और वह उनसे मिली हुई होती है क्योंकि उसका भी उसमें हिस्सा बंधा हुन्ना रहता है। यह चोरी श्राप की पुलिस करती है। श्राखिर श्राप की सीमाश्रों पर जहां से कि होकर सोना स्मगल होता है वहां मैं नहीं बैठता श्रीर कोई नहीं बैठता वहां पर तो भ्रापकी यह पुलिस ही निगरानी के लिए बैठती है। अगर आप इस चोरी को रोकना चाहते हैं तो क्यों नहीं ग्राप

उन जिम्मेदार ध्रधिकारियों को दंड देते और वहां से निकाल बाहर करते जिनके कि वहां यह सोने की चोरी होती है। ग्राप इसके लिए उन जिम्मेदार लोगों को सामहिक दंड दीजिये। देखने में श्राता है कि जो चरवाहे ठीक प्रकार से पशस्रों की देखरेख नहीं करते. ठीक से उनको चराते नहीं उनको मवेशियों ने मालिक नौकरी से हटा देते हैं। भ्राप भी ऐसा ही क्यों नहीं करते ? धगर धाप इसी तरह गफलत बतंते रहे तो वह दिन दूर नहीं है जबकि देश की ग्रसली मालिक जनता ग्राप को शासन की कूसीं से परे हटा देगी। ध्रभी हमारे प्रध्यक्ष महोदय कह रहे ये कि अगर मंत्री लोग ठीक से उत्तर नहीं देते हैं, मेम्दर्स को उससे संतोष नहीं होता है तो मेम्बर्स लोग उन मंत्री महोदयों को हटा सकते हैं। मैं सरकार को चेतावनी देते हुए कहना चाहता हुं कि वह समय दूर नहीं है जबकि जनता उन्हें हटा कर फेंक देगी। अगर मेरे कहने का सरकार को विश्वास न हो तो वह विघान मंडलों और इस लोक-सभा को स्थगित कर के जनता के सामने चनाव के लिए प्रपने को पेश करे भीर अगर जनता की राय वह उसके लिए मांगेंगे तो उन्हें पता चल जायेगा कि मैं जो कह रहा हूं वह सही कह रहा हं।

सरकारों को स्वर्णकारों के बारे में ध्यानपूर्वक सोचना होगा। ग्राप कहते हैं कि केवल २०० सुनार मरे हैं लेकिन में उनको सत्य बतलाना चाहता हूं कि भौर में ध्रपने क्षेत्र के कितने ही सुनार परिवारों की सच्ची हालत बतला सकता हूं। ध्रव वहां सुनार के घर जवान लड़की बैठी होती है भौर वह लड़की का विवाह नहीं कर सकता। ग्राज नौबत यह भा गयी है कि वह भौर उसके वालबच्चे भूखों मर रहे हैं। इसलिए केवल २०० सुनार ही नहीं मरे हैं बल्क मैं तो कहता हूं कि सभी मरे जा रहे हैं।

भूतपूर्व वित्त मंत्री के पास मध्य प्रदेश के सुनारों का एक प्रातिनिधिमंडल द्याया था । उन्होंने मंत्री महोदय से कहा कि सरकार हमें

[श्री रामेश्वरानन्द]

Gold

मारने लग रही है। यह जो ग्रविनियम सरकार ने लाग किया है उससे हमारी हालत बड़ी भवतर हो गयी है भीर उसके परिणामस्वरूप इतने ग्रादमी मर गये । उन्होंने कहा था कि इसमें बात क्या है, जब चीन की लड़ाई में इतने भारतीय मर रहे हैं तो अगर तम लोग भी थोडे से मर जाम्रोगे तो क्या होगा। मैं आप से पूछना चाहता हूं कि क्या इस प्रकार का उत्तर देने बाला व्यक्ति सरकार में होने योग्य है ? एक प्रजातंत्री सरकार में उसके मंत्री प्रजावत्सल होने चाहिएं । ग्रगर किसी प्रजाजन के कांटा लग जाता है तो मंत्री को उसका दुःख अनुभव करना चाहिए भीर प्रजा के दृःख में उसको भी दुखित होना चाहिए। ग्राप ग्रपने को प्रजातंत्री सरकार कहते हैं। देश के लोगों ने यह जान कर कि हमारे शासक देश में रामराज्य लाना चाहते हैं, बड़े सुख व सन्तोष की सांस ली थी। लेकिन दरग्रसल हुम्रा यह कि शासक लाना तो चाहते थे रामराज्य लेकिन वह ले श्राये कामराज्य, । उस कामराज्य प्लात के मन्दर शासक वर्ग में जो तबदीलियां की गई, मझे उनसे कोई सरोकार नहीं लेकिन इतना मैं भ्रवश्य कहंगा कि उसके भ्रन्तर्गत उस समय वित्त मन्त्री देसाई को जब कामराज ने वाहर ले जाकर पटक दिया तो देश ने घी के चिराग जलाये और म्राम तौर पर कहा जाने लगा कि ग्रेच्छा हुग्रा। मैं जो यह कह रहा हूं वह सच है या नहीं इसे भ्राप स्वयं जनता से पूछ कर देखा सकते हैं।

हमारे प्रशासकों को यह नहीं भुजाना है कि इस देश की दरम्र जल मालिक उसकी करोड़ों जनता है। हमको वह दिन अच्छी तरह से याद है जबिक अन्ने जों का डंडा घलता था। पहले चुनाव किये गये। हालांकि हम लोगों को बागी घोषित किया हुआ था खेकिन रात में चुपके से भेंस बदल कर हम लोगों को था-जा कर कहते थे कि भाई कांग्रेस उम्मीद-धारों को अपनी राय देनी है और हर कोई जानता है कि किस तरीक़े से जनवा ने अपनी स्वतन्त्रता के लिए वैधानिक तरीक़े से भीर धन्य तरीक़ों से धान्दोलन किया और अंग्रेजी सरकार का तख्ता हिन्द्स्तान में पलट कर ही दम लिया। लेकिन ग्राज वही जनता जिसने कांग्रेस को चनावों में जिताया, उसके विरुद्ध होती जा रही है भ्रौर जगह-जगह पर जनता कांग्रेसी उम्मीदवारों को हरा कर श्रपना विरोध और ग्रसन्तोष प्रकट कर रही है। करनाल की म्यनिसिपैल्टियों के छोटे-छोटे चुनावों को देख लीजिये और दूसरी जगह भी देख लीजिये कि वहां पर ग्राज कांग्रेस उम्मीद-वारों को मुंह की खानी पड़ रही है। इसलिए मैं चाहता हूं कि ग्राप थोड़ा सोच कर ग्रीर समझ कर चलें। भ्राज सुनार बैरोजगार भीर निर्धनता के शिकार होकर कम्यनिस्टों का सहारा ले रहे हैं। ग्रब यह सुनार भी उनके पास पहुंच रहे हैं भीर यह उनसे आशा कर रहे हैं कि वह उन्हें ठीक बनायेंगे । सरकार को सोच समझ कर विधान बनाना चाहिए था। सरकार ने कहा कि हम सुनारों को सहा-यता देंगे । करनाल जिले में एक, एक सुनार को ३०० रुपये के कर्ज की सहायता दी। धब वह सुनार जिसके कि पास एक बड़ा परिवार है वह म्राप ही बतलाइये कि ३०० रुपये में वह क्या कर लेगा ? क्या इस थोड़ी सी रक्रम में वह कोई काम करने के लायक रहेगा ? सहायता भी दी है तो कर्ज के रूप में दी है। इसी तरह गजरात के सम्बन्ध में मैंने सूना है -कि ३५,००० सुनारों में से ३,००० सुनारों को सहायता दी है। वह भी उन लोगों को मिली है जो कि कांग्रेस के ग्रागे, पीछे रहते थे। उन लोगों को ही यह सहायता मिली है, दूसरे लोगों को यह भी नहीं मिली है। इस तरह से देश का भला होने वाला नहीं है। इसके लिए धाप को सोच समझ कर चलना पड़ेगा। इसके लिए श्राप को ऐस। विधान बनाना पड़ेगा जें कि देश के हित में हो। मैं नहीं सम-झता कि प्रजातन्त्र में प्रजा की अपेक्षा कटापि शासक का दर्जा कंचा होता है।

Gold

सब लोग महाराजा राम की कथा से परिचित हैं। जिस समय श्री राम लंका के राजा रावण को मार कर सीता को लेकर श्रयोध्या वापस श्राये. एक दिन की बात है कि जब वह भैस बदल कर श्रयोध्या नगरी में गश्त लगा रहे थे भौर जनता की सच्ची हालत का पता लगा रहे थे तो उन्होंने एक धोबी को ग्रपनी धोबिन स्त्री को जो कि पिछली रात किसी पडौसी के घर चली गयी थी. इसरे दिन सवेरे आई भीर वह अपने पति धोबी की खशा-मद करने लगी कि मुझे तुम घर में रख लो। श्वोबी ने भ्रपनी उस घोबिन स्त्री को फटकारते हुए कहा कि मैं कोई राम थोड़े ही हं जो कि सीना को श्रपने घर में रख ले. उस सीता को जो कि इतने दिनों तक रावण के वहां कैंद में रही हो । जब राम ने उस एक धोबी की ग्रपने सम्बन्ध में यह बात सूनी, हालांकि ग्रयोध्या की जनता राम को बहुत चाहती थी, उनसे सभी प्रेम करते थे ग्रीर उनकी भक्त थी लेकिन प्रशातन्त्र का एक ऊंचा ग्रादर्श उप-स्थित करने के हेत् उन्होंने महारानी सीता का परित्थाग कर दिया ।

म्राज कितना भ्रष्टाचार मीर बोर-बाजारी सरकार की ठीक नाक के नीचे हो रही है उसका मैं अपना जाती अनभव बत-लाना चाहता हं। भ्रपने स्थान भ्रयात भ्रायं समाज सीताराम बाजार से समाज के एक सेवक को मैंने कहा कि वह बाज़ार से थोडी चीनी खरीद लाये, गरमी हो रही है, थोड़ा सा शर्बत बना कर पिया जाना चाहिए । वह व्यक्ति सारे बाजार को छान ग्राया । उसे एक किलो चीनी नहीं मिली । उसे सबेरे से सांझ तक भी एक किलो चीनी बाजार से नहीं मिल पाई । मैंने इत बारे में खाद्य मन्त्री श्री स्वणं मिह को टेलीफोन किया कि जब दिल्ली में यह हालत है तो बाक़ी देश में क्या हो रहा होगा इसका भली भांति अनुमान लगाया जा सकता है भौर मैंने उनसे कहा : कि उन्हें इस बारे में पर्सनली देखना चाहिए। इस पर वह असे उपदेश देते हैं कि आप चीनी नेते

क्यों हैं ? प्राप को उनकी जरूरत क्या है ? उन्होंने कहा कि उन्हें तो चीनी की जरूरत नहीं है और वह तो चीनी नहीं खाते हैं । धब मुझे क्या पता कि वह चीनी क्यों नहीं खाते हैं ? हो सकता है कि उन्हें शुगर की बीमारी हो जिसके कारण उन्होंने चीनी खाना बन्द्र क्र दिया हो । लेकिन बात तो तब है जब घर में भी उनके चीनी न खाई काती हो और घर में भी उनके चीनी मौजूद न हो । अगर घर में चीनी उनके मौजूद है, बच्चे वगैरह उनके सब चीनी इस्तैमाल करते हैं तो उनका यह कहना कोई मायने नहीं रखता है।

श्रगर ग्रापने वस्तुतः देश में सुशासन लाना है तो यह कोरे अधिनियमों और निय-न्त्रणों से काम नहीं चलेगा। सरकार ने हर एक सनार के लिए लाइसेस लेना अनिवार्य कर दिया। काफ़ी सुनार एसे हैं जो कि लाइसैंस नहीं लेते थे लेकिन सरकार को चुकि लाइसैंसों से बड़ी भामदनी होती है इसलिए उसने इसका लेना सभी के लिए अनिवार्य कर दिया । अगर इस सरकार को लाइसेंसिंग सरकार कहा जाय तो अनचित नहीं होगा । कुछ भी करना हो सरकार से लाइसँस ले लो। लाइसँस सरकार से लेकर कुछ भी गलत सलत कर दो । मैं मन्त्री महोदय से बड़ी नम्प्रता के साथ पूछना चाहता हु कि क्या जाइसैस लेकर इसमें गडबडी नहीं होगी ? बेचारे गरीब और सीधे सादे गरीब सुनारों को लाइसैंस देता ही कौन है? लाइसेंस तो उन बड़ी बड़ी टोपियां और बड़े बड़े पगाड और ढीले पायजामे बांधने वालों को ही मिल पाता है। उन सीधे सादे सुनारों को लाइसेंस देता ही कौन है ? मेरा कहना है कि आप इस लाइसेंस की प्रणाली को हटाइये प्रजा का भादर करिये भौर उसके भाधिकार बढ़ाइये । प्रज्ञातन्त्र में जनता के अधिकारों को इस तरह से सीमित नहीं करना चाहिए बल्कि प्रजातन्त्र में तो जनता के अधिकारों को बढाया जाना चाहिए।

[श्री रामेश्वरानन्द]

मेंने श्री स्वर्ण सिंह को कहा या कि ग्राप खाद्य मन्द्री हैं, कृपा करके बिना सूचना दिये हुए एक बार दिल्ली के बाजारों में जहां जहां चीनी बिकती है हां भेस बदल कर पहुंचिये तो ग्रापको ग्रसली स्थिति का भली भांति पता चल जायेगा।

में सरकार से नम्मतापूर्वक पूछना चाहता हं कि जनता से भ्राप कहते हैं कि वह भ्रपने पास के सोने की घोषणा करे लेकिन क्या सोने के बारे में राष्ट्रपति ने घोषणा की है कि उनके घर में कितना सोना है ? क्या उपराष्ट्रपति ने इसकी घोषणा की है कि उनके घर में कितना सोना है ? क्या ग्रध्यक्ष महोदय भौर उपाध्यक्ष महोदय ने यह घोषणा की है कि उनके पास घर में कितना, कितना सोना है? क्या स्वर्गीय प्रधान मन्त्री पंडित नेहरू ने घोषणा की थी कि उनके पास कितना सोना है प्रथवा क्या किसी मन्त्री ने इसकी घोषणा की है कि उसके पास कितना सोना हे चाहती है कि जनता घोषणा करे कि उसके पास कितना सोना है, किन्तू जनता तो तभी घोषणा करेगी, जबिक मन्त्री लोग और भ्रन्य बडे-बडे लोग घोषणा करेंग ।

श्री इन्द्रजीत साल मस्होत्रा (जम्मू तथा काश्मीर) : जिसके घर में सोना न हो, वह निकार कोषणा दे ?

श्री रामेश्वरानन्व : जिस के घर में हो, वह तो पहले घोषणा करे।

मैं कहना चाहता हूं कि इस राज्य में, जो कि धार्मिक राज्य नहीं है, बिल्क कामराज का राज्य है, अगर कोई व्यक्ति यह घोषणा कर देगा कि उसके पास इतना सोना है, तो चोर बिना पूछे रात को उसके घर का सफ़ाया कर देंगे। जिस राज्य में इतने वर्षों से डाकू पल रहे हैं, क्या उसमें कोई यह घोषणा करेगा कि उसके पास कितना सोना है ? मैं नहीं समझ पाया कि सरकार किस तरह ऐसी बातें कहती है। यदि सरकार सोना लेना चाहती है, तो उसका एक ही उपाय है। सरकार को इस समय कागजी नेट छापने पड़ते हैं। अगर वह सोना खरीदना चाहती है, तो वह उस को महंगा कर दे। इसका परिणाम यह होगा कि ओ ब्यापारी सोना दबाए बैठे हैं, वे उसको निकाल कर बाहर रख देंगे।

मन्त्री महोदय ने कहा है कि स्वर्ण-नियं-त्रण की हमारी योजना सफल रही है, क्योंकि पहले सोने का भाव चढ़ जाता था, किन्तु, भ्रव चढ़ा नहीं है। मैं कहना चाहता हूं कि भाव के न चढ़ने का कारण यह है कि विदेशों से चोरी से जो सोना भ्राया, उससे सोने का भाव नहीं चढ़ा। यह सरकार की कृपा से नहीं: हुमा।

किसी अन्य सदस्य का समय न लेते हुए मैं नम्मता से यह कहना चाहता हूं कि सरकार विधान बनाए, किन्तु यह प्रजातन्त्र है, इस लिए वह प्रजा से इस विषय में पूछे और उसकी राय ले। मैं समझता या कि शायद कम्युनिस्ट भाई इस विधेयक का समयंन करेंगे, लेकिक उन्होंने भी इसका विरोध किया, क्योंकि वे भी दूरदर्शी हैं। वे इस देश को भिखारी और नंगा नहीं होने देना चाहते हैं। वे चाहते हैं कि हमारे देश में सोना रहे।

Shri Inder J. Malhotra (Jammu and Kashmir): Shri Nambiar has got a good certificate.

श्री रामेश्वरानन्द : कांग्रेसी महानुभावों ने भी इस विघेयक का विरोध किया है। इस स्थित में मैं नहीं समझता कि मन्त्री महोदय किस श्राधार पर इस बिल को इस सदन के सामने लाए हैं। श्रगर वह ब भी इस बिल को पास कराना चाहते हैं, तो मैं इसको उनकी हठ ही कह सकता हूं—ग्रीर क्या कह सकता हूं?

श्री सिहासन सिंह (गोरखपुर) : उपा- • ध्यक्ष महोदय, इस विधेयक को संयुक्त प्रवर सिमित श्रीर जनता की राय जानने के लिए

उपाध्यक्ष महोदय, क्या मैं मंत्री महोदय से यह आशा करूं कि जब सदन में किसी गम्भीर विषय पर डिस्कशन हो, तो वह अपने साथियों से बातचीत करना बन्द कर दें? अन्यथा हम बोलना नहीं चाहेंग। मंत्री महोदय अचेतक महोदय से बातचीत करते रहें और हमारी बातों की तरफ ध्यान नदें, यह उचित नहीं है। अगर वह इस सदन का इतना

भेजने के सम्बन्ध में दो प्रस्ताव सदन के सामने हैं। ग्रमी तक जितने वक्ता इस पर बोले हैं, उनमें से शायद किसी ने भी इस विधेयक का स्वागत नहीं किया है। जो कम मालम होता है, उसके श्रन्सार मन्त्री महोदय के सिवाये शायद ही कोई माननीय सदस्य इस विधेयक का स्वागत करेगा । एक माननीय सदस्य. डा॰ देशमख, ने इसका स्वागत किया, लेकिन ऐसा उन्होंने इस सेंस में किया कि संयक्त प्रवर समिति इस विधेयक को रह कर देगी। उन्होंने इस विधेयक को संयुक्त प्रवर समिति के पास भेजने का प्रस्ताव का स्वागत किया इस भाशा के साथ कि वह इसका विरोध करेगी। मन्त में उन्होंने यही कहा कि मैं स्राशा करता हं कि सिलेक्ट कमेटी इस विधेयक को वहीं का वहीं खत्म कर देगी. ताकि सदन में इस पर गौर करने की नौबत न आए।

Shri Prabhat Kar (Hooghly): He is not listening.

ही ब्रादर करते हैं, तो में बैठ जाता हं।

Shri Nambiar (Tiruchirapalli): He is considering your points with the Chief Whip of the Congress Party.

Mr. Deputy-Speaker: The hon.

Member is saying that you are not listening to his speech.

जब जी Shri Ha gन angabad): bench. ने

Shri Hari Vishnu Kamath (Hoshangabad): He may come to the frontbench.

The Minister of Planning and Minister in the Ministry of Finance (Shri. B. R. Bhagat): I assure the hon. Member that I am listening to every point he is making. When I reply, he will see that I refer to all the points he has raised.

Shri Hari Vishnu Kamath (Hoshangabad): Now, you will be able to do that.

श्री सिंहासन सिंह: श्राख़िर यह क्या तमाशा है? कभी यह सोते हैं श्रीर कभी हमारी बातों की तरफ़ ध्यान नहीं देते हैं। ऐसे मंत्रियों को ले कर ही यह सरकार राज्य चला रही है। यह देख कर बड़ा दुख होता है कि सदन के सामने इतना गम्भीर विषय है, लेकिन वह इस को मजाक की दृष्टि से देख रहे हैं—केवल इस बल पर कि हम बहुसंख्या में हैं, हम ख्लिप इस्यू कर देंगे श्रीर इस बिल की पास करवा लेंगे।

जैसा कि स्वामी जी ने कहा है, जब गोल्ड कण्ट्रोल झाडेंर के विधाता, श्री मौरारजी देसाई, कामराज योजना के अन्तर्गतं शासन से अलग हो गए, तो दूसरे मन्त्री महोदय ने इस विधेयक को स्वयं पेश नहीं किया, बल्कि अपने साथी मन्त्री से पेश कराया है। स्वर्ण-नियन्त्रण के बारे में उन के जो विचार हैं, उनको वह व्यक्त कर चुके हैं।

पिछले दिनों दो बीजों ने देश को बड़ी बैचैनी की हालत में डाल दिया—एक तो स्वर्ण नियन्त्रण और दूसरा, जैसा कि गाजीपुर के माननीय सदस्य ने कहा है, जबदंस्ती बचत योजना अर्थात् कम्पलसरी डिपाजिट स्कीम। इन दोनों योजनाओं की तरफ हमारा और देश का घ्यान काफ़ी आकृष्ट हुआ। एक को तो वर्तमान वित्त मंत्री महोदय ने ख़त्म कर दिया और इस सदन ने इस पर उन को बड़ा साधुवाद दिया। यह सदन कम्पलसरी डिपाजिट स्कीम से बड़ा सुब्ध था। उस का प्रमाण यह था कि जिस दिन मंत्री महोदय ने उस को ख़त्म करने की घोषणा की, तो इस सदन ने करतलध्विन से उस का स्वागत किया।

[श्री सिंहासन सिंह]

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हमारे वर्तमान वित्त मंत्री ने गोल्ड कंट्रोल मार्डर को परिमाजित किया, एमेंड किया । पहले यह व्यवस्था थी कि चौदह केरट से ऊपर कोई गहना नहीं बनेगा । वित्त मंत्री महोदय ने उस नियम को एमेंड किया बौर कहा कि जिस के पास चौदह कैरट के गहने हैं, उन को सुनार बना सकते हैं । वह भी समझते थे कि स्वर्ण-नियंत्रण का देश ने स्वागत नहीं किया ।

लेकिन मुझे यह देख कर बड़ा दुख हुआ कि जब कि पहले स्वर्ण-नियंत्रण जो डिफ़ेंस आफ़ इंडिया रूल्ज के अन्तर्गत गवर्नमेंट की आज़ा के रूप में कुछ काल के लिए ही चल रहा था, अब उन के हाथों से, उन के नाम से ही, उस को मुस्तिकल और स्थायी कानून का रूप दिया जा रहा है। यह समझ में नहीं आता कि इसका आधार क्या है।

हमें उम्मीद थी कि सरकार यह बतायेगी कि स्वर्ण-नियंत्रण से देश को कितना लाभ हुग्रा, इस से देश का स्तर कितना ऊंचा उठा, सोने की स्मगलिंग में कितनी कमी हुई और लोगों ने कितना सोना घोषित किया । उन्होंने बताया है कि ४२ करोड़ कुछ लाख का सोना घोषित किया गया । कहा जाता है कि ४४ अप्रब के करीब का सोना हमारे देश में है। कहां ४४ ग्ररब ग्रीर कहां ४२ करोड । हम यह भी जानना चाहते हैं कि गोल्ड कंट्रोल आर्डर को कार्यान्वित करने में कितना व्यय हम्रा। मैं श्राशा करता हं कि मंत्री महोदय जब जवाब दें, तो वह यह भी बतायेंगे कि कितने सुनार बेकार हो गए और कितनों की जानें गईं. चाहे वे पांच हजार हों या पच्चीस लाख हों। मैं समझता हूं कि ये आंकड़े हमारे सामने माने चाहिए कि गोल्ड-कंट्रोल से देश का कितना हित हुआ है।

इस सम्बन्ध में स्मर्गालग की भी चर्चा हुई । गुजरात के माननीय सदस्य ने अच्छे आंकड़े दिये भीर इस सदन का ज्ञान बहुत बढ़ाया । उन के आंकड़ों के मुताबिक स्मृगलर सौ फ़ीसी से अधिक मुनाफ़ा करता है । इस बिल में जो पोनल क्लाज रखी गई है, उस में कहा गया है कि अगर कोई गोल्ड-कंट्रोल आंडर के विपरीत कार्य करेगा, तो उस को एक बरस की सजा दी जायेगी। एक साल की सजा और फिर भी मुकदमा तब तक नहीं चल सकता है, जब तक कि एडिमिनिस्ट्रेटर उस की स्वीकृति न दे। क्लाज ३३ में कहा गया है कि गोल्ड कंट्रोल आंडर के ख़िलाफ़ कोई कार्यवाही करने पर कोई मुकदमा नहीं चल सकता है, जब तक कि एडिमिनिस्ट्रेटर उस की स्वीकृति न दें। मुकदमा पकड़ा भी गया तो पकड़ने के बाद वह नहीं चलेगा। हमते कुरप्शन को दूर करने के लिए प्रिवेंशन आफ कुरप्शन एकट बनाया है। उसके अन्दर एक दफा बना दी गई है जिस के तहत

श्री हरि विष्णु कामत (होशंगाबाद): उपाध्यक्ष महोदय, मेरा निवेदन हैं जब कि इस समय इतना रोचक भाषण हो रहा है, सदन में कोरम होना आवश्यक है।

Mr. Deputy-Speaker: Quorum bell is being rung—Now there is quorum. Hon'able Member may continue.

श्री सिहासन सिह: शुरू-शुरू में जब गोल्ड कन्ट्रोल प्रार्डर के बारे में निकाला गया तो उस में व्यवस्था रही कि पूराने बने हए श्राभुषणों के नए बनाना कोई चाहता था तो वह चौदह कैरट के ही बनवा सकता था लेकिन बाद में वर्तमान मंत्री ने यह व्यवस्था कर दी कि उनको ज्यों कात्यों बनाया जा सकता है। लेकिन एक बात है जिस की तरफ मैं ग्रापका ध्यान दिलाना चाहता हं : मरारजी देसाई जी ने गहनों को घोषित करने से बरी रखा था। श्रव भाप आगे बढ कर एक काम कर रहे हैं। भाप स्वर्ण कट्रोल आर्डर को कानुनी रूप देने जा रहे हैं। जहां पहले गोल्ड कंट्रोल आर्डर में भ्राभषण घोषित करने की व्यवस्था नहीं थी. वे एग्जैम्प्ट थे, वहां जब प्राप इसके ग्रन्दर यह भी ला 🕏 हैं ग्रौर चाहते हैं कि ग्राभुषणों की लोग घोषणा करें। किस लिमिट तक उनकी

घोषणा करना जरूरी है इसको म्रापने ऐसे ही छोड़ दिया है। पांच हजार, दस हजार बीस हजार. किस लिमिर के ऊपर की घोषणा करना अनिवार्य होगा, इसको आपने ऐसे ही छोड़ दिया है। बजाय इसके कोई लिमिट रखी जाती कि उसके उत्पर के श्राभवणों की लोग घोषणा करें ग्राप इस्पैक्टर्ज ग्रादि को ग्रधिकार दे रहे हैं कि वे घरों में जा कर तलाशियां से सकते हैं। ग्रब ग्रापके ग्रधिकारी क्या करेंगे ? वे कहेंगे कि तुम्हारे पास तो निरधारित सीमा से बहुत ज्यादा के गहने हैं, तुम मुझे दो हजार रुपये दे दो वर्ना मैं तुम्हारे घर की तलाशी लुगा । तुम्हारे पास पाच हजार के नहीं बीस हजार के जैवर हैं। घोषणा से और कोई लाभ हो या न हो क्रप्शन बहुत ज्यादा बढेगा। जो ग्रधिकारी इंस्पैक्टर बनेगा वह बहत मालामाल हो जाएगा, गवर्नमेंट को सोना मिले या न मिले, गवनं मेंट को इससे कोई लाभ हो या न हो, उसको तो बहुत हो जाएगा।

इस में बड़ा भारी भ्राप स्मर्गालग का एक प्राविजन रख रहे हैं। दफा १५ को श्राप देखें। ग्राप इसके तहत मंदिरों, मस्जिदों, गरुद्वारों अवि को स्वतंत्रता दे रहे हैं, उनको जितना सोना भी कोई दे और जिस रूप में भी दे, वे ले सकते हैं। आप कह रहे हैं कि ये जो धार्मिक स्थान हैं इनको जिस रूप में भी दान मिले सोना मिले उसको वह ले लें । भाज स्मगल किये हए माल को यहां छिपाने की कोशिश भी की जाती है महुत लोग इस में मदद भी करते हैं। मझे स्वामी जी इस बात को कहने के लिए क्षेमा करेंगे, ऐसी मैं आशा करता हूं। इससे उनको सुविधा हो जाएगी। दान के रूप में थोड़ा श्राम तब श्रीर ज्यादा भाषे तब वे रख लेंगे और कोई हिसाब किताब उसका नहीं होगा । इन धार्मिक स्थानों को माप्त प्राचीम्प्ट कर रहे हैं इससे एक तरह से स्मगलिंग के लिए रास्ता खुल जाएगा, इस तरफ से वह हो सकेगा । मदिरों मस्जिदों में करोड़ों की सम्पत्ति रहती है जिस को ले कर हम देश की तरककी के काम में लगा सकते हैं। लेकिन यहां तो उलटे आप उनको और भी सोना लेने की छूट दे रहे हैं, एक रास्ता दिखा रहे हैं। राजस्थान में नायद्वारा मंदिर का किस्सा आपको मालूम ही है जिस को ले कर मुकदमा भी चला था। कितना वहां माल था, इसका मंदाजा ही नहीं था। कोई हिसाब किताब ही नहीं था। मैं समझता हूं कि आप गोला कंट्रोल नहीं भ्रष्ट्यात्म को ही कंट्रोल करने जा रहे हैं।

सोने के बारे में कहा जाता था कि यह तपा तपाया सोना है। सोने की पवित्रता, सोने की मच्छाई, सोने की परख ग्रादमी के ऊपर की जाती है। यह सोना है श्रपने व्यवहार में, इस तरह की बातें भी कही ाती हैं। ग्राज सोने को भी हमने क्रप्ट कर दिया है, उसको भी एडलट्टेट कर दिया है। क्ररप्शन को हम खत्म करने की कोशिश करते हैं लेकिन यहां हम कानून बना कर क्रएशन करते हैं। इस विधेयक को बना करके ग्राप क्रस्थन करना चाहते हैं। क्या देश का हित होगा इससे, पता नहीं । नौ कैरट और चौदह कैरट की बात कही जाती है। यहां कच्चा सोना भी था और पक्का सोना भी । कच्चा सोना चौदह कैरट का या पड़ह कैरट का बनेगा तो महाजन लेगा, विकेता लेगा। लेकिन ग्राप तो मजबूरन, कानत के द्वारा चौदह कैरट के ही बनाने की व्यवस्था कर रहे हैं, २२ कैरट के बजाय। मैं ग्रापसे निवेदन करता हं कि श्रगर श्रापको सही मानों में जनमत का ख्याल है, जन प्रतिनिधियों के मत का श्राप श्रादर करते हैं . तो आप गिनने जाइये कि कितने सदस्य इसका स्वागत कर रहे हैं भीर कितने इसका विरोध कर रहे हैं। भगर इसका विरोध करने वालों की संख्या भविक हो तो परिस्थिति तथा न्याय का ग्रह तकाजा है कि श्राप इसको वापिस ले लें। ग्रगर ग्रापको जनमत जानना है तो हम भी तो जनता के प्रतिनिधि हैं, जनता की राम चाहे यहां से आये और चाहे बाहर से, भापको भादर करना चाहिये। भाप देख लें

[श्री सिंहासन सिंह]

कि कितने आदमी कितने सदस्य इस पर बोलं हैं ग्रीर उन में से कितनों ने इसका समर्यन किया है। ग्रगर समर्थन करने वालो की संख्या ग्रधिक हो तब तो भ्राप इस बिल को पास करवा लीजिये और ग्रगर कम हो तो मत करवाइये । ऐसे विधेयक पर, मैं सचेतक से कहंगा. कि गवर्नमेंट पार्टी को भी ग्राजादी होनी चाहिये ग्रपनी राय देने की । उनको स्वतंत्र-तापूर्वक राय दने की छट मिलनी चाहिये। यह देश की श्राधिक समस्या से ताल्लुक रखता है, सामाजिक व्यवस्था से ताल्लक रखता है, श्री कृष्णमाचारी या श्री भगत की राय का ही यह सवाल नहीं है। यह देश की श्राधिक ग्रवस्था का सवाल है । ग्राथिक व्यवस्था सुधारने में हम मजी महोदय के साथ हैं।

Shri Alvares (Panjim): Mr. Deputy-Speaker, the desire to acquire and held gold is as ancient as it is universal. At all times people, as soon as they became conscious of the value of this metal, have resorted to buy and equate it with various forms of satisfaction. It is only when it acquired a degree overtone that inconveniences have been felt. One such instance is in America where the present Government holds the largest stock in the world. This quantity is so inconvenient to it that periodically, in order to maintain its value, the US Government has to get rid of it as something inconvenient. In India also there is nothing wrong in the common man wanting and desiring to hold a certain amount of gold either as a measure of ornament or for the purpose of security. Economic conditions and tradition have so conspired together to give gold greater security and money value than the currency of the present Government and, therefore, we must view this issue in this context. So, if the common man is trying to retain a little amount of gold either for security or for ornament, there is nothing unsocial or evil; it is natural. But it is only, as I said, the overtone that causes a disturbance in the economic situation that we have to take notice of. The Government of India's case is that the amount of smuggling gold has reached such proportions as to make a serious drain on the foreign currency reserves of this country. At the same time, another argument that they have not put forward is that gold today in a very large measure, is a parallel currency, parallel to the rupee, parallel to the Government financial channels, and acts completely as a parallel upsetting all Government price stabilisation measure that they may want to apply from time to time.

It is only in this context that one can think of putting some restraint or restriction on the holding of gold and its circulation. Otherwise there is no justification whatever why this measure should have been introduced at all.

We are told that it was necessary to conserve our resources. We have had twelve years of planning, and yet it required the pressure of the Chinese invasion for Government to realise that it was time to put a stop to the drift of foreign exchange reserves that were being frittered away because of a vast amount of gold being smuggled into the country. Therefore, the question must be tackled at the social level and at the level of circulatica.

We in India during the past many years have come to recognise the gupremacy of gold in distinction of the people of more developed economies who prefer to put their savings, more or large, whatever they are, into more modern channels like a bank account. It is difficult for the common man in India to envisage that he would put his small savings in a bank account. And therefore, traditionally, he puts it, whatever it is, whether it is a dowry or a bonus in the case of an industrial worker, he onverts it into gold for safety. That is not much, but that is safe. And at this stage the Government must tackle this evil socially by impressing upon the people that it is not necessary for them to invest in gold either for the purpose of costume jewellery or for security, that the same amount of ornamental value and the same amount of security is available in the bank account and they can buy tinsel in the form of 14 carat gold.

I am sure if Government were to work for a reorientation of the people's mind, much of this could have been achieved, rather than Government coming down to the Gold Control Order under the Defence of India Rules and creating a grave economic situation in the country?

How grave was it, Sir? It is not commonly realised that the common citizen who invested in gold a tola or two tolas or ten tolas, suddenly found himself bereft of 50 per cent of his saving by the mere fact that the gold which he purchased at the rate of Rs. 123 and converted into ornament for security could not now any more be traded for more than the international gold price of Rs. 62. In how many millions of homes the Government, by an arbitrary action, reduced their life savings! And in many a home today there is great resentment that the Government could not adopt more human measures in order to protect the common man from this great suffering.

What is the amount of profit Government made on this issue? I am sure Government must have come to a certain amount of administrative profit, as they come to on the issue of fresh currencies from time to time. And I would like a statement from the Finance Minister to tell us whether Government lost or gained in depriving the millions of this country of their hard-earned earnings.

There is also the question of the vast number of jewellers, traditionally skilled men, with their artistic skill second to none in the world and which cannot be acquired which must grow from family to family. Suddenly this vast aray of people were deprived of their employment without any alternative arrangement being made for their subsistence.

If it was necessary for the Government to introduce a revolution of this kind, economic, social it was surely necessary and possible for this Government to take adequate measures early enough to see that this vast number of poor people should not be literally thrown into the streets in such manner that they saw no future before them, and many had to commit suicide in order to draw the attention of Government to the very serious situation in the country. Loans of three hundred or five hundred rupees will not help. How long can a loan of even five hundred rupees last for a family of five members since the time when the Gold Control Order was issued early in 1963? It is no use telling the people that we have to conserve the resources. Government, when they try to substitute an economic channel by a new one, must make adequate arrangements so that the people who have invested, the people who subsist by these methods will be able to find employment and at the alternative same time be able to transfer the securities without losing them to the tune of one hundred per cent.

Let us take the other question. What are the dimensions of this problem? It would be better if the Government had come out with a statement saying that this is the quantum of smuggled gold year by year, this is the amount of gold held in illegal channels in the country, and therefore we want to make some arrangement for this purpose.

Various estimates are given. The Government themselves are hesitating to give an estimate, either because they fear it will fall short of it or over-shoot the target. But it is obvious to everybody that if only Rs. 42 crores wouth of gold has been declared with the Government, which is just 1 per cent of the average estimate in this country, the Gold Centro! Order in-

[Shri Alvares]

troduced under the D.IR. is a complete failure.

Not only that, Sir. How is it possible for anybody, and how does Government expect the people to be so gullible that when there is today a recognised channel to trade gold at the rate of Rs. 123 in the bullion market, anybody would be silly enough to deposit gold with the Government at the rate of Rs. 62? If anybody opens the newspaper in the morning and looks at the quotation of the gold bullion market he will find the quotation of blackmarket gold-blackmarket sugad is not yet quoted in the newspapers-but blackmarket gold is quoted at Rs. 123..... (Interruption)....or Rs. 125, whatever it is.

Shri B. R. Bhagat: Rs. 118.

Shri Alvares: Rs. 118 as against Rs. 62 which is the international price at which the Government of India has fixed the price of gold and at which price it receives gold deposits. If the gold trade in this country has the impunity to declare and publish the rate of blackmarket gold in this country and invite people to trade in gold, surely the Government-I do not expect anything more from those people who trade in gold, the big sharks, the bullion market, the multimillionaires -but surely the Government should feel ashamed that such a thing can be done with impunity and printed in the papers, let alone its flourishing in the market. If Government want to the first thing they control gold, should do is to prevent any trading in gold. And the first measure to prevent trading would be not to let the price of blackmarket gold be printed in the newspapers. The hon. Minister Shri Bhagat will kindly take notice of this.

There is one point more in this Bill, and that is with regard to the gold deposits held in the temples. I am aware that this is a very delicate question. Gold was offered to the deities

in the temples, in the churches, as a measure of offering, of distribution, of expiation, whatever you like to call it; and that gold is there, serving no economic purpose but the purpose of mere prestige. The amount of gold in all the religious institutions must be phenomenal in quantity. I have a little, knowledge about it. In the temples there is phenomenal quantity of gold deposited by the worshippers of that particular deity, whether they are churches or temples. This gold is serving no economic purpose. I know in many temples gold is being lent out to people at high rates of interest, much more than what the pathans or marwaris and the traditional moneylenders are accustomed to do. Much of the church land and temple land in this country is acquired for the temple or church in the same manner that the moneylender acquires lands because of non-payment of interest or the capital borrowed

I think the Government would be well-advised, after creating the requisite psychological and social climate, in asking these temples to deposit their entire amount of gold in the Government coffers and not permitting them to retain it to themselves. I am sure that if this gold comes out, immediately there will be a social revolution in this country in the sense that people will recognise that gold does not play after all such an important part, and if the churches temples can be persuaded in depositing the gold with the Government of India necessarily at the rate of Rs. 62, which is the national price, there will not be much attraction and invitation to the blackmarket for gold in country.

I have no hesitation in saying that I support the general purpose of gold control in this country. But I entirely oppose the Bill as put forward, because it will serve neither the purpose of stopping smuggling nor gold trading in this country.

... Shri Sham Lal Saraf (Jammu and Kashmir): Sir, my hoa friends have covered most of the ground which I wanted to cover and to which I wanted to draw the attention of the Government. When the gold control order was placed before the House, there were two objectives: firstly, stopping of smuggling and secondly bringing down the price of gold in this country thereby resisting the attempt to smuggle gold into the country. This gold control order has been in operation for nearly 1½ years now. Has it achieved any of the objectives? I would say respectfully that none of the objectives has been achieved.

Gold

Smuggling has not been stopped. May be to some extent it is reduced, but even from the replies given by the Government to our questions, we find that smuggling is still going on. I have heard a little more about it from my hon, friends this afternoon like Mr. Solanki. The figures quoted go to prove how systematically smuggling is going on non-stop in this country. Secondly, the prices have not at all come down. As pointed out by Mr. Alvares, it is not merely the black-market price, but it is an open price quoted the newspapers. So, the purposes for which the order was brought have been absolutely defeated. I can say with a full sense of responsibility that it is hardly possible to get gold in the country at the official rate fixed by Government. So, we have to think twice before making this order a firm or permanent one.

Over and above this, there is unemployment in the country. In my own State, there are not only goldsmiths in the same way as we find elsewhere, but there are also handicrafts in which workers are engaged. I can tell the minister that hundreds of them have been absolutely rendered unemployed. They have no work. They can get work from different parts of the country and from outside also, but there is not gold for them. There is nothing that they can get, so that they can work and continue their profession.

I am not speaking with any sentiment or emotion, but I say as a reallet that suicides have been going on; whether their number is less or more, the fact remains that they have been going on because unemployment is rampant all round. Therefore, it is time for us to reconsider whether the passing of an order like this will help. I must say that it has not helped. Therefore, it is time for fresh thinking whether this order should be put on the statute-book.

In Rajasthan, a number of artistic things are being made by the workers there. The moneyed-people are able to indulge in their business, but so far as the smaller workers the actual artisans are concerned, they are starving and they do not yet work. They cannot get gold and therefore they are not able to continue in their profession.

My friend, Shri Baneriee talked about 14 ct. gold ornaments. I have a little experience of this, having been a jeweller myself for sometime. We have been manufacturing and selling jewellery. We used to make a number of ornaments with 14 ct. or 9 ct. gold, but we could sell them only to Europears. I absolutely agree with my hon. friend that as far as we Indians are concerned, in our Indian homes, it is not possible and it has not been possible to make our women wear this 14 ct jewellery. Whether it is my mother or Mr. Prakash Vir Shastri's sister or daughter, they would never wear 14 ct, gold ornaments. Firstly, the feeling is there that it is not pure gold. I must say it very frankly that nothing less than 18 or 22 ct. gold is wanted by them. I know a number of marriages which have taken place during the last 11 years and I can assure the hon. Minister, with a full sense of responsibility that there is hardly anybody who has married his son or daughter with 14 ct. jewellery. Either they get smuggled gold or they pay the blackmarket price for gold and make the ornaments. I know a number of people have done that. So, what is the use of placing such orders on the statute?

I must say that Government brought it with the best of intentions and we gave our full support to it at that time. [Shri Sham Lal Saraf]

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But after 11 years, we have to do some fresh thinking on this problem taking into consideration what has actually happened Let anybody here either on this side or that side say that a marriage has taken place where they have purchased 9 ct. or 14 ct. gold jewellery. It is pure gold, 18 carat or more; never 'ess. I can tell you that even educated girls absolutely refuse to touch gold which is less than 20 carat. So, I would again say as a member of the Congress Party, as a colleague of the Minister who is holding this por folio, that he would kindly remember this that a measure of this nature will not help. He has to consider this subject dispassionately. Merely referring matter to the Joint Committee alone will not help. We have to consider the matter realistically and then arrive at certain conclusions

When orders are passed, or rules are made, it is not as if a person would straightway infringe or would like to infringe those orders or rules. No. But our social system is such, the present day conditions are such that one cannot help infringing the rules to gold.

I would say further what is in my mind, which may perhaps help in viewing this subject in its proper pers. pective. While I do not have the full time to explain it in detail, I will say this much that by promulgating amending the rules you are opening the floodgates of corruption with the appointment of inspectors and admimistrators and grant of licences

We have met a number of deputations from Punjab and Jammu Kashmir of swarankars, goldsmiths who have come and explained their difficulties pitiable position and the confronting them. Some of them earn a rupee or two a day. Now, under the rules they have firstly to get a licence to buy some gold for themselves for doing work. Licence for that? From where can they get the money to purchase the gold first? So, you must give a realistic approach to this question. Though I have personally given full support to this measure last year, as was done by many of my colleagues here, after the experience of its working for a year and a half. I honestly find it very difficult to support this measure, because it cannot be effective by the very nature of things.

As far as business in gold is concerned, in spite of the rules and standing orders, in spite of the people being aware that sale in gold of more than 14 carat would be infringing the law, I can say very frankly that even now people buy and seil gold. They will never stop it. In fact, they will not be able to stop it because of our social conditions. So, this measure will only be opening the floodgates of corruption and defeating the very purpose of this Bill. Then, when you give exemption to religious institutions, be it Hindu. Muslim or Christian-I hope my friends will excuse me when I say that they already indulge in many corrupt practices-you would be giving them an opportunity to increase their corrupt practices or malpractices. In my opinion that provision should have been rejected outright instead of giving it a place in the Bill because of its bad effects. I hope my friends in the Joint Select Committee will look to it in a realistic and dispassionate way instead of being guided by the sentiments of the people.

Lastly, having a fittle bit of experience of administration, I can say that the more laws and more controls we have of business, the less it will prosper and corruption will also increase. On the other hand, the less we control our business the less we control the general working of commerce, the more it will prosper and develop.

Therefore, with these observations, I would respectfully submit that the hon Minister and his colleagues in

the Joint Committee will go through every provision very carefully and correct them wherever necessary and bring the Bill back to the House with such modifications as they deem necessary so that it will be an improvement upon the original Bill.

श्री काशी राम गुप्त (अलवर) : उपाध्यक्ष महोदय, मैं सोचता था कि इस बिल के ल ने से पहले यह सरकार कम से कम इस बात की जानकारी देगी कि उस ने चौदह कैरट का जो तरीका निकाला है उस का क्या नतीजा हमारे सामने आया है । माननीय मंत्री महोदय ने अपने भाषण में इ,स बात का कोई जिक तक नहीं किया । इस विश्य में जो भी माननीय सदस्य ध्रव तक बोले हैं, वे सब एकमत हैं, लेकिन मैं समझता हूं कि फिर भी माननीय मंत्री पर शायद कोई प्रभाव पड़ने वाला नहीं है ।

मैं यह भी सोचता था कि शायद वह यह नहीं भलेंगे कि जहां खले व्यापार के समय चालीस. पचास करोड रुपये के चोरी के सोने की बात थी, वहां इनकम टैक्स ग्रीर सेल्ज टैक्स के रूप में करोडों रुपयों की श्वामदनी भी सरकार को होती थी। जब से इस प्रकार की पाबन्दी लगाई गई है. इनकम टैक्स ग्रीर सेल्ज टैक्स के वे करोड़ों रूपये चोरी में चले गये हैं। यदि वह इस बात की जांच करायें, तो उन को मालम होगा कि उन की इस कार्यवाही से देश की कितना भारी आघात पहुंचा है--कितने करोड रुपये बिकी टैक्स के प्रदेश-सरकारों भे भौर कितने करोड़ रुपये इनकम टैक्स 🕏 केन्द्रीय सरकार के मारे गये हैं। लेकिन उन्होंने इस बात की जांच करने के लिये कोई त्तकलीफ़ नहीं उठाई ।

इस देश में चार हजार करोड़ रुपये का सोना बताया जाता है। जब मंत्री महोदय के पास ४२ करोड़ रुपये के मांकड़े 702 (Ai) LSD—6. स्राते हैं, तो उन को यह फ़िक नहीं होती कि कहां है वह सोना—वह मन्दिरों, मस्जिदों या गिरजाघरों में है, करोड़पतियों के जेबों में है या ग्ररीवों के पास है। जाहिर है कि जो सोना चोरी से स्राता है, उस का बड़ा भारी भाग उन लोगों के पास चला जाता है, जोकि ब्लैक मनी को छिपाना चाहते हैं। ब्लैक मनी को छिपाना चाहते हैं। ब्लैक मनी को छिपाने के लिए सोना एक बहुत स्रच्छा उपाय है। स्राप बम्बई स्रौर कलकत्ता के बाजार में जा कर देखिए। वहां पर एक नया नारा लग गया है कि इस को एकाउंट नम्बर टू में रखना। दो नम्बर का खाता स्रौर चल गया है। इस तरह एक पैरालेल सरकार चल रही है, नेकिन सरकार का घ्यान उधर नहीं जाता है।

जब सरकार मन्दिरों के सोने को नहीं छुएगी, जब वह करोड़पतियों के जख़ीरे को हाथ नहीं लगायेगी, तो फिर वह इस तरह का कानून बना कर श्राम जनता की भावनाश्रों को ठेस क्यों पहुंचाना चाहती है ? जब साधारण जनता विवाह-शादी श्रादि उत्सवों पर सोना नहीं ख़रीद सकेगी, तो वह खुश नहीं होगी । इस के श्रितिरक्त जब उस को गिरवी रखने की श्रावश्यकता होगी, तो उस के सामने बड़ा संकट होगा । तो फिर साभ किस को होगा ?

माननीय सदस्य, श्री सोलंकी, ने जो कुछ बताया है, उस से जाहिर है कि जो सोना चोरी से भ्रा रहा है, वह घटा नहीं है। इस बारे में जब कभी प्रश्न किया गया, तो दोनों कित मंत्रियों ने जवाब एक दूसरे से बिल्कुल मिन्न रहे हैं। श्री मोरारजी देसाई कहते थे कि सोने की चोरी कम हो गई है, लेकिन श्री कृष्णमाचारी कहते हैं कि मैं कैसे कह सकता हूं कि चोरी कम हो गई है— भ्रगर मुझ मानूम हो जाये, तो मैं होने क्यों दूं? वे दोनों एक दूसरे के विपरीत बात इस सदन में कहते रहे हैं।

[श्री काशी राम गुप्त]

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जब वर्तमान वित्त मंत्री कहते हैं कि मुझ चोरी का पता नहीं है, तो फिर चालीस, पचास करोड़ का अन्दाजा वह कैसे लगाते हैं? इस बिल को सिलेक्ट कमेटी को भेजने के लिए इस सदन में लाने से पहले उन को इन सब बातों की जानकारी प्राप्त करनी चाहिए थी और इस के लिए एक जांच कमेटी बिठानी चाहिए थी। तब वह किसी निर्णय पर पहुंच सकते थे। अगर बह यह जानकारी प्राप्त करते, तो वह इस बिल को लाने का निर्णय न करते, बिल्कुल दूसरा होता।

श्राप श्रास्वर्यं करेंगे कि सोने का मामला ऐसा है कि स्वर्णकार भी कहता है श्रीर सोने का व्यापारी भी कहता है कि सरकार इस को श्रपने हाथ में ले ले। प्राईवेट सेक्टर में कहीं भी व्यापारी यह नहीं कहता है कि सरकार श्रपने हाथ में ले ले। स्वर्णकार श्रीर सोने के व्यापारी इसलिए कहते हैं कि इस तरह के कानून के श्रन्तर्गत केवल झूठे श्रीर बेईमान लोग ही जिन्दा रह सकते हैं। जिस तरह का कानून बनने जा रहा है, उस से दिन-ब-दिन ईमानदार श्रादमी का गला घुठेगा श्रीर बेईमानी का बाजार गर्म होगा।

सीधा रास्ता यह था कि सरकार इस बारे में पूरी जांच करवाती । पहने तो यह देखना चाहिए कि क्या इस देग में चार हजार करोड़ रुपये का सोना है या नहां । अगर वह है, तो कहां है ? उस का एक मोटा अन्दाजा इस सदन के सामने आना चाहिये था और उस के बाद यह सोचना चाहिए था कि बिना चौदह कैरेट की व्यवस्था किये हुए वह सोना उन लोगों से कैसे वापस लिया जा सकता है, जिन्हों ने सोना जमा कर रखा है । इस के लिए एक ही सरीका था कि विदेशों से जो सोना धाता है **क**ह सरकार के जरिये ही श्रायगा, ऐसी घोषणा सरकार करती. जितनी सोने की जरूरत होगी उतना ही भ्रायगा । सरकार कहती है कि चार हजार करोड़ रुपये का सोना लोगों के पास है। तो वह कह सकती थी सीमा निर्घारित करते समय कि कितना जेवर के ग्राघार पर हो ग्रीर कितना बिना जेवर ने करना है। लेकिन चौदह कैरट का झगड़ा कभी किसी सूरत में न करती । इस से साधारण लोगों को कठिनाई न होती, न सुनार बेरोजगार होते भीर न कोई श्रीर बात होती । लेकिन सीधी सी बात म कर के वह चौदह कैरट की बीमारी पैदा करती है। इस को इस सदन के एक भी माननीय सदस्य ने सही नहीं माना है भौर न ही देश के किसी भी श्रादमी ने सही माना है। लेकिन यह सरकार भ्रपनी तरफ से दलीलें देती रहती है। दलीलें देने में मैं समझता हं मंत्रीगण सिद्धहस्त हो चुके हैं। दलीलें देने के ऐसे ऐसे उन्होंने तरीके ढंढ रखे हैं कि उन में ग्रगर दम न भी हो तो भी उन के ऊपर वे पलस्तर लगाते रहते हैं। इस काम में वे सिद्धहरत हैं। मैं जानता हं कि क्या ये दलीलें देंगे । ये कहेंगे कि **धगर** चौदह कैरट नहीं करते हैं तो फिर यह जो लोगों की सोना रखने की मनोवत्ति है यह कम नहीं होगी । इसका मतलब यह होता है कि डंडे के जोर से चौदह कैरट बना कर के, उस में खोट मिला कर जब देंगे तब दे सीघे होंगे। एक तरफ तो खोट भिलाने को बरा कहा जाता है सौर दूसरी तरफ सोने के मामले में खोट मिलाना देश-हित का कार्य समझा जाता है। देश-हिस तो तब हो ध्रयर उस पर ध्रमल हो सके । जिस हद तक श्रमल हो सका है, वह स्पष्ट रूप में ष्प्रापके सामने श्रा गया है । माननीय सदस्य श्री सर्राफ़ ने कहा है तथा दूसरे माननीय सदस्यों ने भी कहा है कि सोने का खुला बाजार हो रहा है भीर करोड़ों रूपये का वह

कर चुके होंगे । करोड़ों रुपये का सोना है उस को ग्राप निकाल नहीं सकेंगे । ग्राप ने इनकम टेक्स का कानून बनाया भौर किमश्नर को पावर्ज जलाश्री की दी हैं । लेकिन वे लोग ऐसे लोगों के हाथों में ग्रपने सोने को पहुंचा देंगे जोकि इनकम टेक्स नहीं देते हैं जो उन के ग्रपने ग्रादमी हैं उस सोने को वे भ्रपने घरों में रख लेंगे।

होता है। ऐसी स्थिति में इस तरह का कानून बनाने का क्या लाभ होगा? अच्छा सिलेक्ट कमेटी के सामने जब यह जाय तो हमारे साथी जो उस में हों कहें कि चौदह कैरट की बात नहीं रखी जानी चाहिए। जो बातें भी रखी जायेंगी वे बीस या बाईस कैरट की रखी जायेंगी। अगर इस चीज को मान्यता दे दी जायगी तो दूसरी बातें भी हो सकती हैं, दूसरी बातों का हल भी निकाला जा सकता है।

मात्रा का कायम करना जरूरी है, चाहे बह जंबर की शक्त में हो या सोने की शक्त में हो। लेकिन उस में रुपये का हिसाब नहीं होना चाहिये। कारण यह है कि रुपया तो बैल्यु में फलक्चुएट होता रहता है उस में तो उतार चढ़ाब होता रहता है। तोलों ध्याबा ग्रामों में मात्रा होनी चाहिए।

भगर आप जबर्दस्ती कोई काम करवाना बाहते हैं तो वह नहीं हो सकता है। यह बात शराब के मामले में सिद्ध हो चुकी है। इस जबर्दस्ती से कोई नतीजे नहीं निकले हैं। इस मामले में भी झाप ने जबर्दस्ती की तो उसका नतीजा यह होगा कि लोग छिपा कर रखने की कोशिश करेंगे। उन को ग्राम उतनी मात्रा में सोना रखने की बात कहें जितना विवाह कादी तथा दूसरी माव-श्यकतामों की पूर्ति के लिए जरूरी हो । उस को ग्राप निश्चित कर सकते हैं। उस को सिक्लेट कमेटी निश्चित कर सकती है। लोगों के पास कितना सोना है गरीव सोगों ने पास कितना है ? विवाह शादियों के लिये दूसरे कामों के लिए सोने की लोगों की जरूरतें रही हैं। बाकी में लिए नहीं रही हैं। आज उत्तटा हिसाब है। आप करोडपतियों को दो दो महीने की खट दे देते हैं सोने के जेवर आदि बनवा लेवे की और श्चगर के ऐसा कर लेंगे तब उन को जरूस्त सहीं रह जासगी बतलाने की । आप जब खेकर मांगेंमे तब तक वे धारे का सफावा

मैं समझता हं कि ग्राप खब सोच विचार कर इस मामले में कदम उठायें। भाप देखें कि किस तरह से खिपा हमा सोना निकाला जाय । अगर आप यह समझते हैं कि छोटे लोगों के घरों की तलाशियां लेने से वह निकल सकता है तो यह होने वाला नहीं है, यह निश्चित बात है। करोड़ों का जो ग्रादमी है उसके पास ही करोड़ों का सोना हो सकता है साघारण भ्रादमी के पास नहीं हो सकता है। ग्राप निश्चित रूप से सदन को बतायें कि चार हजार करोड का जो सोना देश में है वह कहां है। प्रगर यह नहीं है तो प्राप की जो बात है वह झठ सिद्ध हो जाती है रिजर्व बैंक जो कहता है वह गलत है भौर अगर सही है तो कितना है और कहां है इसको ग्राप निश्चित रूप से बतलायें। जब तक यह निश्चित नहीं हो जायगा कि किन किन क्षेत्रों के पास किन किन वर्गों के पास है तब तक इस बिल को नहीं लाया जाना चाहिये । हमारे बनर्जी साहब ने कहा कि इस को पब्लिक ग्रोपीनियन जानने के लिए प्रसारित किया जाय । मैं निवेदन करता हं कि इस बिल को वापिस ले लिया जाना चाहिये और जांच की जानी चाहिये कि चार हजार करोड़ रूपये का स्रोना जो है वह कहां है देश में । जब तक इस की जांच कर के रिपोर्ट सदन के सामने पेश नहीं कर दी जाती है तब तक श्राप की कोई प्रधिकार नहीं है इस तस्ह के विन को लाने का जिस से जनता परेशान हो। इसको यदि यह सदन पास करता है, भगर अपम इस को व्हिप के जोर से पास करवाते [श्री काशी राम गुप्त]

हैं तो लोक सभा को आप कलंकित करेंगे। लोग क्या कहेंगे? किस तरह की यह लोक सभा है जो विना जानकारी के विलों को पास करती है, इस प्रकार के ऐक्ट बनाती है। यह कोई खेल तमाशा नहीं है जिस को सरकार करने जा रही है। मुझे अफसोस हुआ है कि श्री कृष्णमाचारी साहब ने भी उसी बात को कहना श्रुरू कर दिया है जिस को हमारे मुरारजी देसाई साहब कहा करते थे। मैं जानता हूं, मुझे इस बात का अनुभव है कि यहां की ब्यूरोकेसी बहुत मजबूत है। जब वह नोटिंग कर के इन के सामने इस तरह की बात रख देती है तो ये घवरा जाते हैं और मजबूर हो कर ये उसी तरह के गीत गाने लग जाते हैं

श्री ब॰ रा॰ भगतः यह कैसे जानते हैं श्राप।

श्री काशी राम गुप्त : यह बात मैंने कांस्टीट्युशन बिल पर देखी है। उस वक्त भी इसी तरह की बात ग्राई थी प्लानिंग कमिशन की तरफ से । इन को हिम्मत करनी चाहिये. जनता की श्रावाज को पहचानना चाहिये। एक भ्रादमी भी इनको ऐसा नहीं मिल सकता है जो कहे कि चौदह कैरेट की चीज व्यावहारिक है देश के लिए। जब डेढ बरस में यह प्रमाणित नहीं हो सका है कि वह चीज क्या होगी, किस तरह से चल सकती है तो फिर क्यों उसके ऊपर दबाव डाला जा रहा है ? इस को सिलैक्ट कमेटी के पास भेजा जा रहा है। भ्रच्छा होता कि भ्राज जो बहस हई है उस को देखते हुए इस को वापिस ले लिया जाता। दोनों तरफ से किसी ने भी इस का समर्थन नहीं किया है। भ्रगर यह सिलैक्ट कमेटी के पास चला भी जाय तो मैं चाहता हं किसब से पहले फैसला वह चौदह कैरेट के बारे में करे और बिल को वापिस कर दे यह कह कर कि हम ग्रागे तब चलेंगे जब तीन चार बातों की जानकारी सरकार दे देगी।

पहली बात तो यह है कि चार हजार करोड का सोना कहां है। दूसरी यह कि क्यों सरकार इस को नैशनलाइज नहीं करती है, इस ट्रेड को क्यों भ्रपने हाथ में नहीं लेती है, क्यों नहीं उस की उचित मावा भविष्य के लिये देने के लिये निर्घारित करती है। तीसरे यह कि क्यों नहीं करोडपदियों का सोना इंटरनेशनल भाव पर ले लेती है ? सरकार जानती है कि करोड़पति उसकी रीढ की हडडी हैं। भ्रगर उन को करोड़ों का नक्सान हो गया तो इस को चंदा कहां से मिलेगा ? इसलिए सरकार इस तरह के कानन बनाने से घबराती है। इस तरह के कानून से वे तो बच जायेंगे, पिसेंगे तो गरीब श्रादमी ही पिसेंगे। सुनार जो थोड़ा बहुत काम करते हैं. वे भी मारे जायेंगे। सनार के सिर के ऊपर, छोटे सर्राफ के सिर के ऊपर रोज इंस्पैक्टर तलवार लटकाये बैठा रहेगा भीर वह उन से मिला रहेगा, उन को चपता रहेगा । स्रावश्यकता इस बात की है कि इस पर पूर्निवचार किया जाय । चोरी छिपे जो सोना न्ना रहा है, जो इस का व्यापार हो रहा है, उस से सरकार को करोड़ों का नक्सान हो रहा है। ऐसे कानन बना कर सरकार लोगों को पतन की श्रोर ले जाना चाहती है। जब कानन ऐसा हो कि लोग पतन की स्रोर जायें, रोज चोरी का श्रभ्यास पड़ता हो तो वह कानुन कभी सही नहीं हो सकता है। इस प्रकार से पुलिस राज का जो कानन है, जिस को धाज बनाया जा रहा है वह हमारे देश को पतन की स्रोर ले जायेगा। लोग कहें ने कि आप प्रगतिशील नहीं हैं। कोई भी ब्राटमी नहीं चाहता है कि सारे रुपये को वह सोने कैरूप में रखले। प्राखिर सोने की घोर लोगों का दिमाग क्यों है ? इसलिए नहीं है कि उन को सोने से बहुत ज्यादा मोह है। इसलिए है कि कुछ व्यावहारिक कठिनाइया हैं, कुछ ऐसी बातें हैं जिन के लिए सोना होना जरूरी है। मभी हमारा बैंकिंग सिस्टम ऐसा नहीं हुन्ना है कि लोग उस से पूरा पूरा फायदा उठा सकें। सरकार के जो तौर तरीके हैं.

Mr. Deputy-Speaker: There is no quorum.

लोन्ज वर्ग रह के जो तरीके हैं, वे ऐसे नहीं हैं कि सब लोग श्रासानी से उन को समझ सकें। समय था रहा है, वह भी होगा । इसके लिए प्रचार होना चाहिये । पीटर ग्रल्वारेस साहब ने बहुत सही बात कही है। ध्रगर सरकार इस तरह का कानन न बना कर, इन दूसरी बातों की तरफ अपनी ताकत लगाती तो बहुत कुछ हो सकता था। वह माना कायम कर सकती थी शद सोने के लिए कि अपने टोटल एसेटस का, कुल सम्पत्ति का इतने से श्रधिक सोने में नहीं रखा जा सकेगा । ऐसी कोई पाबंदी सरकार लगा सकती थी। वैज्ञानिक तरीके से सोच कर उसकी कोई कदम उठाना चाहिये था, खब सोच समझ कर आगे चलना चाहिये था। ग्राप तो योजनायक्त भ्राधार पर देश को मागे ले जाना चाहते हैं। जब ग्राप इस प्रकार के कानून बन्मते हैं बिना पूरी जांच किये, बिना किसी रिपोर्ट को तैयार किये, बिना वस्तुस्थिति को जाने, तो श्राश्चर्य होता है। इस तरह के काननों से कोई लाभ नहीं हो सकता है।

मैं समझता हूं अच्छा हो अब भी सरकार सोच ले दुवारा और अगर वह इस को वापिस लेने का निर्णय नहीं करती है तो मैं सिलैक्ट कमेटी से प्रार्थना करता हूं कि वह इस को वापिस भेज दे और पूरी जांच पड़ताल के बाद ही यह बिल आबे। इस प्रकार का बिल पास करना वस्तुस्थिति के विपरीत पड़ेगा भीर देश को रसातल की ओर ले जायेगा।

Mr. Deputy-Speaker: Shrimati Savitri Nigam is not here. Shri N. M. R. Subbaraman is also not here. Shri K. C. Sharma

Shri K. C. Sharma (Sardhana): Mr. Deputy-Speaker, Sir, I very attentively listened to the arguments of my hon friends on the right and I sympathise with their feelings, but I would most respectfully.....

श्री यशपाल सिंह (कैराना) : हमारे शर्मा जी का भाषण हो रहा है, लेकिन हाउस में कोरम नहीं है । Shri U. M. Trivedi (Mandsaur): There are only 36 hon. Members. 14 more are required.

Mr. Deputy-Speaker: The bell is being rung. Now there is quorum; he may continue his speech.

Shri K. C. Sharma: Sir, I was listening very attentively to the arguments of the hon. Members on right and I sympathise with feelings. But I would most respectfully submit that this might be extra-ordinary measure. Ours is poor country where 250 millions people get food below the average necessity for keeping the human flesh and bone together. It is the poorest country in the world so far as the nourishment of the human body concerned and yet Rs. 4000 crores worth of gold is hoarded in this country. These are two great contradictions. You say, your daughter is not going to be married without enough gold on her body. Would your daughter like that her child will not be growing into a like a good human being? Would you like your child to grow into full manhood or would you like your daughter to be well-ornamented? These two things cannot go together. You have to choose between the two. We have to pass from, what is called, subsistence economy of micro economics macro economics. Either you have to go to the world to buy things or you have to produce more and better goods and become better human beings, stronger men, to shape the destinies of things to come. If you are for the latter, you have to put up with the difficult situation as it is.

I have one more thing in mind. In the last great War, two great countries, England and France, fought their wars simply on the basis of their [Shri K. C. Sharma]

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They sold away every gold reserves. ounce of the gold that was in their treasury. We are facing a situation in which Chinese forces may at any time cross over the Hiamalayas and be a menace to our security. If that happens, there is no way out but to get every ounce of gold into the Government treasury and get a every ounce of iron and steel from all over the world to equip our soldier well. What was the situation in the middle age? What was the ratio of men that used to fight for the security of the country? One-sixth of the population was recruited in the army. One-sixth of the population used to fight for the nation's sovereignty. Now, that ratio of one-sixth does not fight for the country's defence. It is an impossible proposition. What do we find now? Modern armaments are there; the guns are there; the aeropianes are there; the atomic bombs are there and all that From where does the atomic bomb come? From where does the aeroplane come? From where does your tanks come? They come from fron. You have to buy iron and steel; you have to buy engineering knowhow and skill; you have to buy even the skills in the military strategy and even in war arrangements. One of the two things are necessary, either the foreign security or the gold. You have not got foreign security in your treasury. Gold is the only thing. It is int a pleasant situation. I do not say, you do not feel it. Everybody feels it But there is no way out.

The other proposition is to have a big push investment programme. Situatea as we are, for the last years, there were two propositions before the world. One was that Nehru was growing old and somebody else would come and he would not be able to keep the country together and that the country's stability will be shattered to pieces and it would be an invitation to the powers outside. What was another proposition? The other proposition was: Well, India is on the path of progress; a big planning going on but there is no investment capacity so far as India is concerned to meet the situation as it is. When there is no so much capacity for investment, what will follow? The progran me will not be implemented. The services will not be honest, active and efficient So, the country will again go to pieces. Either it will have the communist structure or it will be simply something like a client State to a big capitalist power. Now, I beg to submit that both these situations demand that there must be a way out by which the Government can have at any difficult moment all the gold available in the country. Nobody who thinks of the security of the country and nobody who thinks of the better and greater future generation of our country can stand against this measure

Shri Nambiar: This Gold Control Order did not give you the gold. You are not getting it

Shri K. C. Sharma: You are getting the information where the gold is.

So. I beg to submit that it is not a question of the easy way of life nor a question of sentiment. If is a question of way of life of the people as it is and it is a question for building a greater and better future generation of our country.

With these aspects of the question. I beg to submit that all precautions may be taken to see that people may not be put to unnecessary harassment, or necessary amendments may be made. But so far as the principle is concerned, we cannot run away from the situation as it exists today. Unpleasant though it might be, new though it might be yet we have to tackle the problem and meet the situation as it is.

With these words, I support the principle underlying this Bill.

श्री प्रकाशबीर शास्त्री : (बिजनीर) : उपाध्यक्ष महोदय, एक समय ऐसा था जब कि सीना हमारे देश में शोभा की धात माना जाता चा और श्राभवणों के रूप में उस का प्रयोग होता था। श्रव सोने के श्राभुषण श्रवश्य बनते हैं लेकिन सोने के ब्राभवण केवल शोभा के लिये नहीं हैं भ्रिपत वह एक तरह का संचित बैंक धन है जिस का गांव का छोटे से छोटा ग्रादमी, छोटे से छोटा किसान, मजदूर ग्रपनी स्थिति और ग्रपनी शक्ति के श्चनरूप संग्रह कर के रखता है।

Gold

प्रश्न यह होता है कि सोने को ही संचित कर के क्यों रक्खा जाता है जब कि देश में बैंक खले हए हैं ग्रीर उन में ग्रपनी राशि को सुगमता से रक्खा जा सकता है। उस का एक बड़ा कारण है, जहां तक मैं समझ पाया हं वह यह है कि कई बार हमारे देश में एक इस प्रकार की घटनायें घटी हैं जिस से भारत की जनताको बैंकों की ग्रोर से एक प्रकार का डर सा पैदा हो गया है। एक बार विशेषकर इस प्रकार की स्थिति हो गई तो हमारे देश में १०० रुपयों के तोटों का प्रचलन बन्द हो गया। जनता को विश्वास नहीं रहा जो गवनमेंट करेन्सी है उस में पता नहीं कब और किस रूप में परिवतन हो जाये। ग्रभी कुछ दिन हए देखा गया कि जिन लोगों का पलाई बैंक में श्रकाउन्ट था उन पर बड़ा भारी संकट श्राया। उस बैंक के फेल हो जाने के परिणाम यह हुआ कि हिन्दुस्तान के न जाने कितने परिवारों पर उस का प्रभाव पड़ा। इसी लिये गरीब श्रादमी जिस के पास थोड़ी अक्ति है चुंकि वह बैंकों के पास नहीं जा सकता इस लिये वह शामवणों के रूप में सोने को श्रपने परिवार की सुरक्षा के लिये रक्खे रहता है। भ्रीर उस का सोने के प्रति यह मोह शताब्दियों और सहस्राव्दियों से ही नहीं, जब से देश का इतिहास मिलता है जस समय से ही हमें देखने को मिलता है। भारत सरकार ने सोने के तस्कर व्यापार को रोकने के लिये पहले इस सम्बन्ध में

पधिनियम लाग किया या जिस को कि भव एक विधेयक के रूप में लाया गया है। मेरा भ्रपना विचार इस प्रकार का है कि भारत सरकार जो उस को ग्रधिनियम के रूप में लाये चाहे विद्येयक के रूप में लाये, ऐसे प्रधि-नियमों भीर विधेयकों द्वारा सरकार स्वतः ही अपने लिये अपनी अक्रमण्यता का प्रमाण-पत ले लेती है। सरकार तस्कर व्यापार को रोकने में असमर्थ है यह प्रमाणपत उस अधि-नियम से भी उसे मिला और श्रब इस विधेयक के द्वारा भी वही ग्रसमर्थता का प्रमाणप व उसे प्राप्त हम्रा है।

दूसरी सब से बड़ी बात यह है कि हमारे देश में तस्कर व्यापार होता क्यों है ग्रीर यह कहां है ? इस बात को तो वित्त मंत्री विशेष रूप से जानते हैं कि हमारे देश में यह तस्कर न्यापार विशेष कर सीमावर्ती क्षेत्रों में होता है। समाचारपत्नों में श्राये दिन के सामचार इस बात के साक्षी हैं ग्रीर निष्पक्ष हृदय से ग्रगर ग्राप थोड़ा भी कहेंगे तो इस बात की स्वीकार करेंगे कि इस सोने के तस्कर व्यापार को छोटे मोटे ग्रादमी नहीं करते हैं बल्कि यह सोने का तस्कर व्यापार बडे व्यपारी लोग करते हैं. कुछ राज्यों के मिनिस्टर्स इस के तस्कर व्यापार को करते हैं। बड़े श्रीर ऊंचा वेतन पाने वाले पुलिस के अधिकारी इस सोने के तस्कर व्यापार को करते हैं तथा ऊंचे नेताओं के द्वारा यह व्याफर किया जाता है। धगर शक्ति हो तो सरकार सीमा की पिलस में इतनी सतर्कता लाये. इस तरह के मिनिस्टरों पर प्रतिबन्ध लगाये. नेताग्रों पर प्रतिबन्ध लगाये तब यह सोने का तस्कर व्यापार इक सकेगा भौर इस में कुछ सतर्कता श्रायेगी। लेकिन इस सोने के तस्करी व्यापार को रोकने के सिलसिले में लाखों भादिमयों की गर्दनों को फांसी के तख्ते पर लटका देना यह कोई भ्रकलमंदी या बद्धिमत्ता का प्रमाणपदा परिचय नहीं माना जायेगा।

सोने का तस्कर व्यापार इस लिये भी होता है कि विदेशों के साथ जो देश का व्यापार

[श्री प्रकाशवीर शास्त्री]

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चल रहा है उस में ग्रोवर ऐस्टिमेट ग्रीर ग्रंडर ऐस्टिमेट एक कारण रहा है। यह सोने के तस्कर व्यापार को बढाने में एक प्रमख कारण दिया गया है। इस स्रोवर ऐस्टिमेट स्रोर स्रंडर ऐस्टिमेट के चवकर में होता यह है कि जो सोना बाहर से यहां पर ग्राता है ग्रब भगर आप उस सोने का आना इस प्रकार के विधेयकों के द्वारा बंद कर देंगे तो जिन का पैसा वहां पर है वह उसके बदले कुछ न कुछ तो लेंगे ही । ग्रब तक सोना श्राता था. ग्रब सोने के बदले में घडियां श्रायेंगी. टानजिस्टर्स मार्येगे, फाउन्टेन पैन भ्रायेंगे भौर दूसरी भौर तरह की चीजें म्रायेंगी लेकिन फर्क यह है कि सोना तो आखिर तक और हमेशा सोना ही रहेगा और कभी भी उस की आधी कीमत तो मिल सकती ही है। सोने का जो इतना मोह है उस को समाप्त नहीं किया जा सकता। षहियां, द्वानजिस्टर्स, फाउन्टेन पैन, एक समय भायेगा जब कि वह भ्रपनी भाय समाप्त कर बैठेंगे ग्रीर वह घल में मिल जायेगे। इसलिए ध्रगर उस के बदले में सोना ध्राता है तो कम से कम सोनाएक रकम के रूप में देश में हमेशा सुरक्षित तो रहता है। सोने से देश भ्राधिक दिष्ट से उन्नत बनता है इस पर भी सरकार को विचार कर लेना चाहिये।

मेरा प्रपना प्रनुमान है कि सरकार को यह धिधिनयम या विधेयक लाने का धाकर्षण क्यों हुआ उस का कारण मैं यह समझता हूं कि जिस समय भारत पर चीन का धाक्रमण हुआ तो देश के अन्दर एक अजीव राष्ट्रीयता का वातावरण उत्पन्न हुआ, चारों ओर से हमारे देश के नेताओं ने और विशेषकर हमारे स्वर्गीय प्रधान मंती श्री नेहरू ने जब यह कहा कि मूझे देश की रक्षा के लिए रक्त चाहिए तो देश के लोगों ने रक्तदान करने के लिय लाइने लगा दी। अस्पतालों में लोग कतारें बांध कर रक्त देने को खड़े हो गये कि हमारा रक्त ले लो। और चीन के विरद्ध लड़ रहे हमारे वीर जवानों को यह पहुंचा दो।

फिर कहा गया कि देश की सुरक्षा करने के लिए हमें सोना चाहिये तो लोगों ने सोना देना शरू कर दिया और न केवल प्राइम मिनिस्टर को श्रपित दूसरे नेताओं को भी जनता ने सोने में तालना शरु कर दिया। जब सरकार की निगाह में यह बात आई कि इस देश की जनता के पास इतना सोना है कि लोगों को सोने में तोला जा रहा है तो सरकार के मन में लालच समा गया भीर उस ने सोचा कि यह मर्गी जो कि रोज एक सोने का ग्रंडा देती। है क्यों न एक साथ उस का पेट चीर कर तमाम ग्रंडे एक दम से निकाल लिये जायें। उसी का परिणाम यह हुन्ना कि जब से यह गोल्ड कंट्रोल एक्ट लागु हुन्ना परन्तु पहले जो बहना भपने सोने के भाभूषण देती थी उस को यह विश्वास था कि ग्रगर ग्रज वह देश की रक्षा को अपने आभवण सरकार को दे रही है तो कल को जब देश की स्वतन्त्रता बच जाती है तो चार पैसे उस के पास जब इकट्टा हो जायेगा तो फिर उस के शरीर पर सोने के आभवण हो जायेंगे। लेकिन जब से सरकार ने यह भार्डर निकाला कि आगे से १४ कैरट के गहने ही बन सकेंगे. शद्ध सोने के भ्रयात २२ या २४ कैरट के जेवर नहीं बन सकेंगे तब से सोने मे बडे श्राभषण तो देना दूर रहा, हमारी बहुनें अपने हाथ की अंगठी भी निकाल कर नहीं देना चाहतीं। देश में सोना जनता द्वारा दिये जाने की बात को स्वयं सरकार ने स तरह से समाप्त किया। सरकार की अबुद्धि-मत्तापूण भौर गलत नीति ने उसे समाप्त सरकार ने जनता रूपी मुर्गी के पेट में से जो कि रोज एक सोने का श्रंडा दिया करती थी. एक दम से उस का पेट चाक कर के तमाम अंडे इस तरह का कानून बना कर निकालने चाहे। उन्हों ने सोचा कि शायद इस तरीके से सारे देश का सोना उन के पास इकट्टा हो जायेगा लेकिन उसका परिणाम उलटा हुआ और वह सोना श्रव भूमि के नीचे चला गया. ग्रंडरग्राउन्ड हो गया । देश में जो एक वातावरण त्याग का बना था कि

भारत माता पर जो संकट श्राया हुन्ना है उस की रक्षा करने के लिये श्रीर उस की स्व-तन्त्रता की रक्षा करने के लिये जनता श्रपना सब कुछ न्यौछोवर करने को तैयार हुई थी, सरकार की इस गलत नीति ने उस श्रच्छे वातावरण को स्वतः समाप्त कर दिया ।

दूसरी बात जो मैं २२ कैरेट भीर २४ कैरेट में सम्बन्ध में कहना चाहता हं वह यह है कि क्या वित्त मंत्री महोदय इस बात को स्वीकार नहीं करेंगे कि अभी भी हमारे देश में २२ करैट के सोने के भाभषण बनते हैं या २२ करेट के सोने के आभूषण बाजार में मिलते हैं ? भगर प्राज भी प्राप चाहें तो बाजार से २२ करेट के सोने के आभवण ले सकते हैं। पलबत्ता वहां यह न बतलायें कि ग्राप श्री बनी राम भगत वित्त मंत्री हैं। चांदनी चौक में जब ब्राप किसी सर्राफ की दकान पर पहुंचेंगे भीर स्राप साभुषण लेना चाहेंगे तो वह स्रापको कहेगा कि हमारे यहां श्राप को १४ कैरेट के प्राभुषण मिल सकते हैं, प्रगर लेना हो तो लीजिये। जब आप दुकानदार की यह बात सुन कर भौर निराश हो कर दूकान से उतरेंगे भीर दस कदम बढेंगे तभी घीरे से कोई आदमी माप के पास झा कर कहेगा कि क्या, क्या चीज पाप को शृद्ध चाहिये। जब प्राप कहेंगे कि हमें यह, यह चीज चाहिये को वह कहेगा कि भाप भ्रपने घर का पता बतला दीजिये, कल माप के घर पर यह तमाम चीजें पहंच जायेंगी। पगर दुकान पर भी वह देने के लिये कहेगा तो जब भाप उन को लेने के लिये पहुंचेंगे तो वह कहेगा कि देखिये इन को सम्हाल कर अन्दर रख लीजिये। इस की कसाई मत करिये. कोई पुलिस वाला अगर आ जायेगा तो मुसीबत में हम दोनों पड़ जायेंगे । मेरा कहना है कि इस तरह से आप ने स्वयं देश में एक चोरी करने की प्रवृत्ति बढ़ाई है। सोने की शुद्धता को समाप्त कर के देश को एक गलत रास्ते पर चलने का भवसर दिया है। यह कोई बुद्धिमत्ता का कार्य नहीं हुआ। २२ कैरेट में शुद्ध सोने ने आभूषण आज भी घड़त्वे से

लोग बनवा रहे हैं लेकिन इस तरह का प्रतिबन्ध लगा कर सरकार ने बेकार में लोगों में एक चोरी करने की आदत डाल दी है। इस तरह से एक्साइज इंस्पक्टमं छादि के लिए श्राप ने एक झलग रिस्वत का दरवाजा खोल दिया है। इस श्रिधनियम और इस विधेयक के द्वारा इस के झतिरिक्त और कुछ होने वाला नहीं है।

केवल दो बातें धौर कह कर मैं धपने वक्तव्य को समाप्त करूंगा। एक बात यह है जिस के कि लिए ग्रंभी विशेष रूप से श्री स्यामलाल सर्राफ ने संकेत किया बा कि कृपा कर के हमारे इन घम मंदिरों की पवित्रता को ग्राप नष्ट मत कीजिये।

ग्रन्य स्थानों में ग्रपविव्रता भाना भी वैसे तो खराब है ही लेकिन वह उतना चिन्तनीय नहीं है जितना कि हमारे धर्म मन्दिरों में भपविव्रता का आना है। धर्म मन्दिरों में इस प्रकार से भौर भपविवता. धाने लगगी यह विधेयक यदि लाग हो गया जिसमें यह होगा कि धर्म मन्दिरों में, गरुद्वारों में, मस्जिदों में ग्रौर गिरजावरों में जो सोना है उस पर कोई प्रतिबन्ध नहीं लगेगा. जो लोग उनको देना चाहते हैं वे बें भौर वहां जिस प्रकार से भव तक उसका उपयोग होता है वह उपयोग भी हो तो सवाल यह है कि हिन्दस्तान में कितने मन्दिर ऐसे हैं जिनमें कि तिरुपति के समान जो चढावा चढाया जाता है उससे इंजीनियरिंग कालिज भौर संस्कृत विश्वविद्यालय चल रहे हैं ? भ्रगर धर्म मन्दिरों का वैसा उपयोग हो तो सारा देश उसका स्वागत करेगा लेकिन जो मन्दिरों की ग्राड में ग्रपविव्रता ग्रब चल रही है भापका यह विधेयक तो उसको भीर प्रोत्साहन देगा । यह विधेयक जब इस तरह की स्थिति को पैदा करने में प्रोत्साहन देगा तो उस घारा को इस बीच में भाप लावे ही क्यों हैं ?

तीसरी बात वह है जो ग्रापने इन माभवणों के सम्बन्ध में इस विधेयक में लिखी है। श्राभुषणों के कब्जे में करने की घोषणा किस प्रकार से होगी इसके सम्बन्ध में भापने कुछ स्पष्ट निर्देश नहीं दिये । कभी एक स्थान पर मैंने एक संस्कृत का श्लोक पढा था। भव भी मझे वह याद है। उसमें परमात्मा की भूल पर किसी ने संकेत किया था। परमात्मा की उसने चार भलें गिनाई थीं। एक भल तो उनकी यह थी कि उसने गन्ने में फल नहीं जगाया, दूसरी मूल यह की कि विद्वान को उसने घनी नहीं बनाया, तीसरी भूल उसने यह की कि सोने में स्पन्ध नहीं डाली । ग्रगर सीने में भगवान ने स्गन्ध े**पै**दा कर दी होती तो उसका मुल्य शायद श्रीर भी श्रधिक बढ़ जाता लेकिन उसके लिए एक विद्वान ने इस तरह उत्तर दिया कि अगर सोने में सुगन्ध पैदा हो जाती तो तिजोरियों में रक्खा सोना रास्ते में चलने वाले चोर को कह देता कि मैं यहां पर बैठा हुआ हूं, मालिए के हटते ही मुझे निकाल लेता । शायद इसीलिये भगवान ने सोने में सुगन्ध पैदा नहीं की।

यह जो प्रापने डिक्लेरेशन की बात रक्खी है और इस मंशा से रक्खी से कि श्राप इसके संग्रह को समाप्त करना चाहते हैं लेकिन मैं समझता हूं कि इस तरह ग्राप प्रष्टाचार और दूसरे चोरी के रास्तों को भौर खोलना चाहते हैं। मैं समझता हूं कि इस विवेयक को जिन्होंने ड्रापट किया है और जिस प्रकार से इस विवेयक को लाया गया है यह परिस्थितियां भी देश के अनुकूल नहीं हैं देश के अन्दर जो वातावरण एकता का बना हुआ है उसको और देश के आर्थिक डांचे को इसके द्वारा बिगाड़ना ही है।

सब से फ्रन्त में जो बात मैं कहना चाहता हूं वह यह है कि किसी भी देश में साम्यवाद कब माता है, कम्युनिज्म तब ही पनपती है जब उस देश का प्रार्थिक सन्तुलन बिगडता है, या उस देश का भ्रायिक ढांचा लडखडाने लगता है। ग्राप इस प्रकार के विधेयक को लाकर इस देश के प्रार्थिक ढांचे को बिगाड़ना चाहते हैं। दूसरे शब्दों में भाप इस देश में साम्यवाद को लाना चाहते हैं। भ्रगर भ्राप द्वय से ऐसी स्थिति पैदा नहीं करना चाहते तो स्नाप इस विधेयक को वापस लें। सारी जनता की भी यही राय है। श्री सिहासन सिह ने ठीक ही कहा है कि अगर जनतन्त्र के आधार पर यह सरकार बनी हैतो उसे जनता की भावना का भादर करना ही चाहिए । संसद के जितने भी सदस्य इस विधेयक पर बोले हैं या बोलने वाले हैं उनकी राय का आप आदर करें भीर उनकी मांग का विचार करते हुए इस विधेयक को वापस लें ऐसा मेरा आपसे ग्रन्रोध है। धन्यवाद।

15.29 hrs.

[SHRI SONAVANE in the Chair]

श्रीनती सावित्री निगम (वांदा) : सभापति महोदय, मैंने इस गोल्ड कंट्रोल बिल को देखा है ग्रीर ग्रब तक जो भाषण इस सम्बन्ध में हुए हैं उनको भी सुना है। कुछ माननीय सदस्यों के भाषण सून कर मझे काफी ग्राश्चर्य हुगा । ग्रगर ग्रधिकांश जेवर स्त्रियां ही उपयोग में साती हैं तो सब से प्रधिक लगाव उनको ही होना चाहिए लेकिन जब देश पर विपत्ति आई और भारत की सूरक्षा की खादिर जनता से सोना देने की मांग की गई तो यह सोच करके कि देश का कल्याण इसी में है कि वह सोना जिसका कि भ्रभी तक उपयोग केवल भाभषणों श्रीर सुन्दरता व शोभा के लिए होता था, उस सोने का उपयोग देश की सुरक्षा के लिये किया जाय, तो सोना देने में स्त्रियां ही सब से मागे प्राइ ग्रीर उन्होंने दोनों हाथों से मपने स्वर्ण ग्रामुषणों को सुरक्षा के लिये सरकार को देदिया।

इसमें कोई सन्देह नहीं कि इस सदन के सभी मान नीय सदस्य और देश के सभी मर्य-शास्त्री यह जानते हैं कि सोने का जितना दरपयोग हमारे देश में होता है. उतना संसार के किसी और देश में नहीं होता है। आधिक दृष्टि से. राजनीतिश दृष्टि से ग्रथवा सामाजिक दिष्टि से ग्रागे बढे हए जितने भी देश हैं, उनमें हमको हमेशा यह बात देखने को मिलेगी कि उन्होंने सोने के दुरुपयोग को समाप्त कर दिया है।

श्राभवणों श्रौर सजावट के लिये सोने के उपयोग के विषय में भ्रनेक माननीय सदस्यों ने भ्रपने विचार प्रकट किये हैं । उन्होंने कहा है कि यह बहुत बड़ा अन्याय है, इससे हमारी संस्कृति और हमारे रीति-रिवाजों को घवका लगेगा। किन्तु क्या मैं उनसे यह जान सकती हं कि देश के रीति-रिवाजों भीर देश के चलन श्रधिक श्रावश्यक श्रीर महत्वपूर्ण हैं या देश की सुरक्षा, देश कः कल्याण और देश की ग्राधिक मजबती अधिक भ्रावश्यक हैं?

श्रभी मन्दिरों का जिक हुआ। इसमें कोई सन्देह नहीं है कि मन्दिरों में-बहुत मन्दिरों में--बहुत बड़ी मात्रा में सोना छिपा हुआ है और इसमें कोई भी सन्देह नहीं है कि वहां जो सोना रक्खा हम्रा है, उसके कारण ही भ्राज मन्दिर और धार्मिक स्थान एक प्रकार के षड्यंत्रों के ग्रहे बने हुए हैं। समझ में नहीं भाता कि गोल्ड कंट्रोल भाडर या गोल्ड कंट्रोल बिल उन सब कुरीतियों भौर विकारों को कैसे बढायेंगे।

मैं समझती हं कि गोल्ड कंदोल आईर जिस भावना और जिस उद्देश्य से जारी किया गया था, उनमें केवल यही बात छिपी हई थी कि जिस सोने का उपयोग देश के कल्याण के लिए होना चाहिए, जिसका उपयोग देश के कल्याण के लिए नहीं हो रहा है, उसका उपयोग देश के कल्याण के लिए हो। उसके

पीछे यह भावना भी यी कि चंकि आज सोना एक ऐसी गद्दी पर बैठा हुआ है, जिसके कारण देश में समाजवादी ढंग के समाज की रचना में और हमारी सामाजिक व्यवस्था की प्रगति में एक बहुत बड़ी रुकावट भ्रा रही है, इसलिए इस सोने को उस गद्दी से उतारा जाये।

मैं सिलेक्ट कमेटी के माननीय सदस्यों से यह प्रार्थना करूंगी कि जिस भावना से प्रेरित ग्रार्डर जारी होकर गोल्ड कंट्रोल किया गया था, वह भावना इस विधेयक में भवश्य लाई जानी चाहिए ।

बहुत से माननीय सदस्यों ने नहा कि यह सुवार होना चाहिए, लेकिन उसके लिए यह समय नहीं है । मैं नम्प्रतापूर्वक यह कहना चाहती हूं कि किसी भी सुधार के लिए समय वहीं होता है, जब कि वह सुधार लाया जाता है। सोने के इई-शिई जो इतनी बड़ी कुरीति लिपटी हुई है. उसको दूर करने के लिए उपयुक्त समय यही है भीर इसके बाद वह समय नहीं भाने वाला है।

मैं जानती हं कि गोल्ड ग्रंट्रोल ग्रार्डर से देश के स्वर्णकारों को कष्ट हग्रा। मैं यह भी जानती हं कि उन लोगों को भी कष्ट हुआ, जिनकी ममता सोने पर है। मेरी ममता भी सोने पर है। मैं अब भी सोने के आभषण पहने हुए हुं। लेकिन मैं जानती हं कि सोने के ग्राभषणों का जितना बडा दुरुपयोग हमारे देश में होता है, भ्रन्य किसी देश में नहीं होता है। इसको रोकने के बाद ही हम श्रपने देश में समाजवादी ढंग के समाज की रचना कर सकेंगे।

एक माननीय सदस्य ने कहा कि सोना जन-साधारण के लिये बचत का एक बहुत बड़ा माध्यम है--जो गरीब किसान या इसरे गरीब लोग बेंकों तक नहीं पहुंच सकते हैं, बें सोना खरीद कर भपना धन बचाते हैं।

[श्रीमती सावित्री निगम]

से किन में बताना चाहती हूं कि जो बेचारे सोने को बचत का साधन मान कर, उस को एक प्रकार का बैंक मान कर, सोना खरीदते हैं, उनके बराबर किसी और का शोषण नहीं होता है। जब उनको भ्राव-श्यकता होती है, तो वह दो सौ रुपये की चीज खरीदते हैं, लेकिन जब वे बचारे बेचने जाते हैं, तो उन की चीज मुश्किल से पचास, साठ रुपये की बिकती है। इसके भ्रतिरिक्त सोने के कारण चोरी का डर रहता है, जानो-माल का ख़तरा रहता है। जितनी बड़ी-बड़ी चोरियां और डाके होते हैं, उनमें वही बेचारे, भोले-माले मारे जाते हैं, बचत के लिए जिनके पास बैंकों का सहारा नहीं है भीर जो घर में सोना डाल कर रखते हैं।

जो स्वर्णकार रोज हजारों तोले सोने का लेन-देन करते हैं, वे श्रपने घरों में उपयोग करने के लिए, पहनने के लिए भ्रपनी पत्नियों को सोना क्यों नहीं देते हैं ? ग्रगर ग्राप उनसे पुछें, तो वे तुरन्त जवाब देते हैं कि भ्रगर पांच तोले का कोई जेवर पहना जाता हैतो साल भर में वह पांच रत्ती घिस जाता है। भ्राप अन्दाजा लगाइये कि कितने हजार तोले सोने हर साल इस देश में घिस कर फैंक दिया जाता है। रूस, ग्रमरीका प्रादि जितने भी आगे बढ़े हुए देश हैं, उनमें आप कहीं भी श्राभुषणों के रूप में सोने का उपयोग नहीं पायेंगे । वहां पर हीरे, श्रन्य धातुर्ये, कास्ट्यम ज्युम्रलरी भले ही पहनी जायें, लेकिन वे लोग सोने का उपयोग नहीं करते हैं। श्राख़िर हमें दूसरों से भी सबक सीखना चाहिए।

श्री हुकम चन्द कछवाय (देवास): माननीय सदस्या ने सोने की श्रंगूठी श्रीर चूड़ियां पहनी हुई हैं। वही पहले सबक सीखना शुरू करें।

श्रीमती सावित्री निगम : मैंने यह बात स्वयं ही कही है । जो स्तियां ग्राभूषण पहनती हैं, वे फिर भी ग्राभूषणों से ग्रधिक प्रपने देश को प्यार करती हैं। वे ग्राभूषणों से ग्रधिक ग्रपने देश की तरक्की को प्यार चरती हैं। वे यह नहीं चाहतीं कि वे हाथ में ग्राभूषण पहने ग्रीर देश का नुक्सान होता चला जाये। मैं माननीय सदस्यों से यह प्रायंना करना चाहती हूं कि वे सोने को इस गद्दी से ग्रवश्य उतारें।

श्राप हमारे विवाह-शादियों को ले लीजिये। सोने की कूरीति सांप की तरह उनके साब लिपटी हुई है। हमारे जन्म-मत्य को ले लीजिए, तो उनके साथ भी सोना लिपटा हम्रा है। यह कितने अफसोस के बात है। यह सोना काले सांप की तरह हमारे साथ लिपटा हम्रा है। जब तक सोने के इस दुरुपयोग की नहीं रोका जाएगा, जब तक लोगों की मनो+ दत्ति को नहीं बदला जायेगा, जब तक लोगों को यह नहीं समझाया जायेगा कि न तो सोने का धर्म से कोई सम्बन्ध है ग्रीर न पविव्रता से कोई सम्बन्ध है, बल्कि जो धात या जो वस्तु देश का उत्थान भीर प्रगति कराए. वह सब से पवित्र होती है, तक तक हम अपने देश में समाजवादी ढंग के समाज की स्थापना नहीं कर पायेंगे।

मैं कहना चाहती हूं कि आज के युग में यदि हम लोग सोने के स्थान पर लोहे के महत्व को पहचानने लगें, तभी हमारे देश का कल्याण हो सकेगा। जिन-जिन देशों ने तरककी की है, उन्होंने कभी-कभी तो अपने देश का पूरे का पूरा सोना लोहा खरीदने के लिए ख़चं कर दिया है। रशिया की मिसाल हमारे सामने हैं। बहुत से माननीय सदस्य जानते होंगे कि वहां पर एक ऐसा जमाना आया कि उसने अपने देश का सब सोना देकर बडी-बडी मशीनें और देशों से ख़रीदीं।

इस सम्बन्ध में तस्कर व्यापार की भी षर्चा की गई है। गोल्ड कंट्रोल आर्डर जारी करने का एक उद्देश्य तस्कर व्यापार क रोकना तो या ही, लेकिन उस के स्रतिरिक स्रोर भी बहुत से उद्देश्य थे। परम्पराग

किंद्रियों से लिस्टा हुआ जो एक अजीव सा विश्वास सोने पर चला आ रहा था, उस को चोट पहुंचाने के लिए, लोगों की मनोवृत्ति को बदलने के लिए, लोगों के झूठे और सलत रीति-रिवाजों को तोड़ने के लिए—जो इस युग में सलत हो गए हैं, किसी युग में वे सही रहे होंगे—और सोने के असली उपयोग और भसली महत्व को देश-हित में परिवर्तित करने के लिए ही यह गोल्ड कंट्रोल आडर लाया गया था।

मैं चाहंगी कि भले ही हम को कष्ट सहना पड़े, भले ही आभवणों के लिए एक बर्रा भर भी सोना उपयोग में न लाया जा सके. भले ही चौदह कैरट क्या, एक कैरट के बेवर बनने लगें. लेकिन जो देश की ग्रमल्य निधि है, जो लाखों करोडों तोले सोना ग्राज भंडरग्राउंड है, चाहै उस को कनफ़िस्केट किया जाये और चाहे उस को किसी अन्य तरीके से निकाला जाये। मैं समझती हं कि इस से देश के हर एक हितचिन्तक को बड़ी प्रसन्नता होगी. भले ही उन को स्वयं कष्ट उठाना पड़े. भले ही भ्रीर लोगों को कष्ट चठाना पड़े. लेकिन इस से रूढियों को एक बहुत बड़ी चोट पहुंचेगी, जिस से हमारे देश में एक नये समाज की रचना हो सकेगी, नये मत्यों भ्रौर नई मान्यताओं का निर्माण हो सकेगा भीर उन तमाम लोगों को शोषण स बचाया जा सकेगा, जिन को सोने की मृग-त्रष्णा दिखा कर अनेक प्रकार से शोषित किया जाता है।

एक माननीय सदस्य ने जिक्र किया कि किस तरह से बाजार में चौबीस कैरट के माभूषण मिलते हैं। लेकिन किसी माननीय सदस्य ने यह नहीं बताया कि किस तरह से बेचारे, भोले-माले किसानों के हाथ में सोने के नाम पर पीतल बमा दिया जाता था, किस तरह से सोने को ले कर बोखा-घड़ी होती थी, किस तरह से यहीं दिल्ली के बाजारों में चौबीस कैरट का नाम ले कर चौदह भीर भाठ कैरट के सोने के जेवर बिका करते थे।

मैं फिर यह कहना चाहती हं कि जिस भावना को ले कर गोलड कंटोल ग्रार्डर लाया गया था. उस भावना को इस विधेयक में भी निहित किया जाना चाहिए । इस के साथ यह भी देखना चाहिए कि जिन लेगों का सोने से सम्बन्ध रहा है, उन को कम से कम कष्ट हो । मेरा मतलव स्वर्णकारों ग्रौर धार्मिक संस्थानों से है। कम से कम लेगों को कष्ट हो, कम से कम तक्लीफ़ हो । लेकिन यह श्रत्यन्त श्रावश्यक है कि सोने की मग-तष्णा को दूर किया जाये ग्रौर सोना जिस गही पर बैठा हम्रा है. उस को वहां से उतार एक ऐस लेवल पर लाया जाये, जहां उस का उपयोग देश-हित में हो सके। मेरा विश्वास है कि इन भावनाम्रों को ले कर ही इस विधेयक का निर्माण होगा ।

घन्यवाद ।

Shri Nambiar (Tiruchirapalli): Except perhaps the lady member who just now spoke and Shri Sharma, all others spoke against the Bill.

Shri B. R. Bhagat: She has spoken strongly in favour of the Bill.

Shri Nambiar: Sir, it is very clear that we oppose the Bill not because we do not care for the defence or the necessity for mobilising money the defence. What I would like is to put a pertinent, specific, pointed question to the hon. Minister. what extent could you get gold for the purpose of defence out of Gold Control Order? If you succeeded in that and if you succeeded in bringing down the price of gold or preventing the smuggling of gold, we will agree and ask you to go the whole hog with the Gold Control Order, But you have failed in these, and today instead of scrapping it, you are bringing it on the statute book as a permanent measure to which we object. That is our main reason for the objection. The question is this: In this country if the tradition of the people does not require wearing of gold as a normal procedure, you can scrap it. If the tradition is the

[Shri Nambiar]

other way about, then allow some margin for that. People in the rural parts do not have banks. They get these gold ornaments for that pur-pose. If it is the question of dehoarding the hoarded gold, then you could not take it, in fact you did not. For instance, according to the statistics you say that gold to the extent of Rs. 7 crores or Rs. 8 crores could only be taken, when there is altogether gold worth Rs. 4,000 crores in the country. What is it due to? Today under this Bill you are giving power to the officials to search safe vaults and deposits and take gold. Why did you not do that then, immediately before the order was promulgated? Then you could have taken or caught hold of all the gold and given them the money. I am not saying that you should not pay them for that. Today. But you have not done that. Sir, they want to bring this Bill on the statute book and tell the world that they are controlling the use of gold and saving it for the country. We do not want all these pretensions. want you to do things in practice and see that results are produced. There you have failed and therefore, oppose this Bill.

Now coming to the provisions of the Bill, I would request the hon. Members who are going to the Joint Committee to go through a particular clause—clause 17—which is most damaging. Under that clause even private ornaments that each individual has got at present can be taken out, over a particular limit. This is a new feature. First, they said that they were not going to take private ornaments. Now they say that even private ornaments can be taken. Clause 17 says:

"Where the Central Government is of the opinion that it is necessary so to do for carrying out the purposes of this Act, that Government may at any time, by general or special order, require that any person or class of persons owning ornaments

shall, within such period as may be specified in the said order, make a declaration to the Administrator in the prescribed form as to the quantity, description and other prescribed particulars of the ornaments owned by such person or each person in that class...".

This is a new provision. Now, you could say that if a lady or a family has ornaments, say upto 10, 20 or 50 sovereigns, then each member of the family will be asked to give a declaration that he or she is naving 10 or 20 sovereigns of ornaments. Any officer can verify that statement and can even seize the property or account books according to this law, I would ask my hon, sister member Shrimati Savitti Nigam whether she would like such a clause to go on the statue Book.

Shrimati Savitri Nigam: Why not, if it is in the interest of the country?

Shri Nambiar: Even then, how can you take the last ounce of gold from everybody in this country? Yoy are not going to do it. You have not done it even during the worst days of Chinese aggression when there was so much enthusiasm in the country on the part of the people to do authing for the defence. Then you could not do it. Is it possible to create such a feeling now? Therefore, I submit that they have failed.

The other point which I would suggest is this: Let not Government go on harassing the public in the name of gold control. This clause is nothing but harassment and therefore submit that hon Members of the Joint Committee would do well to try and see that even if they cannot get the Government agree to the complete withdrawal of the Bill, they could at least scrap this sort of clause and see that ordinary, normal, honest citizens of this country are allowed to go on with their normal avocation without being harassed by officials in the name of gold constrol.

The other point I want to mention is about goldsmiths and workers in other industries connected with gold. Much has been said about goldsmiths and I do not want to repeat that I submit that this is a point which the Government should take into consideration. They say that the Gold Control Order has been brought forward in the national interest. It is exactly in the national interest that the interests workers should be safeguarded. Both should go together. Should they starve so that national interest is safeguarded? Why should workers alone face starvation and unemployment problems? There are big businessmen and profiteers who are minting money out of the issue of national defence. They must be told that they should not do so. Why should the poor goldsmith be deprived of his earning? Not even one per cent of these people have got So Government have employment. miserably failed and I request Government to take note of this point and see that alternative employment is given to these people.

I have to say not only about the gold industry as such but about other industries as well which are connected with gold. For instance, there are artificial diamond cutting and certain other industries. In my State of Madras there are more than 30,000-40,000 people who live on artificial diamond cutting, for instance, in Trichy in the South. There is a factory for that at Mettupalayam Today most of these workmen are unemployed or half-employed or starved. Government have not taken any action to provide them with alternative employment except saying that they cannot help. I would request the hon. Finance Minister to pay careful attention to this because thousands of families are directly suffering under this and they should be given alternative jobs. If gold is not used, artificial diamond cannot also be used. So, that industry also suffers. I am bringing this point to his notice so that he can see that some outlet is given to this industry. I am told that there is a possibility of outside

market for these diamonds that they cut. If that is possible, all efforts chould be made so that these artificial diamonds can be exported and we will get not only foreign exchange-we can get good value for it-but this industry can thrive. This point should also be considered. These workers have formed into societies. It is not only the question of artificial diamond cutters and goldsmiths, but the difficulties of all the workers in indusdirectly connected with gold should also be taken into consideration along with the whole Bill. The Bill should not be taken up as a separate thing. If other connected issues are separated from it peope will be put to difficulties.

I know the hon. Finance Minister is a practical person. He knows, but he nesitates to withdraw this Bill. His predecessor brought it, and he cannot scrap all that his predecessor had He has already scrapped brought. CDS, and if he scraps this too, it will be said that the new Finance Minister is undoing all that the old Finance Minister did, and he is afraid, because they belong to the same Government and party. They have got their difficulty, and I think that might be the way his mind is working. But let himcome out of these narrow party difficulties. If it is in the larger interests of the country, it should be scrapped. He must be bold enough. I know he is courageous enough to do things if he wants. So, I request him to consider the question of withdrawing this Bill, and save the Members of the Joint Committee from doing a difficult job. Today, the consensus in the House is for its withdrawal. If the consensus of those who spoke reflects the feeling of the people outside, then the overwhelming majority of the people of this country are against this Therefore, I request him to consider all these aspects and do justice.

श्री बज्ञपास सिंह (कैराना): समापति महोदय, बहुत देर से मैं वहस सुन रहा हूं। मेरी समझ में दो बातें नहीं आईं। एक तो यह [श्री यशपाल सिंह]

कि इस बिल को लाने की क्या जरूरत थी जब कि सरकार फेल हो चुकी है और एक भी गोल्ड स्मगलर को आज तक चांदनी चौक में खड़ा कर के गोली नहीं मारी गई, उस का हाथ नहीं काटा गया । सैंकड़ों सुनार, गरीब स्वर्णकार भूखे मर चुके हैं, आत्महत्या कर चुके हैं, अपने प्राणों को खो चूके हैं । अगर सरकार एक भी गोल्ड स्मगलर का इलाज करती तो मैं समझता कि इस बिल को लाने की जरूरत है ।

हमारे फाइनेन्स मिनिस्टर साहब कहते हैं कि इमर्जेन्सी है। अगर इमर्जेन्सी देश में है सो कागज में है, पेपर के ऊपर है। अगर इमर्जेसी वाकई देश में होती तो यह लोग खाकी कपड़े पहन कर आते, देश में फीजी कपड़े पहन कर लोग भाते और उन की फौजी टेनिंग होती। एक चाइनीज की बन्द्रक यह नहीं छीन सके, एक चाइनीज की राइफल यह नहीं छीन सके हैं। किसी लंगडे, ल्ले, ग्रन्धे, काने चाइनीज को ला कर ग्राप लाल किले में बन्द कर देते तो कम से कम कसम खाने के लिये तो हो जाता कि चीन का एक आदमी हमारे जेल में बन्द है। एक इंच भी ग्राप चीन को पीछे नहीं हटा सके, एक भी उन की राइफल महीं छीन सके । ग्राज इमर्जेन्सी किस चीज कि लिये हैं। पब्लिक को लूटने के लिये हैं। कितने आर्डर आपने कायम किये, कितने मार्डिनेन्स लाये, कितने कानुन बने । ग्राप दो चीजों का इलाज कर देते। या तो जो सुनार भूखों मर रहे थे उन की रोजी रोटो का इन्तजाम कर देते, जो पांच लाख ग्रादमी बेघर .हो गये हैं उन को बसाने का इन्तजाम कर देते. या फिर एक भी बादमी के, जो गोल्ड स्मगुलिंग करता, हाथ कटवा देते, कुछ कर के दिखलाते तब भी हम कहते कि ठीक है, लेकिन इन में से एक भी का नहीं हो सका। पता नहीं यह बिल क्यों लाया जा रहा है। मैं तो समझता हं कि सिर्फ जनता को तंग करने के लिये यह विल लाया जा रहा है। इस में बोड़ी सी भलमन्साहत दिखलाई है। इस नें एक जगह लिखा हुम्रा है, ब्रौर इस को यह बहुत सुन्दर समझते हैं, कि

"No female shall be searched by anyone excepting a female."

बेइज्जती बेइज्जती है तो है. चाहे वह मर्द के हाथ से हो चाहे स्रौरत के हाथ से हो। ग्रगर घर में ग्राग लग जाती है तो फिर उस में दियासलाई चाहे मर्द के हाथ से लगेया भीरत के हाथ से लगे, घर जरूर जन जायेगा । ग्राप ख्याल कीजिये । हिन्द्स्तान में २० करोड के लगभग ग्रीरतें हैं। हर एक के पास कोई न कोई अंग्रठी होगी, कोई न कोई कड़ा होगा । क्या ग्राप बीस करोड पुलिस रक्खेंगे उन को सर्च करने के लिये. क्या गांवों में हर जगह दस्ते जायेंग़े फीमेल पुलिस के। यह बात समझ में नहीं ग्राती कि क्या जरूरत महसूस हुई इस बिल की । जरूरत तो इस बात की है कि जो स्वर्णकार, हैं, जो घर से बेघर हो गये हैं उन्हें बसाने की कोशिश की जाती. उन के लिये रोजगार की केशिश की जाती। वह नहीं की गई ग्रौर नये-नये कानुन लाये जाते हैं।

म्राज तक देवताम्रों के पूजन में किसी ने दखल नहीं दिया था, देवतात्रों के पूजन में श्रीरंगजेब ने दखल दिया नहीं था, चंगेजखी ने दखल नहीं दिया था, लेकिन देवताओं के पूजन में इस सेकूलर गवर्नमेंट ने दखल दिया है। देवताश्रों के पूजन में सरकार चाहती है कि खोटा सोना चले, श्राज वह परमेश्वर के पूजन में भी खोट मिलाना चाहती है। यह सरकार ग्राखिर कितने दिन चल सकेगी। नहीं चल सकेगी। इस के साथ ही साथ यह सरकार कहती है कि जिस जगह महाजन लोग रहते होंगे, जिस जगह वह लोग रहते होंगे जो कि स्वर्ण को बन्धक रखते हैं, वह लोग रहते होंगे जो कि गहने रखते हैं, जेवर रखते हैं, जिन के यहां गिरवीं रक्खा जाता है, वहां सुनार को काम नहीं करने दिया जायेगा। कहां, कहां आप डिस्किमिनेट करेंगे। हमारे बहां साहकार रहता है जो हमारे दृ:ख सुख

का सायी है और वहीं सुनार रहता है, च्या ग्राप दोनों को ग्रलग ग्रलग करेंगे। हमारे देश में ४४ करोड ग्रादमी हैं ग्रीर रहने के लिये साढे तीन करोड मकान हैं। क्या आप तन के ग्रलग ग्रलग घर बसा देंगे, या एक ही घर में बीस दीवारें डाली जायेंगी कि यह महाजन की दीवार है, यह सुनार की दीवार 🕏. यह बन्धक रखने वाले की दीवार है। क्या त्तमाशा है इस बिल में। यह बात नहीं चल सकेगी। इस बिल की क्या जरूरत है। कोई बरूरत नहीं है। लेकिन सरकार जनता को परेशान करना चाहती है। सभापति महोदय, च्याप चल कर देख लीजिये। यह सरकार कहती है कि इमर्जेन्सी है। लेकिन एक तरफ ब • पी • में २३ रुपये मन गड बिका, दूसरी तरफ सौराष्ट्र के अन्दर ६० ६० मन गड **'बिका।** यह क्या इमर्जेन्सी है।

Gold

ग्रीर ग्राप देखिये कि हमारी इमर्जेन्सी की हालत क्या है। यहां फौवारे पर चलिये, चांदनी चौक में चलिये। ग्राप देखेंगे कि इजारों मादमी चांदनी चौक में, हजारों मादमी रीगल के सामने, हजारों श्रादमी सब्जी मंडी में, खड़े हैं। इसलिये खड़े हैं कि बस नहीं श्राई है। बस ब्रा गई है तो टिकट नहीं मिला है, रिकट मिल गया है तो धकापेल हो रही है। इस में कौन सी इमर्जेन्सी है। आप स्थाल कीजिये पब्लिक को तंग करने के लिये हजारों इजारों ब्रादमी खडे रक्खे जाते हैं। श्राप एक बनिये के बेटे को कंटैक्ट दे कर देख लीजिये दिल्ली टांस्पोर्ट का। एक हण्ते के अन्दर अगर एक भी सवारी खड़ी रह जाये तो मैं यहां बोलना बन्द कर ूंगा, इस्तीफा दे कर चला जाऊंगा। लेकिन सरकार ऐसे काम कर रही है जिस का इमर्जेन्सी से कोई ताल्लक नहीं है। मैं कहना चाहता हं कि ग्रगर १०० बसों का इन्तजाम कर दिया जाये तो जो बुढ़ी मां 'पैंदल चल कर जाती है, हांफती हुई जाती है, उस के पहुंचने का किसी न किसी तरह से उपाय हो जाये। मुल्क पाकिस्तान के श्रन्दर एक भी पैसे रजर खड़ा नहीं रह सकता है। :792 (Ai) LSD-7.

ग्राप मल्क पाकिस्तान को देखिये, ग्राप दृश्मन को देख कर भी उस से फायदा नहीं उठाते हैं। भगवान राम को मर्यादापुरुषोत्तम इस लिये कहते हैं कि जिस समय रावण मर रहा या उन्होंने ग्रपने छोटे भाई को उस के पास भेजा भीर कहा कि रावण चारों वेदों का विद्वान है. जे: कर उस के चरण छन्नो भीर उस से विद्या प्राप्त करो। जिस समय लक्ष्मण वहां गये तो रावण ने यह विद्या दी कि "मभस्य शीघ्रम"। किसी देश में जनता की इतनी दुर्गति नहीं होती जैसी यहां हो रही है। क्या आप एक एक अंगठी का हिसाब यहां की भौरतों से मांगेंगे। गांधी जी ने सरकार के लिये एक बार कहा थाः

Government is the which governs the least."

वह बतलाते थे कि हुकूमत वह भ्रच्छी है जो दखलग्रन्दाजीं न करे, जो देश के किसी भी मामले में देश के नागरिकों के साथ किसी तरह का इंटरफिश्चरेंस न करे। लेकिन आज एक एक श्रंगी के लिये इंस्पैक्टर कायम किये जायेंगे। एक तरफ सरकार कहती है कि ४,००० करोड रु० का सोना देश में हैं। अगर वान ई ४,००० करोड रूपये का सोना देश में है तो वसल किया जाना चाहिये, हम तैयार हैं। मैं मानता हं कि देश के हित से बाहर कोई चीज नहीं है, देश की रक्षा से बड़ी कोई चीज नहीं है। लेकिन देश की रक्षा नहीं हो रही है। देश के गांवों में, पाकिस्तान का झण्डा लहरा रहा है ग्रौर सरकार खत लिखती है, हिन्दस्तान के नागरिकों को पाकिस्तान सरकार गोली से भूनी है और सरकार चिट्टिया भेजती है, श्रीटेस्ट करतो है। एक इंच भूमि की भी देश के अन्दर रक्षा नहीं हो रही है और ४४ करोड भारतीयों को बेहज्जत करेने के लिये यह कानन लाया जा रहा है।

जब आज इस सदन के ६८ परसेन्ट मेम्बर इस बिल के खिलाफ बोल रहे हैं तो सरकार क्यों चाहती हैं कि वह इस को पास करे। इस बिल को पहले साल भर के लिए पब्लिक

[श्री यशपाल सिंह]

में भेजा जाये। उन स्वर्णकार भाइयों के जो बचे हए लोग हैं, जो खदकशी कर के मर रहे हैं। उन के जो वारिस भीर बेटे हैं उन से पछा आय. उन की राय ली जानी चाहिये कि वह इस बिल के मुताल्लिक क्या कहना चाहते हैं। फाइनेन्स मिनिस्टर के लिये हमारे दिल में बड़ी इज्जत है, मैं भी चाहता हं कि वह श्रीर तरक्की के साथ यहां रहें. लेकिन में बतलाना चाहता हं कि अगर गरीब आदमी का दिल दुखी होता है तो जिस रास्ते से मोरारजी गये हैं उसी रास्ते से उन को भी जाना होगा। माज जनता की भावनाम्रों का एहतराम किया जाना चाहिये। जनता बहुत तंग हो चकी है। जनता अपना खन देने के लिये तैयार है. सोना देने के लिये तैयार है देश की रक्षा के लिये, लेकिन देश की रक्षा हो नहीं रही है। श्राप अगर कहते हैं कि यहां पर इमर्जेन्सी है तो देश की रक्षा के लिये लोग सोना ही नहीं खन तक देंगे, हड्डियां तक देंगे लेकिन इमर्जेन्सी होनी तो चाहिये।

Gold

यह भी समझ में नहीं ग्राया कि इस कानन में ऐडिमिनिस्टेटर की पोजीशन क्या होगी जिस के खिलाफ ग्रंपील भी नहीं की जा सकती। स्पीकर केहकम के खिलाफ ग्रपील की जा सकती है, वजीर के हक्म के खिलाफ अपील हो सकती है, बड़े से बड़े ग्रादमी हों हाई कोर्ट में उन के खिलाफ अपील हो सकती है। चीफ जस्टिस के खिलाफ अपील हो सकती है. लेकिन एडमिनिस्ट्रेटर के खिलाफ अपील नहीं हो सकती । तीन सौ साढे तीन सौ रुपया माहबार उस की तनख्वाह होगी लेकिन उस के हक्म के खिलाफ तमाम ग्रदालतों के दरवाजे बन्द हो जायेंगे । उस के हक्म के खिलाफ न कोई हाई कोर्ट जा सकेगा न कोई सुप्रीम कोर्ट जा सकेगा। यह डिमोकेसी कितने दिन तक चल सकेगी। हम ने पढा है:

"Law is nothing but the will of the people expressed in terms of law." लेकिन आज हम देखते हैं कि पीपल के जो नुमाइन्दे हैं उन की परवाह नहीं की जाती। जिस बिल के खिलाफ ६८ परसेन्ट मेम्बर बोल रहे हैं माननीय श्याम लाल ःर्राफ जिन की जिन्दगी देशभिक्त में गई. वांग्रेस की सेवा में गई. जिन की जिन्दगी करोड़ों ष्पादिमयों की सेवा में गई. जिन्हों ने देशभिक्त से सिवा कोई भ्रौर काम नहीं किया वह इस बिल के खिलाफ बोल रहे हैं और सरकार डिक्टेटरिशप से उसे पास करवाना चाहे. यह डिक्टेटरशिप कब तक चल सकती है। हर्गिज नहीं चल सकती । मेरा निवेदन यह है कि इस काले बिल को फौरन वापस ले लिया जाये। यह रौलट ऐक्ट से ज्यादा खतरनाक बिल है, यह जनता की ग्राजादी में रोडे ग्रटकाता है, यह इंडिविज्ञाल लिबर्टी को खत्म करता है, किसी सभ्य देश में ऐसा कानन नहीं है। इस देश में भी इस बिल के कलंक को हर्गिज नहीं लाना चाहिये। मैं ने भी देश के लिये खुन दिया है, जेलखानों में रहा हं। मैं देश का पहला श्रादमी हं जो ११ साल की उम्म में नजरबन्द रहा है। मैं ने फांसी की कोठरियों को कम से कम उमर में देखा है। मैं जेलखाने की पैदावार हं। हम ने देश के लिये खुन दिया है। देश की म्रात्मा को हम समझते हैं। सरकार ग्रगर डिक्टेटरशिप करेगी तो लोग उसे नहीं मानेंगे। सरकार की इस डिक्टेटरशिप के खिलाफ लोगों के ग्रन्दर एक ऐहतिजाज पैदा होगा, एक प्रोटैस्ट पैदा होगी और उस 🕏 रहते जनता को इस तरीके से कब तक दबा कर रक्खा जा सकेगा ? यह काला कानून है ग्रीर इसे फौरन वापिस लिया जाय। जहरत तो इस बात की है कि म्राज सरकार यह ऐलान करे कि जो पांच लाख सुनार घर से बेघर किये गये हैं उन के लिये इंतजाम होगा उन के वास्ते रोजगार का इन्तजाम होगा रोटी का इन्तजाम उनके लिए होगा, जमीनों का उन के लिये इंतजाम होगा, बाकायदा उन को एम्पलायमेंट दिया जायगा तब जा कर यह देश सुखी हो सकेगा।

16.00 hrs.

एक बार मेरी समझ में नहीं ब्राती कि जब वह ऐडिमिनिस्ट्रेटर चाहेगा तब वह इजाजत दे देगा कि कोई हर्ज नहीं है। ब्रब इस तरह से एक ऐडिमिनिस्ट्रेटर के रहम व करम पर नागरिकों को छोड़ा जा रहा है। यह समझ में नहीं ब्राता कि इतने ऊंचे ब्रिधिकार उस ऐडिमिनिस्ट्रेटर के क्यों रक्खे जा रहे हैं? जरूरत तो इस बात की है कि इस काले कानून को फौरन वापिस ले कर एक ऐसा कानून लगाया जाय ताकि जो उजड़े हुए मुनार भाई हैं उन को बसाया जा सके। उन के लिए रोजगार का इंतजाम किया जाय ब्रीर उन लोगों को वही हक दिये जायें जो कि एक स्वतन्त्र राष्ट्र के नागरिकों के होते हैं।

सब से बढ़ कर एक बात जो कि अग्रेजों के जमाने में भी नहीं हुई थी वह यह है कि इस कानून के अधीन इंस्पैक्टरों को यह अधिकार होगा कि वह गांव गांव में जा कर तलाक्षियां लें और पुलिस को अधिकार होगा कि वह गांवों में जा कर तलाशियां ले । जरूरत इस बात की है कि सरकार जो कि एक प्रजातन्त्री सरकार होने का दावा करती है वह जनता की मांग व इच्छा का आदर करे और जनता की इच्छा के अनुसार काम करे।

एक नई घारा इस में और है। उस में यह जिक है कि अगर किसी को लाइसेंस रेन्यू करना होगा तो उसे वह तमाम फौर्मिलटीज, वह तमाम लवाजमात और वह तमाम लेंची प्रोसीज्योर फौलों करने पड़ेंगे जिन का कि इस में जिक किया गया है। उस के लिये फिर इस तरह से पुलिस इस्पैक्टरों की भौर ऐडिमिनिस्ट्रेटर की खुशामद करनी होगी जब एक दफा लाइसेंस मिल गया है तो उस का रेनुअल महज एक कार्ड से हो जाना चाहिये। एक छः पैसे के कार्ड से उस लाइसेंस का रेनुअल होना चाहिये। लेकिन इस छै पैसे के कार्ड से उस प्राचन इस इस में जा कर खुशामद करनी एडेगी। उसे पुलिस से लिखवाना पड़ेगा। उसे गाव समा के प्रधान

से, म्यनिसपैलिटी के चेग्नरमैन से ग्रौर जिडिशिएल मजिस्ट्रेट से लिखवाना पडेगा गरज यह कि इंसान उनमें उलझ कर रह जायगा । इस तरह से इस देश का इंसान कितने दिन जिन्दा रह सकेगा जोकि हर वक्त क्य में खड़ा रहता है ? उसे ग्राज चीनी के लिए, घी के लिए और पानी के लिए लाइन में खड़ा होना पड़ता है। ग्राप जरा चांदनी चौक में जा कर देखिये कि क्या हालत है ? बहां पर यरिनल के सामने १००, १०० म्रादिमयों की लाइन लग़ी रहती है और इस के लिए खशामद कर रहे हैं कि भाई मझे जरा पहले हो ग्राने दो जोर की हाजत लग़ी है। माज जिंदगी की हर एक जरूरयात के लिए इंसान को क्य में खड़ा होना पड़ता है। हालत यह है कि इंसान को एक लोटा पानी भी बगैर क्य में खड़े हुए नहीं मिलता है। एक लोटा पानी के लिए खड़े खशामद कर रहे हैं। बग़ैर लाइन के एक गिलास दुघ का नहीं मिलता है। ग्राज उन के बच्चों को दवाई नहीं मिलती है। इस तरह से यह ४४ करोड़ इंसान जिन्दा नहीं रह सकेंगे । सरकार इस डिक्टेटरशिप को खत्म करे। यह बिल एक प्रजातंत्री सरकार का न हो कर एक नौकर-शाही का कानन मालम होता है। यह एडिमिनिस्टेटर ग्रीर इंसपेक्टर्स को मजबत करने का बिल है। इस बिल को एकदम वापिस लेकर सरकार यह एलान करे कि उस की गलत पालिसी की वजह से जो स्वर्णकार भाई उजडे थे, जो खदकशी कर के मरे थे उन की बेवाग्रों ग्रीर बच्चों के लिए रोजगार का प्रबंध होगा । उन के लिए रोटी, रोज़ी महैया की जायगी । वे लोग देश के उपयोगी नागरिक सिद्ध होंगे भीर देश की तरक्की के लिए भपना योगदान देंगे ।

भ्राज उजाड़ा कौन जा रहा है। जहां तक चीन से या किसी भी बाहरी दुश्मन से भ्रपनी म्राजादी की हिफाजत के वास्ते लड़ाई लड़ने का सवाल है वह हम सिपाही लड़ेंगे भ्रौर हिफाजत करते हुए मरेंगे। भ्रब इन बड़े बड़े लोगों को तो लड़ना है नहीं। मोचों पर इन्हें तो जाना है नहीं। यह तो यहीं रहेंगे। ऐयर कंडीशंड हाउँ एज में ग्राराम से पड़े रहेंगे । मरेंगे हम, हमारे बेटे, हमारे पोते. श्रीर हमारे भाई व भतीजे । हमारे यह बडे बड़े लोग तो यहीं बैठे रहेंगे। जिस दिन तिब्बत पर चीन ने हमला किया था. तिब्बत पर चीन द्वारा ग्रटैक हो रहा था ग्रीर वहां के किसान मजदर काटे जा रहे थे भ्रौर वहां की गरीब जनता पर जल्म ढाये जा रहे ये तो दलाई लामा साहब एक खच्चर पर सवार हो कर हिन्दस्तान में ग्रा गये थे। जब संकट ग्रायेगा हमला होगा तो यह बड़े बड़े लोग कारों में बैठ बैठ कर या हवाईजहाजों में बैठ कर कहीं ग्रीर चले जायेंगे ? मरेंगे हम, मरेंगे हमारे बेटे, मरेंगे हमारे पोते, भाई ग्रौर भतीजे जिनकी कि हडिडयां ग्रब तक हमें याद प्राती हैं। मेरीं मर्ज यह है कि इस काले कानुन की कोई जरूरत नहीं है। ग्रगर देश की रक्षा करनी है श्रीर इमरजेंसी को वाकई जस्टिफ़ाई करना है तो ब्राज हिन्द्स्तान के एक, एक बल्चे को फीजी तालीम दी जाय। हर एक देशवासी को लाजिमी मिलेटरी देनिंग दी जाय और यदि ऐसा हम्रा तो देश की रक्षाहो जायेगी।

प्रगर प्राप ने चीन के पांच, सात किले जीत कर दिखला दिये ग्रीर वहां के फौजी कमांडर को गिरफ्तार कर के दिखला दिया तो हम समझेंगे कि वाक़ई चीन को ग्राप ने जीत लिया है। उस हालत में हम ग्रपना तन, मन, घन सब कुछ ग्राप के चरणों में चढ़ा देंगे। लेकिन इस ग्रारामतलबी की जिंदगी में जिस तरीके से यह देश के साथ फौड किया चा रहा है, उस हालत में देश से एक पैसा लेना भी गुनाह है। मैं सरकार से यह निवेदन करता हूं कि इस काले कानन को वापिस ले कर उजड़े हुए स्वर्णकारों ग्रीर उन को मुसीबतजदा फैमिलीज के वास्ते इंतजाम किया जाय।

Shri U. M. Trivedi (Mandsaur): I will not take a very long time over this Bill. It strikes me that this Bill has been put on the statute book in a hurry. Without any study probably the copy has been made from the Gold Control Order that has been made and that has been promulgated. The idea of the fundamental rights has been thrown to the wind. The provisions that are contained in this Bill are militating against the provisions of Article 14 and 19 of the Constitution and those Articles will stand in the way of promulgating this Bill, irasmuch as an arrangement is being made that only a certain amount of gold can be held, that the people will not be allowed to follow the traditional industry that they were following, that the avocation of life which they have chosen for themselves will not be allowed to be followed by them, that there would be a class of person or persons whose houses will be searched and who will be asked to deposit or decclare the gold that they are in possession of. All these things will militate against the very provisions of the law. Such a provision in law is ultra vires of the Constitution.

I do not know under what advice, in what manner, this action has been taken and this House is being asked to debate upon a Bill which stand scrutiny before a Court of Law. That is why I say that the provisions of the Bill are derogatory, they are not conducive to the good administration of the country, and positively militate against the fundamental rights of all citizens of our country, which they possess. I was thinking what name should be given to this Bill. I had put it down also I would suggest that this Bill be called The General Corruption of People and Adulteration of Gold Act. This is the only meaning that will come to this Bill. It will bring about corruption in all the people of our country. Every one of us will try to act dis-

honesty and will not disclose things and will also manouvre for something At the same time what will happen is this. You are forcing the people to take to adulterated gold. What for is the gold to be adulterated? On the one hand, we are making a law to stop food adulteration and to see that the people are not cheated; but, on the other hand, we are going to encourage adulteration of gold. What we have come to, I do not quite understand. It might be a good thing to have promulgated a law at the time of emergency, which provided that under Article 359 the fundamental rights would be suspended and they cannot be challenged, under the very same Article and therefore the Articles 14, 19 or 31 would not come into play. But in this case there is such thing and the Articles 14 and 19 will come into play. Therefore, I will submit that this law, as it is being made, is an absurdity. It is the height of absurdity. It is an unthinkable thing and it is a thing which cannot be passed into a law. I would, therefore, warn the Government that would be depriving nearly 10 lakhs of people from their means of livelihood by perpetuating this measure. I would submit, Sir, that the Government should cry a halt on this thing and thus will not deprive a large number

I was listening today to all the speakers and I have taken down the names of one and all. With the exception of one lady Member, each one has spoken against this Bill. Let the Government take stock of this position

of people their means of livelihood.

If at the same time they promulgate this law, it will open the floodgates

of corruption. Each Officer will act

in a corrupt manner and each man

will try to act in a corrupt manner. This is too much. This Bill cannot

stand scrutiny for a moment.

and realise that this is not a Bill which is agreeable to the House and this Bill should not be put on the statute book.

श्रीमनी मुमद्रा कोशी: (बलरामपुर): सभापति महादय, श्राज जें। गोल्ड कंट्रोस बिल सदन के सामने पेश है मैं उस का हृदय में स्वारत करती हूं श्रीर मंत्री जी के इस के लिए मुदारकबाद देती हूं कि वह इस बिल को सदन के सामने लाये।

ग्रभी मेरे से पूर्व माननीय सदस्य जोकि बोल रहे ये उन्होंने यह कहा कि खाली एक लेडी मेम्बर को छोड़ कर सभी वक्ता जोकि बोले हैं. वे इस के खिलाफ ही बोले हैं। बाकी लोगों ने क्या फहा है वह सब को मैंने सना नहीं है इसलिए यह मैं नहीं कह सकती कि उन्हों ने क्या कहा है। लेकिन जहां तक महिलाग्रों द्वारा इस बिल का विरोध किये जाने का सवाल है मैं समझती हूं कि उस का कारण सदियों से चला ब्रा रहा है स्वर्ण ब्राभवणों म्रादि के प्रति उन का मोह है। लेकिन यह कौन नहीं जानता कि पैसे वाले और मालदार जोकि सोने का इस्तेमाल करते हैं वह उस के लिए गरीब ब्रादिमयों को ऐक्सप्लाएट करते हैं ग्रीर उन का शोषण करते हैं। इस के कारण मुल्क में करण्शन बहुत होता है। इस से ईर्घ्या होती है, द्वेष होता है, रिव्वत चलती है, चेरी की जाती है स्रौर डाके मारे जाते हैं। इस वे अतिरिक्त यह जो सोने का इस्तेमाल होता है यह महिलाओं को बेवकुफ बनाने के लिए भी होता है। बेवकफ बनाबे का मतलब यह है कि उस का जो ब्रादर ब्रौर रिगार्ड घर ग्रांर समाज में होना चाहिए. शिक्षा में उस का जो स्थान होना चाहिए, उस सब के बजाये कभी कभी सोना, जेवर भीर दहेज दे कर उस को मुर्ख बनाने की कोशिश की जाती है। इसलिए धगर खासी महिलायें इस के खिलाफ़ बोलें, तो उस में कोई म्राश्चर्य या सन्देह की बात नहीं होनी चाहिये । इस के श्रलावा गोल्ड कंट्रोल का विरोध महिलाओं के नाम से भी होता

है। कभी कहा जाता है कि ट्रैडीशनल जेवर नहीं मिलते हैं। कभी कहा जाता है कि सहाग की निशानी ले ली जाती है। ब्राज समय इतना बदल गया है कि ग्राज के जमाने में अगर कोई टैडीशन्ज की बात कर के इस बिल का विरोध करता है, तो मझे बडा ताज्जब होता है।

ग्रभी कम्यनिस्ट पार्टी के माननीय सदस्य, श्री नम्बियार, ने इस बिल का विरोध किया। मालम नहीं कि वह कम्यनिस्ट पार्टी के दोनों ग्रुप्स की तरफ से बोल रहे थे या सिर्फ श्रपने ग्रप की तरफ़ से बोल रहे थे। उन का विरोध कुछ समझ में नहीं भ्राया, क्योंकि कम्यनिस्ट पार्टी ने जब पहले गोल्ड कंट्रोल का विरोध किया था, तो यह कहा या कि सरकार सिफ़्रं सोने पर कंटोल कर रही है, लेकिन लोगों के पास जो इतना सोना पड़ा है, जब उस को लेने का सरकार का विचार नहीं है, तो फिर कानून बनाने का क्या फ़ायदा है। श्राज जब सोना लेने की बात ग्रा रही है, तो वह उठ कर इस का विरोध करते हैं कि सोना क्यों लिया जाता है।

श्री तिहासन सिंह : बिल में सोना लेने की बात नहीं कही गई है।

एक माननीय सदस्य : माननीय सदस्य जरा इस विधेयक को पढें।

श्रीमती सुभद्रा जोशी : इस ग्राधार पर भी इस बिल का विरोध किया जाता है कि किसी व्यक्ति के पास जो जेवर हैं, उन के बारे में क्यों पूछा जायेगा । ताज्जब की बात यह है कि स्वतंत्र पार्टी के माननीय सदस्य, श्री यशपाल सिंह, ने कहा कि यह बिल पास करने से हिन्दुस्तान के ४४ करोड़ लोगों का श्रपमान होगा । मैं कहना चाहती हूं कि ध्रगर हिन्दु-स्तान के ४४ करोड ब्रादिमयों के पास सोना हो, तो फिर हिन्दुस्तान की शक्ल ही दूसरी हो । उन्होंने एक दर्दनाक नक्शा खींचा कि

लोग पानी के लिए क्यू में खड़े रहते हैं, लोग दूध के लिए क्य में खड़े रहते हैं, वगैरहा उन्होंने कहा कि इस बिल से उन को ग्रीर भी तकलीफ होगी। मैं बड़े ग्रादर के साथ उन से यह पूछना चाहती हं कि वह हिसाब-किताब लगा कर बतायें कि हिन्दस्तान में सोना कितने लोगों के पास है। उन्होंने करोड़ों माटमियों का नाम ले कर इस बिल का विरोध किया, लेकिन मैं समझती हं कि भ्रगर इतने लोगों के पास सोना हो, तो हिन्दुस्तान की शक्ल ही दूसरी हो । कुछ मटठी भर लोगों के लिये, जिन के पास सोना है, लेकिन जिन का परसेंटेज ग्रीर गिनती कम है, एक तरक्की-पसन्द और भ्रच्छे कानन का विरोध करना बहुत ही ग्रनुचित बात है।

इस से भी ज्यादा ताज्जुव मुझे यह बात सुन कर हुआ कि सरकार देवताओं के पूजन में भी दखल देने लगी है। यह कोई नई बात नहीं है । बहुत श्ररसे से इस देश में---श्रीर दनिया के सभी देशों में भी--पैसे वाले ग्रीर धनाद्य लोग देवता श्रों के ठेकेदार बने हए हैं मुझे याद है कि जब हम लोग छोटे थे ग्रीर किसी से छ जाते. थे, तो हम को कहा जाता था कि सोना पानी में डाल कर हिलाग्रो ग्रौर ग्रगर वह पानी छिड़क दिया जाये, तो छत मिट जाती है। यह भी कहा जाता है कि श्रलंकारों से सुशोभित कर के ही कन्यादान किया जाता है ।

जैसाकि मैंने श्रभी कहा है, इस देश में धरसे से यह कोशिश रही है कि देवताओं की ठेकेदारी भी पैसे वालों के हाथ में होनी चाहिये--जिस के हाथ में सोना हो, उस के हाथ में होनी चाहिये। ग्रगर सोना नहीं होगा, तो देवतास्रों का पूजन नहीं किय जायेगा । जिन देवताओं की यह परिभाषा की गई है, जिन का यह नक्शा खींचा गया है, उन को मानने के लिए (Interruptions)

भी गौरी शंकर कक्कड़ (फ़तेहपुर) : भाननीय सदस्या विधेयक को पढ़ें।

श्री सिंहासन सिंह : देवताओं को चाहे जितना सोना दे दिया जाये, कोई रुकावट नहीं है ।

श्री स्पार कोशी: मानर्नाय सदस्य श्री यणपाल सिंह, ने कहा है कि सरकार देवताओं के पूजन में दखल देने लगी है। यह बात नई नहीं है। जिस तरह पहले देवाताओं के पूजन का नाम ले कर सोने से लोगों का शोषण किया जाता रहा है, श्राज उसी तरह देवताओं और ट्रैडीशन्ज का नाम ले कर जनता को मूर्ख ननाने की कोशिश की जा रही है। इस तरह ग़लत बात कह कर इस बिल का विरोध किया जा रहा है।

इस के ग्रलावा फंडामेंटल राइटस का नाम ले कर भी इस बिल का विरोध किया जा रहा है। यह कहना बहुत नामनासिब है कि अगर यह कानून पास हो गया, तो लोगों के मौलिक ग्रधिकारों पर, उन के फडामेंटल राइटस पर, म्राघात होगा । मैं कहना चाहती हं कि ज्यों ज्यों समाज ग्रीर देश तरक्की करेगा. ज्यों ज्यों हम लोग समाजवाद की तरफ़ बढेंगे, लोगों के श्रधिकारों पर जरूर कुछ न कुछ पाबन्दी लगेगी। कुछ माननीय सदस्यों की तरफ़ से कुछ मुट्ठीभर लोगों कं फ्रंडामेंटल राइट्स का नाम ले कर हर समय किसी न किसी कानुन का विरोध किया जाता है। मैं निवेदन करना चाहती हूं कि म्राख़िर दुनिया के, ग्रीर हिन्दुस्तान के, गरीब लोगों के भी कुछ ग्रधिकार हैं--- श्रच्छा खाने-पीने का श्रधिकार है, अच्छे मकान में रहने का धाधिकार है, जीवन का श्रधिकार है, उपार्जन · का ग्रधिकार है। ग्रगर कुछ लोगों के कुछ मधिकारों पर रोक लगा कर हिन्द्स्तान की जनता को ज्यादा से ज्यादा ग्रधिकार दे दिये जायें, तो फंडामेंटल राइट्स का नाम ले कर कानृनों का विरोध करना बहुत ना-मुनासिब बात है ।

प्राज जो कानून सदा के सामने प्राया है, हम उस को वैलकम करते हैं। गोल्ड कंट्रोल प्रार्डर के बारे में यह कहा गया है कि उस से कोई फ़ायदा नहीं हुआ, सरकार फ़ेल हो गई है, वगैरह। मैं निवेदन करना चाहती हूं कि जो भी कानून बनता है, उस को ट्राई किया जाता है और प्रग्न परती है, तो वह पूरी की जाती है और उस कानून में संशोधन किया जाता है। गोल्ड कंट्रोल ग्रार्डर का श्रव तक जो भी नतीजा रहा हो, उस में जो कियां रही है, उन को दूर कर के इस बिल को पास करना चाहिये। किसी बिल को ब्लैक बिल कह कर उस का विरोध करना विलक्ठल नामुनासिव बात है।

मुझे ब्राशा है कि सरकार इस बिल के साथ प्रोसींड करेगी ब्रौर ज्वायंट सिलैंक्ट कमेटी को भेजने के बाद इस बिल को ठींक तरह से पास करायेगी।

Shri Subbaraman (Madurai): Chairman, I thank you very much for the opportunity you have given me to speak on this Bill. The gold control order has been brought with very good intention; nobody denies it. It was brought to prevent smuggling of gold. Rs. 50-60 crores were drained away every year. It was also expected that gold would come out. But as we all see we have not achieved that object. It is very good if gold is with the Government alone, and not with the private people. It would not give as much benefit to us as it would give if it were with Government alone. We find it very difficult to get foreign exchange for our defence and development. So, it was thought that if we had all the gold that is locked up or hoarded by private persons, we need not depend upon foreign countries or we need not raise so much money for our defence and development. But unfortunately the expectations were not fulfilled.

It shows that our public needs to be educated. If people know that they can invest their savings in a better way, then they may part with gold. They do not know it. Also, they do not have sufficient faith in the Government. People invest their money in gold only with the idea that it can be converted into money when they want it to meet their needs. But they have not had any other alternative way of investment by which they can get money as and when they require it. So, they are investing it in gold. So, the first thing we have to do is to educate the public, especially our womenfolk.

Two of our lady members talked in support of the Bill. That is true, but I am afraid their views do not represent the views of the general womenfolk. Our general public and womenfolk should be continuously educated. We have brought about several social reforms like prohibition removal untouchability, widow remarriage, prevention of child marriage, abolition of dowry and all that. We have also made legislation in regard to land. But these have been brought after educating the public for a very long time. Only on account of that people became prepared to have such reforms. In the same way, we have to educate our public and our womenfolk. If we do it continuously for some years, then I am sure our people will be prepared to accept this reform or a Bill of this kind.

There is no purpose in simply having a good law if it cannot be enforced. We should not make people disobey the law. As the gold control order stands now, I am afraid it is more disobeyed than obeyed. As many of the speakers before me pointed out, from outside one can be contented that everything is more or less going on all right, but as far as the provision of the gold control order is concerned, there is more disobedience than one sees on the surface. The result of this Bill is that the people are induced to

disobey the law. That is not a welcome thing. More than anything else, obedience to law should be the most important thing that we should look into. If a majority of the people do not obey law, there is no good of the law being there on the statute book. So, I would request the Government that till we make the people prepared to accept the provisions of the Bill, they should not be enforced.

As a result of this gold control order, lakhs of people have been thrown out of employment. Of course, Government have come forward to rehabilitate them in certain ways, but they have not been helpful in any considerable degree. Alternative employment and other concessions that have been set apart for the rehabilitation of the goldsmiths have not reached the goldsmiths. There are lots of difficulties in their getting the benefits and they should be removed.

I would like to impress upon the Minister one thing. We should open branches of the State Bank in small towns and villages. If attractive terms are offered, a great number of people would come forward to invest their money in these banks. They do not have such attractive terms, reliability or security or other reliable institutions and so they are going in for purchasing gold.

Though Government has got very good intentions behind the Bill, a would like to point out that owing to the difficulties in the way of enforcing the provisions of the Bill, they should be so amended that people do not find any difficulty in obeying them.

Shri D. C. Sharma (Gurdaspur): Sir, when the gold control order came up for discussion on the floor of the House, I think I was the only unfortunate member from the Congress benches who opposed it. I was taken to task for it, not in the official sense of the world, but in a very gentlemanly sense of the world. I predicted that the gold control order would

come to nothing. I am not a soothsayer, but sometimes even those persons who are not gifted with the power to see the future can read the future. I think that day I was able to project my vision to the future and I am happy that the gold control order came to nothing.

The gold control order was born under an evil star, conceived at a very inauspicious moment and brought into operation at a very very unfortunate moment, but it came to nothing. The Gold Control Order and the Defence of India Rules pertaining to that and other things have been rolled together and have produced this Bill, which is called the Gold Control Bill. What its fate will be, I will come to that later on. But I want to ask one question.

What is it that is making the government have a hotch-potch of normal civil law and emergency regulations? Why is it that the Defence of India Rules in parts are being combined with some of the provisions of the Gold Control Order? The result is a hybrid piece of legislation. I have heard of hybrid maize, hybrid flowers and other things, but it should be said to the credit of all of us here that here we are going to have a strange piece of legislation, which is neither fish nor flesh nor fowl but which is a combination of all these things. Therefore, my first objection to this Bill as a loyal citizen of India, as a person who believes in the fundamental rights of the citizens of India is this, that the Defence of India Rules should not undergo transmigration in bringing forward a Bill of this kind. When the emergency is over and the Defence of India Rules have become an unessential part of the statute book, you can think of these measures and bring them into being. But I do not understand why this is being done now. I think the constitutional pandits will be able to say much more about it. I cannot dilate on it further but I think this is a kind of monstrocity which we are bringing into being by making a

strange amalgam of these two things. That is my first point.

Secondly, Sir, I hope you would not mind if I were to refer to my own life for one or two minutes. I lost my father when I was eleven years of age. My father was a poor school teacher, working in a primary school and getting only Rs. 8 a month At the time of my father's death we were four brothers; no uncle, no aunt to support My mother became a widow age. We a very early nobody to look up to. We had a very small piece of land, about 11 bigas, in the village which could hardly give us enough to eat. I had passed my primary school examination when my father died. But my mother did have a few gold as every Hindu, Muslim or ments. Sikh woman has some gold ornaments. She had those gold ornaments and Mr. Chairman, believe mc, if my mother, my brothers were able to support ourselves during those lean years when we had nobody to depend upon, it was because those gold ornaments of my mother, which were not many. My poor mother used to sell those gold ornaments and buy our requirements. Sir perhaps you want to know why I am driving at that point because, as soon as a person is transplanted to the treasury benches his capacity for understanding decreases in proportion to the high place he occupies. So, I say, do not look upon gold as a source of filth, as a source of degradation, as a badge of class distinction, as a badge of social prominence. I want you to look upon gold as social security for the orphans who live in the villages, for the widows who work in the villages, for poor men and women who have no social security scheme. I know our Finance Minister is thinking in $term_S$ social security schemes. When have a social security scheme for all the citizens of India, for the old and infirm, for the orphans, for workers, for the widows, I would say that gold should be done away with. But as long as there is no social insurance for poor people,

[Shri D. C. Sharma]

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orphans and widows, I think gold ornaments are not badges used to beautify persons, they are like bonds which you can pawn or pledge or sell, which you can dispose of in order to keep your pot boiling in order to feed your children, in order help your mother or son or daughter. Therefore, I think in terms of social security you should not have a legislation of this kind,

Of course, I know there are some persons who have incalculable hoards of gold. Well, they have that, and you are not going to do anything about them. They are not going to caught in the meshes of this legislation. They are big fishes which will eat into the meshes of this legislation and get away from them. So, this legislation will be meant only for those poor people who have not much.

Thirdly, the Prime Minister-designate hit the nail on the head when he said that there are two big problems facing the country at this time-the problems of poverty and unemployment. I ask you one question. Why is this so? Because there is uprooting of the people from the hereditary professions. Look at the report which the Planning Commission has published. I would ask the Minister of Planning to go to the Yojana Bhavan and read the report about Shahjahanpur district in Uttar Pradesh, where it has been said people are being uprooted from professions which they have practising all these years. You take away old professions from them and you are unable to give them any other employment. Where is the social security scheme? You take away the profession from the goldsmiths and then say: become artisans, become mechanics. You turn them out of the paradise and you do not give them a new paradise; it is a case of paradise lost, because there is no paradise regained for them. Therefore, I would say, so far as the employment potential of this Bill is concerned it is almost nil but its employment potential is very good. I hope it will add to the unemployment figures of our countrymen

Then another point. I am a religious man. I believe in the saints of India: I believe in Ramakrishna Paramahamsa, Swami Vivekananda and, more than anybody else, Ramana Maharshi. I am a devotee of Ramana Maharshi. I believe in all these saints; I believe in all the gurudwaras, temples and holy places. I am glad Government have exempted these holy places like Nathadwara from the operation of this Bill.

They can have gold. But do you know that one of the biggest scandals in free India-I do not want to mention the name of that scandal-was the result of money which a prince adventures got from a holy That was exposed by my temple? beloved friend, who is no more, Shri Feroze Gandhi. From where did that adventurer get all the money to gamble away his own prosperity and other people's prosperity? where? He got that money from a place of religious endowment. I shudder to mention the name of that place. I tremble to give the name of that gentleman.

Therefore, what is the good of stopping the flood in small rivers streams while keeping small floodgates open in big rivers? You say that you will not put up a dam on the Beas or on the Indus but if there is a small canal you will put up a dam there. But you must know that the Sutlej or the Beas or Indus will wash you away whereas these small rivulets and small streams will not do it.

I am happy that you have given exemption to them, but I would say that having learnt from experience of some of these persons who have been misusing the money which they have got as offering at the temples.

you should do something about it also. We should not tamper with them. I think, without tampering with the religious susceptibilities of anybody, without treading over the spiritual domain of anybody, you should do something about it.

Mostly, our Bills are not very carefully drafted, but I must compliment the Finance Minister for drafting this Bill very lucidly and also for going into all its details. Look at the details; there are so many details in this Bill. For instance, I have liked the provision about seizure of property. Even the animal which is going to carry that gold will be seized. The seizure of property, I think, is a beautiful piece in this legislation which in its ingenuity and comprehensiveness, beats everything Why? Because everything is going to be seized, even the donkey from the owner of the donkey. What a beautiful piece of legislation!.

Then, he says that they will have gold at the international price of Rs. 53 58. I may tell you one thing and that is that there is a law of supply and demand all over the India is not exempt from that law of supply and demand. India cannot be an exception. I think, the Government of India also cannot be an exception to that law of supply and demand. Why should people give you gold at the rate of Rs. 53 58 when they can get a better price somewhere else? You would seize What will you seize? You will not be able to seize anything. Only in the matter of issuing certificates and licences to the dealers you will bring into being a new kind of machinery; but that will come to nothing.

There are two types of legislations in this world. There are some pieces of legislation which follow public opinion; there are other pieces of legislation which are ahead of public opinion. The great Pope of Rome—I think, his name was Pope John; he was a very, very wise man—said, I think, at a consecration which that great Pope John gave that if you

want to reform the world reform it with small doses; reform it by instalments; reform it gradually but if you want to have a revolution, have a revolution. Now, here is this Bill. It wants to bring about a social revolution: it wants to bring about a psychological revolution; it wants to bring about a new framework of money calculation. But revolutions never came with the help of Bills passed in assemblies or parliaments. Revolutions have never come as a result of that. Napolean did not pass any legislation. Other people have not done that. This Bill will be as infructuous as our Bill about the removal of untouchability as our Bill about the removal of dowry, as our Bill about prohibition, as our Bill about prohibiting th€ marriage of young children. Therefore, I would say to the hon. Minister that he should not have in his mind the moneyed people when he is framing the Bill; he should think of the poor people. He should withdraw this Bill. If he cannot withdraw this Bill, he should try to change it beyond recognition when it goes to the Joint Committee.

I think, the first Bill was born under an evil star and this Bill is born under the Astagraha yoga, under the conjunction of the eight planets. I am sure that this Bill will have a very very had journey I, therefore, oppose this Bill

Shri Joachim Alva (Kanara): Mr. Chairman, it is always a pleasure to speak under your auspices. When you are in the Chair, we are drawn to take part in the debate. I do hope, you will give me a little extra chance.

During the last war certain enactments were made and they were called war-time babies. The war-time babies went off with the war and were forgotten, but they were always named war-time babies. Many people remember that one of the most famous war-time babies was the press enactment made during the last war.

[Shri Joachim Alva]

Likewise, during the Chinese aggression we resorted to or produced come babies and the most important baby was the Gold Control Order.

The Gold Control Order was good by parts. It was good by its name but it was bad in its effects. It was bad by the babies it further produced.

A law is said to be observed or respected in three ways. Firstly, it is sometimes respected by defiance through the backdoor; secondly, it is respected by contempt or indifference and, thirdly, it is defied openly. I think, this Gold Control Order undergo all the three processes. Firstly, it will be defied by the backdoor; secondly, by contempt indifference and lastly, may openly. No law which is defied in that manner should be on the statute book. We must observe the laws that we place on the statute book. It must command allegiance and respect of the majority of the citizens. If it is going to be defied quietly and invisibly even by the most respected citizens, even by the ladies and gentlemen who sit on the benches of this Parliament, then it is time to have a second look at this law. I have it on the authority of the most important V.I.P. in Maharashtra that prohibition there has led to 7 lakhs of prosecutions, 41 lakhs of convictions and 6 lakhs of blood tests. Now, you can count the time spent on these blood tests of 6 lakhs of people-how much time the doctor or the civil surgeon took on a single blood test? It took him atleast half an hour-test, noting and reporting. If you multiply 6 lakhs by half an hour, you imagine how much time was gone and wasted. Those doctors could have usefully spent their time on other tests, on the hearts or chests or any other valued part of the body and mind instead wasting time on those blood tests caused by illegal drinking

I am a teetotaler for the last 30 years. When I first went to Bombay, I drank shandy—it is a lovely drink but I gave it up on finding that a Congressman could not drink. I also. came from a family which did not drink. But I am not for prohibition after I have seen the mighty and terrific damages it has done. have got a policeman right in the corner; you have got a policeman. coming right into your bedroom: you have got a policeman coming anywhere and everywhere. That is good for a respectable citizen and the law which is damaged or violated in this fashion ought to be scrapped out and we cannot really keep it. If thereare wise and good men who think that it should be introduced all over the country, we can only say, we are frittering away our valuable energies and something rotten will really creep inside our State.

We have not yet blocked the ways of smuggling of gold. I am not saying anything new. There is the firm Premchand Roychand of Bombay. It is a well-known bullion firm. This is all in the record of Parliament and in the questions and newspapers. How they indulged in systematic smuggling, one member of the family the Bombay donates a big stupa, University clock tower, and another member of the family indulges in emuggling of crores with the assistance of a foreign diplomat and then we impose the fine of a glorious sum of Rs. 10 lakhs when crores and crores of rupees worth of gold have been smuggled inside the land. If we allow a big fish to run away like this and catch an ordinary man who has got 1 or 5 tolas of gold and give him five years jail, it is time should reconsider the way we enforce our laws. If we have one law for one set of people and another law another set of people it would damage the spirit of the law. We do not strictly enforce our rules against smuggling in the manner in which we should do. We have not got II 233

even 100 honest men at the airports and other places who will enforce this law with honesty and strictnes. Either they will take a bribe—I do not say all of them but some of them—or be influenced by some other considerations. If there is an officer who has the courage to make a report, his record is affected or he is transferred.

Both ways are bad. Either some of them are dishonest or honest people cannot do a good job and the officers above them put them into troub'e. Unless we ruthlessly close the doors of smuggling rackets and put them down with iron hand, we cannot enforce the law.

For centuries, men and women have prized gold. It is very difficult to take away gold ornaments from a woman, especially a village woman who has got just one bangle or a set of ear-rings. We have now a new type of young women amongst us who wear nothing in their arms and ears and also sport a cigarette and wineglas; in their hands. It is because these women have learnt undesirable fashions from cinemas and thus a positive calamity has come over us all. I am not talking about these women. These women are, unfortunately, growing in number. It is for us, you and me, to put the women on the right pedestal. Otherwise there is a grave danger. When women go wrong, our country cannot be built up. The foundations of our country will go if our women go wrong because then they cannot produce a fine and valiant race to take charge of the country. I am not mentioning about those women. But I am mentioning specially about the village woman, the hill-tribe woman, country-ide woman or the town-side woman who has just a bangle on her hand and a set of ear-rings on her ear and she prizes it with so much respect and honour and whatever her father or mother or husband hands over to her she treasures most. It is a wrong and unnatural thing to deprive such a

woman of her minimum ornaments. It is time we allow her to treasure it. We must find out the way, as some of my hon. friends have said, by which the Government can allow people to buy a minimum quantity of pure gold on payment of a minimum charge and be allowed to make a minimum number of ornaments. without vulgarity of excessive ornaments. I think that that would least be a sensible law. Then, if my next-door neighbour has got 500 tolas of gold, I shall have the moral right to go and report against him, and we shall also have the satisfaction that nobody will be deprived of having 20 or even 30 tolas; or whatever minimum we agree upon for possession by a family. In that way build up can the character of the nation. In any way if we do it, we shall bring in corruption, and we shall bring in corruption from the lowest rung, from the level of the sepov at the airport or the officer at the airport and going up to the higher rungs which I shall not name now, and thereby we shall have systematically corrupted one sector of our public or official life. We have already corrupted the police in the matter of prohibition, and now by means of this gold control we shall be corrupting them in another sector too and thus destroying the foundations of the character of our nation, and that will do no good to us in the future. If we bring in these types of new laws we be damaging not only character but also the economy of our country.

Now, take the case of the Soviet Union. There, even the women have to wear big watches which mere males wear anywhere else and which perhaps our women will feel shy of wearing. But then they in the Soviet Union said. No, we shall have to wear them; we may be in a state of yery great deprivation, in a state of great hardship of life, but our women

(Shri joachim Alva)

shall have to wear exactly the same nickel watch which the men wear, and thus build up our land. And now, they are turning to gold, and slowly they are turning to finer things. How are they doing it? They as individuals had no gold to sell or to wear. But they had plenty of gold in the coffers of the State; they had enough gold there to throw on the coffers of Berne Paris, London or New York or Tokyo and thereby they exhibited their strength and wealth to the other countries of the world. When they were desperately in need of wheat and other necessities, they had the gold in their coffers which they were prepared to throw off on the coffers of the world. That was possible only because they had enforced the same pattern of life for all. But that pattern of life cannot be kept for ever with the And slowly, they rigidity. be relaxing it and everybody shall have ultimately the pleasure of even having gold inside their teeth or wearing gold ornaments. But we today are going in the wrong way adopting a wrong type of procedure. We cannot sustain this order of life with the same rigidity of enforcement, because of the ultimate corruption that will creep in, and the various agonies of life that would result therefrom which would make our nation rue the day we enforce such unnatural laws

This Bill has seven chapters and 43 clauses. But what is the use of it all? If we are going to increase merely the small laws of irritation, what is the use of it all? People are very inventive, and crooked people are always inventive, and they will find way; and means by which to defy the law. As the custodians and as the law-makers here we have got to see that we have a law which reaches down to the meanest citizen, and we have to consider whether it will be a law which will be respected

or which will be openly violated or violated by the back-door or observed with indifference or contempt. As law-makers, we have to enquire into the spirit and origin of laws, and how they are going to travel down to the farthest ends of the land. Unless we do that, enforce such principles, we shall not be able to preserve a good State.

The cases of suicide by goldsmiths have indeed been very alarming. We have not heard of cases of suicide among other categories of people, but we have heard of many cases of suicides amongst goldsmiths, who have been honest people and who have been devoted to their craft for months and years and centuries together. am afraid that even the Finance Ministry at the Centre and the State Governments have not looked into those cases, sympathetically they have not given their children what they needed, they have not given their families and children therelief that they were in need of, and have not given those people who have been ruined and who have been ruined in their business or found out speedily alternative sources of employment.

We must judge our laws in the spirit that I have enumerated above.

We must produce gold in our country. We have to build up our country in such a way that our gold will be the sheer production of our industrial undertakings. and factories will produce and produce so much that every worker will be proud to say 'I have put in so many. hours of work, seven hours or six hours a day for a week, and I have produced so many goods in the factory'. If we do that, then we can be proud of our industrial proand then We afford to ignore the spirit and influence of gold. But if our economy is a mixed economy, we shall have to respect the wishes and sentiments of all the sectors; we must give some-

real respect and attention to the real producers of our national wealth

These are the points that I have made, and I do hope that when the Bill goes to the Joint Committee, they will make the harsher measures less harsh, and they will see to it that the law is not openly violated, and with that end in view, I hope that they will set apart a certain minimum amount of gold which each family can have or which each daughter or each woman shall have the right to possess, and which will be guaranteed in its purest form.

This 14-carat-business is a bastard thing, if I may put it in that vulgar way. It is an impossible thing. The history of the world does not know anything of this kind of 14 carat business. Even for a fountain-pen, veverybody wants the best of pens. So,

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in the best we have something in its purest form. Either deal with the purest form or nothing. I would like a man to drink the best quality of drink rather than die by taking illicit liquor, and ruin his eye-sight and damning his intestines and passing on to his next generation a very physical form

(Control) Bill

श्री ब॰ रा॰ भगत: सभापति महोदय, ग्रापकी ग्रौर माननीय सदस्यों की राय हों तो कल इसका जवाब दिया जाए. . . .

Mr. Chairman: The hon, Minister can continue his speech tomorrow.

17.00 hrs.

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The Lok Sabha then adjourned till Eleven of the Clock on Friday, June 5, 1964 Jyaistha 15, 1886 (Saka)...